

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE  
BENCH, CHENNAI

ORIGINAL APPLICATION NO. 27 of 2023

IN THE MATTER OF: -

Tellam Naresh and another

.... Applicant(s)

Versus

Union of India and Others

.... Respondent(s)

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T. Raghavan, Advocate

MoEF&CC

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI  
ORIGINAL APPLICATION NO. 27 of 2023**

**IN THE MATTER OF: -**

**Tellam Naresh and another**

**.... Applicant(s)**

**Versus**

**Union of India and Others**

**.... Respondent(s)**

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, MINISTRY  
OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**MOST RESPECTFULLY SHOWETH: -**

I Sh.Tarun Kathula S/o Shyamala Rao, aged about 45 years working as 'Director/Scientist F' in Sub office of the Ministry of Environment, Forest and Climate Change, at Hyderabad, do hereby solemnly affirm on oath and state as under:

1. It is submitted that I am working as 'Scientist F' in the office of the Respondent No.1 and as such am well acquainted with the facts and circumstances of the case on the basis of the records available in my office and am thus duly authorized to file this Affidavit on behalf of the Respondent No. 1 herein, i.e. the Ministry of Environment, Forest & Climate Change (hereinafter referred to as 'MoEF&CC'). Specifically admitted hereunder:



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Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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2. It is submitted that the present Original Application the has been filed on account of alleged unlawful construction of Multipurpose Irrigation Project by Irrigation & CAD Department, Telangana (hereinafter referred as 'Project Proponent') across Godavari river near Ammagaripalli village of Aswapuram Mandal, Bhadadri Kothagudem District in Telangana under Sitamma Sagar Multi-Purpose Project without obtaining Environmental Clearance (hereinafter referred to as 'EC') and Forest Clearance (hereinafter referred to as 'FC') from the MoEF&CC. The applicant has alleged that without considering the disastrous impact of Polavaram Project, the project proponent has commenced the unscientific construction of Sitamma Sagar Multi-Purpose Project in violation of EIA Notification of 2006.
3. It is submitted that the present application has been filed by the applicant seeking the following reliefs:
- i. To restrain and declare the construction of Sitamma Sagar Multi-Purpose Project at Ammagaripalli village of Aswapuram Mandal, Bhadadri Kothagudem District in Telangana without Environment Clearance, illegal and contrary to EIA Notification, 2006.
  - ii. To set aside the Terms of Reference dated 29.06.2022 granted for Sitamma Sagar Multi-Purpose Project by Union Ministry of Environment, Forest & CC.
  - iii. To appoint a committee for assessment of the damage caused to the forest, environment and Godavari River due to construction of Sitamma Sagar Multi-Purpose Project.



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- iv. To assess the impact of flood occurred in July, 2022 on Sitamma Sagar Multi-Purpose Project and its surrounding areas.
  - v. To initiate action against the project proponent for proceeding with the construction of the project by damaging the river, forest, land etc without obtaining the Environmental Clearance and Forest Clearance.
4. That the MoEF&CC grants Environmental Clearance (hereinafter referred to as "EC") to Irrigation projects in accordance with the provisions laid down in Environment Impact Assessment Notification, 2006 and its amendments thereof. The EIA Notification, 2006 clearly states the requirement of prior EC before start of any construction work in case of new projects or expansion and modernization of existing projects or activities.
  5. It is submitted that the categorization of all the projects and activities are based on the spatial extent of potential impacts on human health and natural as well as man-made resources. Here it is pertinent to mention that irrigation project specifically which involves inter-state issues requires prior EC from the answering Respondent. As per the Schedule appended to the said notification (as amended on 20.04.2022), all irrigation projects mentioned at Item no. 1 (c) are covered under Category B, except for irrigation projects involving inter-state issues shall be appraised at Central level without change in category. In light of the above facts, it is submitted that the project in question namely, Sitamma Sagar Multi-Purpose Project (hereinafter referred to as 'SSMPP') is covered under Category 'A' under item no. 1(c) of the Schedule appended to the said Notification since the project in question involves inter-



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state issues. Thus, the project will require the approval at the Central Government level for grant of prior EC.

A copy of the Environment Impact Assessment Notification, 2006 Notification together with the Schedule as amended on 20.04.2022 related to irrigation projects is enclosed as **Annexure R-1**.

6. That the Project Proponent vide Proposal No. IA/TG/RIV/251367/2022 dated 13.01.2022 submitted the proposal for grant of Terms of Reference (hereinafter referred as ToR) to conduct EIA study for grant of Environmental Clearance for construction of barrage and development of Hydroelectric project to generate 320 MW (8 Nos. x 40 MW) power and supply irrigation water to the command area about 2.73 Lakh Ha on need basis.
7. It is submitted that the above proposal was appraised by the Expert Appraisal Committee (hereinafter referred to as 'EAC') for River Valley & Hydroelectric Power Projects (RV & HEP) in its Minutes of the 23<sup>rd</sup> Meeting held on 28.01.2022. The EAC after detailed deliberation on the information submitted and as presented by the project proponent during the meeting, deferred the proposal seeking certain information. Thereafter, the said project was taken before the EAC in its Minutes of the 28<sup>th</sup> Meeting held on 31.05.2022. After detailed deliberations and considering all the facts of the project as presented by Project Proponent, the EAC recommended for grant of Terms of Reference (Hereinafter referred to as 'ToR'), and after considering the recommendations of the EAC, the MoEF&CC on 29.06.2022



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granted ToR as per the provisions of the EIA Notification, 2006 and subsequent amendments for the preparation of EIA/EMP report.

The copy of the Minutes of 23rd Meeting dated 28.01.2022, 28<sup>th</sup> Meeting dated 31.05.2022 of the EAC and copy of the Grant of ToR Letter dated 29.06.2022 is annexed as **Annexure R-2**, **Annexure R-3** and **Annexure R-4** respectively.

8. That it is worthwhile to note that the Public hearing for the project in question was conducted on 14.06.2023 and the Public hearing Report was submitted to the MoEF&CC on 28.06.2023 but the final EIA/EMP Report has not been submitted by the Project Proponent till date. It is also pertinent to mention that the said '*Irrigation Project*' (SSMPP) is still under consideration for Environmental Clearance before the MoEF&CC, therefore, no Environmental Clearance has been granted to the project in question till date.
9. Further, it is worthwhile to mention that the Hon'ble NGT (SZ), Chennai in the present matter vide order dated 23.05.2023 had constituted a Committee comprising of Integrated Regional Office, MoEF&CC is situated at Hyderabad and Superintendent Engineer, Godavari River Management Board, Hyderabad in order to ascertain if the Project Proponent i.e. the State of Telangana has continued the construction work in violation of the orders passed by this Hon'ble Tribunal dated 24.03.2023 whereby the Project Proponent was directed to stop the project forthwith.



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In light of this, the Joint Committee conducted the site visit on 28.06.2023 and filed its report before the Hon'ble Tribunal. As per the findings of the Joint Committee Report it was observed that the Project Proponent had performed decommissioning/ demobilization/de shuttering work in order to halt the construction activity. Thereafter, vide order dated 12.07.2023, the Hon'ble Tribunal has made the following observation with respect to the Joint Committee report, which is reproduced as below:

*"...15. Even presuming that it requires further de shuttering work etc., they should seek permission from this Tribunal. Without seeking permission, when there is an order of stay, the act of the Project Proponent is in disobedience of the interim order passed by this Tribunal and they are liable of contempt.*

*16. However, we await the reports from the MoEF&CC and GRMB in this regard to be filed by the responsible officer and the action they have taken for the said violations.*

*17. The interim order passed already will continue until further orders."*

10. It is submitted that to ensure compliance of the aforesaid order dated 12.07.2023, the MoEF&CC requested its Regional Office situated at Hyderabad to conduct a site inspection forthwith in order to ascertain, if EIA Notification, 2006 has been violated and submit a report in this regard. Accordingly, the site visit was conducted on 09.08.2023 and the said report was submitted to the MoEF&CC on 11.08.2023 stating that EIA Notification, 2006 has been violated. The significant observations of the report are reproduced below:

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"... 8. it is understood that the PP has got enlightened only through the Hon'ble Tribunal order dated 12.07.2023 that the EAC has not considered the SSMPP as an expansion project of SRLIP, and granted ToR vide letter dated letter No. J-1201110312022- IA. 1 (R) dated 29th June 2022 for fresh SSMPP.

9. PP informed that till date only 25 to 30% of construction work of SSMPP has been completed as an expansion of SRLIP in order to cater irrigation needs and the construction part relevant to hydro-power would be initiated only after granting of environmental clearance from MoEF&CC. PP informed that till date an amount of Rs. 798 cr were spent for construction of SSMPP out of total Rs. 2711 crs tender value..."

The copy of the Site Inspection Report dated 11.08.2023 submitted by the Regional office of the MoEF&CC, Hyderabad is annexed as **Annexure R-5**.

11. In this regard it is submitted that the proposal for the project in question was considered as a standalone project and not as an expansion project as per the details submitted by the Project proponent to the MoEF&CC. Accordingly, the ToR was granted by the MoEF&CC vide letter dated 29.06.2022 in this regard. Since it has been observed that as per the findings of the Site Inspection Report, 25 to 30% of project related construction work has been completed without obtaining Environmental Clearance from MoEF&CC, therefore it does amounts to violation of EIA Notification, 2006.
12. That in view of the above, the MoEF&CC, after perusal of the Site Inspection Report, has also issued a Show Cause Notice under Section 5 of the



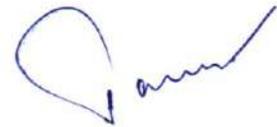
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Environment (Protection) Act, 1986 to the Project Proponent dated 05.09.2023 on account of commencement of construction activity related to the project in question without obtaining prior Environmental Clearance amounting to violation of EIA Notification, 2006.

Copy of Show Cause Notice dated 05.09.2023 is annexed as **Annexure R-6**.

13. It is submitted that the present affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

14. That other/ancillary issues raised in the application under reply do not pertain to the answering respondent. The answering respondent seeks leave to make additional submissions, if required, during the course of the proceedings.



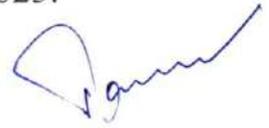
**DEPONENT**

**Tarun Kathula**  
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**VERIFICATION**

I, the above-named deponent do hereby solemnly affirm and state that the contents of the aforesaid affidavit are true and correct to my personal knowledge and have been derived from the official records maintained by the Respondent. No part of it is false nor has anything material been concealed therefrom.

Verified at Hyderabad on this 6<sup>th</sup> day of September, 2023.

**DEPONENT**

**Tarun Kathula**  
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**(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)  
MINISTRY OF ENVIRONMENT AND FORESTS  
New Delhi 14<sup>th</sup> September, 2006**

**Notification**

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India<sup>1</sup>, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18<sup>th</sup> May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15<sup>th</sup> September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15<sup>th</sup> September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

<sup>1</sup>Includes the territorial waters

**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

**3. State Level Environment Impact Assessment Authority:-** (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

<sup>1</sup>“(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF.”

#### **4. Categorization of projects and activities:-**

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category ‘A’ in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category ‘B’ in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. <sup>II</sup> “In the absence of a duly constituted SEIAA

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

#### **5. Screening, Scoping and Appraisal Committees:-**

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

#### **6. Application for Prior Environmental Clearance (EC):-**

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

## **7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-**

**7(i)** The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

### **I. Stage (1) - Screening:**

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

### **II. Stage (2) - Scoping:**

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

### III. **Stage (3) - Public Consultation:**

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- III "(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";
- III "(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."
- e) all Category 'B2' projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
  - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
  - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five ) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

#### **IV. Stage (4) - Appraisal:**

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days .The prescribed procedure for appraisal is given in Appendix V ;

**7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:**

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

**8. Grant or Rejection of Prior Environmental Clearance (EC):**

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

#### **9. Validity of Environmental Clearance (EC):**

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities.

However, in the case of Area Development projects and Townships [item 8(b)], the validity

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

#### 10. Post Environmental Clearance Monitoring:

- IV (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.”;
- IV (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- IV (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

**11. Transferability of Environmental Clearance (EC):**

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

**12. Operation of EIA Notification, 1994, till disposal of pending cases:**

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27<sup>th</sup> January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## SCHEDULE

(See paragraph 2 and 7)

## LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
<b>1</b>		<b>Mining, extraction of natural resources and power generation (for a specified production capacity)</b>		
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
<sup>v</sup> 1(a)	(i) Mining of minerals.  (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease.  > 150 ha of mining lease area in respect of coal mine lease.  Asbestos mining irrespective of mining area  All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease.  ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting is exempted.”;
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<b>Note</b> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	<sup>v</sup> “General Condition shall apply. Note: Irrigation projects not involving submergence or interstate domain shall be appraised by the SEIAA as Category ‘B’ Projects.”;

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	v " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	v "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
<b>2</b>		<b>Primary Processing</b>		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

<b>3</b>				
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing $\geq 200$ TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non –toxic secondary metallurgical processing industries >5000 tonnes/annum	<sup>v</sup> “General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.”
3( b)	Cement plants	$\geq 1.0$ million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
<b>4</b>				
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 2,50,000$ tonnes/annum	<2,50,000 & $\geq 25,000$ tonnes/annum	<sup>v</sup> “General Condition shall apply.”
4( c)	Asbestos milling and asbestos based products	All projects	-	-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	<sup>v</sup> “(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate.”	<sup>v</sup> “General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification.”
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	<sup>v</sup> “General as well as specific condition shall apply.”
<b>5</b>		<b>Manufacturing / Fabrication</b>		
5(a)	Chemical fertilizers	<sup>v</sup> “All projects except Single Super Phosphate.”	<sup>v</sup> “Single Super Phosphate.”	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	<sup>v</sup> “General as well as specific condition shall apply.”

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located outside the notified industrial area/ estate	Located in a notified industrial area/ estate	<sup>v</sup> "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries $\geq 30$ KLD	All Cane juice / non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	$\geq 5000$ tcd cane crushing capacity	General Condition shall apply
5(k)	<sup>v</sup> Omitted			
<b>6</b>	<b>Service Sectors</b>			
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
<b>7</b>		<b>Physical Infrastructure including Environmental Services</b>		
7(a)	Air ports	<sup>v</sup> "All projects including airstrips, which are for commercial use."	-	<sup>v</sup> "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7©	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	<sup>v</sup> "Genral as well as special conditions shall apply.  Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	<sup>v</sup> "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	<sup>v</sup> "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	<sup>v</sup> " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	<sup>v(xvi)(a)</sup> "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	<sup>v(xvi)(b)</sup> "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
<b>8</b>		<b>Building /Construction projects/Area Development projects and Townships</b>		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**Note:-****V(xvii) "General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**APPENDIX I**  
**(See paragraph – 6)**  
**FORM 1**

**VI(a) “(I) Basic Information**

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence:	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/ clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

**(II) Activity**

- 1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

**2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

**3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**4. Production of solid wastes during construction or operation or decommissioning (MT/month)**

<b>S.No.</b>	<b>Information/Checklist confirmation</b>	<b>Yes/No</b>	<b>Details thereof (with approximate quantities/rates, wherever possible) with source of information data</b>
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

**5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)**

<b>S.No.</b>	<b>Information/Checklist confirmation</b>	<b>Yes/No</b>	<b>Details thereof (with approximate quantities/rates, wherever possible) with source of information data</b>
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

#### 6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

#### 7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

**9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> <li>• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)</li> <li>• housing development</li> <li>• extractive industries</li> <li>• supply industries</li> <li>• other</li> </ul>		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**(III) Environmental Sensitivity**

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses ( <i>hospitals, schools, places of worship, community facilities</i> )		
10	Areas containing important, high quality or scarce Resources ( <i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i> )		
11	Areas already subjected to pollution or environmental damage. ( <i>those where existing legal environmental standards are exceeded</i> )		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems ( <i>earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions</i> )		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**(IV). Proposed Terms of Reference for EIA studies**

<sup>VI(b)</sup> "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: \_\_\_\_\_

Place: \_\_\_\_\_

Signature of the applicant  
With Name and Full Address  
(Project Proponent/Authorised Signatory)

**NOTE:**

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturies, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including aubmission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponenet shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**APPENDIX II**  
**(See paragraph 6)**

**FORM-1 A (only for construction projects listed under item 8 of the Schedule)**

**CHECK LIST OF ENVIRONMENTAL IMPACTS**

**(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)**

**1. LAND ENVIRONMENT**

**(Attach panoramic view of the project site and the vicinity)**

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

## 2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

### **3. VEGETATION**

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

### **4. FAUNA**

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

## 5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

## 6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

## 7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

## 8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

## 9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

## 10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

## APPENDIX III

(See paragraph 7

## GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> <li>• Purpose of the report</li> <li>• Identification of project &amp; project proponent</li> <li>• Brief description of nature, size, location of the project and its importance to the country, region</li> <li>• Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)</li> </ul>
2.	Project Description	<ul style="list-style-type: none"> <li>• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> <li>• Type of project</li> <li>• Need for the project</li> <li>• Location (maps showing general location, specific location, project boundary &amp; project site layout)</li> <li>• Size or magnitude of operation (incl. Associated activities required by or for the project)</li> <li>• Proposed schedule for approval and implementation</li> <li>• Technology and process description</li> <li>• Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose</li> <li>• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)</li> <li>• Assessment of New &amp; untested technology for the risk of technological failure</li> </ul> </li> </ul>

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3.	Description of the Environment	<ul style="list-style-type: none"> <li>• Study area, period, components &amp; methodology</li> <li>• Establishment of baseline for valued environmental components, as identified in the scope</li> <li>• Base maps of all environmental components</li> </ul>
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> <li>• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project</li> <li>• Measures for minimizing and / or offsetting adverse impacts identified</li> <li>• Irreversible and Irretrievable commitments of environmental components</li> <li>• Assessment of significance of impacts (Criteria for determining significance, Assigning significance)</li> <li>• Mitigation measures</li> </ul>
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> <li>• In case, the scoping exercise results in need for alternatives:</li> <li>• Description of each alternative</li> <li>• Summary of adverse impacts of each alternative</li> <li>• Mitigation measures proposed for each alternative and</li> <li>• Selection of alternative</li> </ul>
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> <li>• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget &amp; procurement schedules)</li> </ul>
7.	Additional Studies	<ul style="list-style-type: none"> <li>• Public Consultation</li> <li>• Risk assessment</li> <li>• Social Impact Assessment. R&amp;R Action Plans</li> </ul>
8.	Project Benefits	<ul style="list-style-type: none"> <li>• Improvements in the physical infrastructure</li> <li>• Improvements in the social infrastructure</li> </ul>

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		<ul style="list-style-type: none"> <li>• Employment potential –skilled; semi-skilled and unskilled</li> <li>• Other tangible benefits</li> </ul>
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> <li>• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA</li> </ul>
11	Summary & Conclusion (This will constitute the summary of the EIA Report )	<ul style="list-style-type: none"> <li>• Overall justification for implementation of the project</li> <li>• Explanation of how, adverse effects have been mitigated</li> </ul>
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> <li>• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered</li> </ul>

### APPENDIX III A

(See paragraph 7)

#### **CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT**

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## APPENDIX IV

(See paragraph 7)

### PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

#### 2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

### **3.0 Notice of Public Hearing:**

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

### **4.0 Supervision and Presiding over the Hearing:**

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

### **5.0 Videography**

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

### **6.0 Proceedings**

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 6.2 There shall be no quorum required for attendance for starting the proceedings.
- 6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.
- 6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.
- 6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:
- 6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.
- 7.0 Time period for completion of public hearing**
- 7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.”.
- 7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

## APPENDIX –V

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(See paragraph 7)

### PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:
  - Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]]
  - A copy of the video tape or CD of the public hearing proceedings
  - A copy of final layout plan (20 copies)
  - A copy of the project feasibility report (1 copy)
  
2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.
  
3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance.”
  
4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.
  
5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.
  
6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14<sup>th</sup> September, 2006 and amended vide S.O. 1737 (E), dated the 11<sup>th</sup> October, 2007.

### APPENDIX VI

(See paragraph 5)

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`**

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

**Professional:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy ),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

**Expert:** A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

**Age:** Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

• **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall

preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

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सत्यमेव जयते

# भारत का राजपत्र

## The Gazette of India

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अधिसूचना

नई दिल्ली, 14 अगस्त, 2018

**का. आ. 3977 (अ).**—भारत सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के साथ पठित पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के अधीन भारत सरकार के तत्कालीन पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. 1533(अ) तारीख 14 सितंबर, 2006 द्वारा निदेश दिया गया कि इसके प्रकाशन की तारीख से ही उक्त अधिसूचना में सूचीबद्ध नई परियोजनाओं या क्रियाकलापों का अपेक्षित संनिर्माण या विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण, जिसमें प्रक्रिया या प्रौद्योगिकी या उत्पाद मिश्रण में परिवर्तन सहित क्षमता वर्धन, इसमें विनिर्दिष्ट प्रक्रिया के अनुसार, यथास्थिति, केंद्रीय सरकार से या उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन केंद्रीय सरकार द्वारा सम्यक्तः गठित राज्यस्तरीय पर्यावरण संघात निर्धारण प्राधिकरण द्वारा पूर्व पर्यावरण अनापत्ति के पश्चात् हो, भारत में किसी भी भाग में किया जाएगा ;

उक्त मंत्रालय ने राज्य पर्यावरण समाघात निर्धारण प्राधिकारी (एसईआईएए) और जिला पर्यावरण समाघात निर्धारण प्राधिकारी को पर्यावरण अनापत्ति को प्रदान करने के संबंध में और अधिक शक्तियों के प्रत्यायोजन के लिए अनुरोध को स्वीकार किया है ;

और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (क) उपबंध करता है कि जहां केंद्रीय सरकार का विचार है कि किसी उद्योग या किसी प्रक्रिया को चलाने या प्रचालन करने पर किसी क्षेत्र के प्रतिपेध या निर्बंधन अधिरोप किया जाना चाहिए तो ऐसे करने के अपने आशय का नोटिस देगी ;

और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, जारी पर्यावरण समाघात निर्धारण अधिसूचना, 2006 में संशोधन करने के लिए ड्राफ्ट अधिसूचना संख्यांक का.आ. 3933(अ) तारीख 18 दिसंबर, 2017 को प्रकाशित की गई थी, जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना है, उक्त अधिसूचना के भारत के राजपत्र में प्रकाशन की तारीख साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे ;

और उक्त राजपत्र की प्रतियां जनता को 18 दिसंबर, 2017 को उपलब्ध करा दी गई थी ;

और केंद्रीय सरकार द्वारा पूर्वोक्त वर्णित प्रारूप अधिसूचना पर प्राप्त सभी आक्षेपों और सुझावों पर सम्यक्तः विचार किया गया था ;

केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना की अनुसूची में, मद 1(क), 1(ग) और लघु खनिज के पर्यावरणीय अनापत्ति पर अपेक्षाओं का स्कीम संबंधी प्रस्तुति, जिसके अंतर्गत परिशिष्ट-XI में समूह स्थिति भी है और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

परियोजना या कार्यकलाप		प्रारंभिक सीमा सहित प्रवर्ग		शर्तें यदि कोई हों
		क	ख	
1		खनन, प्राकृतिक संसाधनों का निष्कर्षण तथा विद्युत उत्पादन		(विनिर्दिष्ट उत्पादन क्षमता के लिए)
(क) (1)	(2)	(3)	(4)	(5)
1(क)	(i) खनिजों का खनन  (ii) पिच्छल पाइप लाईने (कोयला लिफ्ट और अन्य अयस्क) जो राष्ट्रीय उद्यानों/अभ्यारण्यों /कोरल रीफ, पारिस्थितिकी संवेदी क्षेत्रों से गुजरती है	गैर कोयला खनन पट्टे के संबंध में > हे. खनन पट्टा क्षेत्र  कोयला खनन पट्टे के संबंध में > 150 हे. खनन पट्टा क्षेत्र  खनन क्षेत्र पर विचार किए बिना अज़ब्रेस्टो का खनन क्षेत्र  सभी परियोजनाएं।	गैर कोयला खनन पट्टे के संबंध में < 100 हे. खनन पट्टा क्षेत्र  कोयला खनन पट्टे के संबंध में < 150 हे. खनन पट्टा क्षेत्र	सामान्य शर्तें लागू होंगी, सिवाय :  (i) प्रवर्ग 'ख2' लघु खनिजों के खनन (25 हेक्टेयर खनन पट्टा क्षेत्र तक) के लिए परियोजना का कार्यकलाप ;  (ii) खनन पट्टा क्षेत्र के समूह की दशा में 'ख1' प्रवर्ग के लघु खनिज के खनन की परियोजना और क्रियाकलाप के लिए ; और  (iii) अंतरराज्यीय सीमा के कारण नदी तल खनन परियोजनाएं।  टिप्पण :  (1) खनिज के पूर्वेक्षण को छूट दी गई है।  (2) लघु खनिजों, जिनके अंतर्गत समूह अवस्थिति है, के खनन के लिए पर्यावरणीय अनापत्ति की विहित प्रक्रिया परिशिष्ट XI में दी गई है ;
1(ग)	(i) नदी घाटी परियोजनाएं  (ii) सिंचाई परियोजना	(i) <50 मे.वा. जल विद्युत उत्पादन  (ii) >50,000 हे. खेती योग्य कमान क्षेत्र	(i) >25 मे.वा. और <50 मे.वा.जल विद्युत उत्पादन  (ii) >2000 हे. और <50,000 हे.. खेती योग्य कमान क्षेत्र  <b>सिंचाई प्रणाली</b>  (क) लघु सिंचाई प्रणाली (<2000 हे.)  (ख) मध्यम सिंचाई	साधारण शर्तें लागू होंगी  टिप्पण :  (i) एक से अधिक राज्य में आने वाली प्रवर्ग 'ख' नदी घाटी परियोजनाओं का मूल्यांकन केंद्रीय सरकार स्तर पर किया जाएगा ;  (ii) किसी विद्यमान परियोजना द्वारा पर्यावरणीय लाभयुक्त सिंचाई प्रौद्योगिकी में परिवर्तन किया जाना (उदाहरणार्थ बाढ़ सिंचाई से ड्रिप सिंचाई) जिसके फलस्वरूप खेती योग्य कमान क्षेत्र में वृद्धि हो, किंतु बांध की ऊंचाई और जलमग्नता में वृद्धि न हो, के लिए पर्यावरणीय स्वीकृति अपेक्षित नहीं होगी।

			प्रणाली (>2000 <10,000 हे.)	(ख2 प्रवर्ग) तैयार करना अपेक्षित।	
			(ग) महा सिंचाई प्रणाली (>10000 से <50000 हे.)	इआईए/इएमपी और राज्य स्तरीय (ख1 प्रवर्ग) तैयार करना अपेक्षित।	

लघु खनिज के पर्यावरणीय अनापत्ति पर अपेक्षाओं का स्कीम संबंधी प्रस्तुति, जिसके अंतर्गत परिशिष्ट-XI में समूह स्थिति भी है

पट्टे का क्षेत्र (हेक्टेयर)	परियोजना का प्रवर्ग	ईआईए/ ईएमपी की अपेक्षा	लोक सुनवाई की अपेक्षा	ईसी की अपेक्षा	कौन ईआईए/ ईएमपी तैयार कर सकता है	ईसी के लिए कौन आवेदन करेगा	ईसी का मूल्यांकन/ स्वीकृति देने के लिए प्राधिकारी	ईसी की अनुपालना की मानीटरी करने के लिए प्राधिकारी
व्यष्टिक खनन पट्टे के आधार पर बालू खनन और अन्य लघु खनिजों के खनन के लिए ईसी प्रस्ताव								
0-5 हे.	'ख2'	प्रारूप-1 एमपीएफआर, डीएसआर और अनुमोदित खनन योजना	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीआईएए	डीईआईए एमआईएए एपीसीबी सीपीसीबी एमओईएफसीसी एमओईएफसीसी अभिकरण द्वारा नामनिर्देशिती
>5 हे. और <25 हे.	'ख2'	प्रारूप-1 पीएफआर और डीएसआर अनुमोदित खनन योजना और ईएमपी	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	एसईएसी/ एसईआईएए	
>25 हे. और <100 हे.	'ख1'	प्रारूप-1 पीएफआर और डीएसआर अनुमोदित खनन योजना और ईआईए तथा ईएमपी	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	एसईएसी/ एसईआईएए	
>100 हे.	'क'	प्रारूप-1 पीएफआर और डीएसआर अनुमोदित खनन योजना और ईआईए तथा ईएमपी	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/ एमओईएफसीसी	
समूह स्थिति में बालू खनन और अन्य लघु खनिज के लिए ईसी प्रस्ताव								
5 हे. तक खनन पट्टे का समूह क्षेत्र	'ख2'	प्रारूप-1 एमपीएफआर, डीएसआर और अनुमोदित खनन योजना	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीआईएए	डीईआईए एमआईएए एपीसीबी सीपीसीबी एमओईएफसीसी एंजेसी द्वारा नामनिर्देशिती
>5 हे. और <25 हे. के खनन पट्टे के समूह क्षेत्र, >5 हे. के बिना किसी व्यष्टिक पट्टे के	'ख2'	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईएमपी	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीआईएए	

खनन पट्टे के समूह क्षेत्र, >5 हे. के किसी व्यष्टिक पट्टे के साथ	ख 2	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईएमपी	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	एसईएसी/एसईआईएए	
व्यष्टिक पट्टा आकार <100 हे. के साथ >25 के खनन पट्टों का समूह	'ख1'	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईआईए/ईएमपी	हां	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएसी/एसईआईएए	
>100 हे. के किसी व्यष्टिक पट्टे के आकार का कोई समूह	'क'	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईआईए/ईएमपी	हां	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/एमओईएफसीसी	

[फा. सं. 19-2/2013-आईए. III (पार्ट. II)]

ज्ञानेश भारती, संयुक्त सचिव

**टिप्पण :** मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3 उपखंड (ii) में का. आ. 1533(अ), तारीख 14 सितंबर, 2006 में प्रकाशित किए गए थे और तत्पश्चात् निम्नलिखित संख्याओं के द्वारा संशोधित किए गए :--

1. का.आ. 1949(अ), तारीख 13 नवम्बर, 2006;
2. का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007;
3. का.आ. 3067(अ), तारीख 1 दिसंबर, 2009 ;
4. का.आ. 695(अ), तारीख 4 अप्रैल, 2011 ;
5. का.आ. 156(अ), तारीख 25 जनवरी, 2012 ;
6. का.आ. 2896(अ), तारीख 13 दिसंबर, 2012 ;
7. का.आ. 674(अ), तारीख 13 मार्च, 2013 ;
8. का.आ. 2204(अ), तारीख 19 जुलाई, 2013 ;
9. का.आ. 2555(अ), तारीख 21 अगस्त, 2013 ;
10. का.आ. 2559(अ), तारीख 22 अगस्त, 2013 ;
11. का.आ. 2731(अ), तारीख 9 सितंबर, 2013 ;
12. का.आ. 562(अ), तारीख 26 फरवरी, 2014 ;
13. का.आ. 637(अ), तारीख 28 फरवरी, 2014 ;
14. का.आ. 1599(अ), तारीख 25 जून, 2014;
15. का.आ. 2601(अ), तारीख 7 अक्टूबर, 2014 ;
16. का.आ. 2600(अ), तारीख 9 अक्टूबर, 2014 ;
17. का.आ. 3252(अ), तारीख 22 दिसंबर, 2014 ;
18. का.आ. 382(अ), तारीख 3 फरवरी, 2015 ;
19. का.आ. 811(अ), तारीख 23 मार्च, 2015 ;
20. का.आ. 996(अ), तारीख 10 अप्रैल, 2015 ;

21. का.आ. 1142(अ), तारीख 17 अप्रैल, 2015 ;
22. का.आ. 1141(अ), तारीख 29 अप्रैल, 2015 ;
23. का.आ. 1834(अ), तारीख 6 जुलाई, 2015 ;
24. का.आ. 2571(अ), तारीख 31 अगस्त, 2015,
25. का.आ. 2572(अ), तारीख 14 सितंबर, 2015,
26. का.आ. 141(अ) 15 जनवरी, 2016,
27. का.आ. 648(अ) तारीख 3 मार्च, 2016 ;
28. का.आ. 2269(अ) तारीख 1 जुलाई, 2016 ;
29. का.आ. 2944(अ), तारीख 14 सितंबर, 2016;
30. का.आ. 3518(अ), तारीख 23 नवंबर, 2016 ;
31. का.आ. 3999(अ), तारीख 9 दिसंबर, 2016;
32. का.आ. 4241(अ), तारीख 30 दिसंबर, 2016; और
33. का.आ. 3611(अ), तारीख 25 जुलाई, 2018 ।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 14th August, 2018

**S.O. 3977(E).**— Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the said notification entailing capacity addition with change in process or technology or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas, the said Ministry has received requests, for delegation of more powers to State Environment Impact Assessment Authority (SEIAA) and District Environment Impact Assessment Authority (DEIAA) with respect to grant of Environment Clearances;

And whereas clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 provides that, whenever the Central Government considers that prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall give notice of its intention to do so;

And whereas, a draft notification for making amendments in the Environment Impact Assessment Notification, 2006 in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 was published, vide number S.O.3933 (E) dated the 18th December 2017, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of said notification in the Gazette of India;

And whereas, copies of the said notification were made available to the public on 18th December 2017;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Environment Impact Assessment Notification, 2006 namely:-

In the said Notification, in the SCHEDULE, for item 1(a), 1(c), and the Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI and entries relating thereto, the following item and entries shall be substituted, namely:

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1				
Mining, extraction of natural resources and power generation (for a specified production capacity)				
(1)	(2)	(3)	(4)	(5)
1(a)	(i) Mining of minerals  (ii) Slurry pipelines (coal, lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	> 100 ha. of mining lease area in respect of non-coal mine lease.  > 150 ha of mining lease area in respect of coal mine lease  Asbestos mining irrespective of mining area.  All projects.	≤ 100 ha of mining lease area in respect of non-coal mine lease.  ≤ 150 ha of mining lease area in respect of coal mine lease.	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category 'B2' (up to 25 ha of mining lease area); (ii) for project or activity of mining of minor minerals of Category 'B1' in case of cluster of mining lease area; and (iii) River bed mining projects on account of inter-state boundary.  Note:  (1) Mineral prospecting is exempted;  (2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI;
1(c)	(i) River Valley projects  (ii) Irrigation projects	(i) ≥ 50 MW hydroelectric power generation;  (ii) ≥ 50,000 ha. of culturable command area	(i) ≥ 25 MW and < 50 MW hydroelectric power generation;  (ii) > 2000 ha. and < 50,000 ha. of culturable command area.	General Condition shall apply.  Note:- (i) Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level.  (ii) Change in irrigation technology having environmental benefits (eg. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require amendment/ revision of EC.
			<b>Irrigation system</b>	<b>Requirement of EC</b>
			(a) Minor Irrigation system (≤ 2000 Ha)	Exempted
			(b) Medium irrigation system (> 2000 and < 10,000 ha.)	Required to prepare EMP and to be dealt at State Level (B <sub>2</sub> category).

			(c) Major irrigation system (≥10,000 to < 50,000 ha.)	Required to prepare EIA/EMP and to be dealt at State Level (B <sub>1</sub> category).	
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**Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI:**

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP/ DSR	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
<b>EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease</b>								
0 – 5ha	'B2'	Form –IM, PFR, DSR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
> 5 ha and < 25 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
≥ 25ha and ≤ 100ha	'B1'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
> 100 ha	'A'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
<b>EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation</b>								
Cluster area of mine leases up to 5 ha	'B2'	Form –IM, PFR, DSR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster area of Mine leases > 5 ha and < 25 ha with any individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	

Cluster of mine leases of area $\geq 25$ hectares with individual lease size $\leq 100$ ha	'B1'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/SEIAA	
Cluster of any size with any of the individual lease $> 100$ ha	'A'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/MoEFCC	

[F. No. 19-2/2013-IA.III (Pt.II)]

GYANESH BHARTI, Jt. Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and subsequently amended *vide* the following numbers: -

1. S.O. 1949 (E) dated the 13<sup>th</sup> November, 2006
2. S.O. 1737 (E) dated the 11<sup>th</sup> October, 2007;
3. S.O. 3067 (E) dated the 1<sup>st</sup> December, 2009;
4. S.O. 695 (E) dated the 4<sup>th</sup> April, 2011;
5. S.O. 156 (E) dated the 25<sup>th</sup> January, 2012;
6. S.O. 2896 (E) dated the 13<sup>th</sup> December, 2012;
7. S.O. 674 (E) dated the 13<sup>th</sup> March, 2013;
8. S.O. 2204 (E) dated the 19<sup>th</sup> July 2013;
9. S.O. 2555 (E) dated the 21<sup>st</sup> August, 2013;
10. S.O. 2559 (E) dated the 22<sup>nd</sup> August, 2013;
11. S.O. 2731 (E) dated the 9<sup>th</sup> September, 2013;
12. S.O. 562 (E) dated the 26<sup>th</sup> February, 2014;
13. S.O. 637 (E) dated the 28<sup>th</sup> February, 2014;
14. S.O. 1599 (E) dated the 25<sup>th</sup> June, 2014;
15. S.O. 2601 (E) dated the 7<sup>th</sup> October, 2014;
16. S.O. 2600 (E) dated the 9<sup>th</sup> October, 2014
17. S.O. 3252 (E) dated the 22<sup>nd</sup> December, 2014;
18. S.O. 382 (E) dated the 3<sup>rd</sup> February, 2015;
19. S.O. 811 (E) dated the 23<sup>rd</sup> March, 2015;
20. S.O. 996 (E) dated the 10<sup>th</sup> April, 2015;
21. S.O. 1142 (E) dated the 17<sup>th</sup> April, 2015;
22. S.O. 1141 (E) dated the 29<sup>th</sup> April, 2015;
23. S.O. 1834 (E) dated the 6<sup>th</sup> July, 2015;
24. S.O. 2571 (E) dated the 31<sup>st</sup> August, 2015;
25. S.O. 2572 (E) dated the 14<sup>th</sup> September, 2015;
26. S.O. 141 (E) dated the 15<sup>th</sup> January, 2016;
27. S.O. 648 (E) dated the 3<sup>rd</sup> March, 2016;
28. S.O. 2269(E) dated the 1<sup>st</sup> July, 2016;
29. S.O. 2944(E) dated the 14<sup>th</sup> September, 2016;

30. S.O. 3518 (E) dated 23<sup>rd</sup> November 2016;
31. S.O. 3999 (E) dated the 9<sup>th</sup> December, 2016;
32. S.O. 4241(E) dated the 30<sup>th</sup> December, 2016; and
33. S.O. 3611(E) dated the 25<sup>th</sup> July, 2018.



# भारत का राजपत्र The Gazette of India

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असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 अप्रैल, 2022

**का.आ. 1886(अ).**—केंद्रीय सरकार पर्यावरण और वन विभाग के पूर्ववर्ती मंत्रालय में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात ईआईए अधिसूचना, 2006 कहा गया है), परियोजनाओं की कतिपय प्रवर्ग के लिए पूर्व पर्यावरणीय मंजूरी आज्ञापक बनाने के लिए, संख्या का.आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की है।

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण (एसईआईए) का गठन प्रवर्ग ख के अधीन सभी प्रस्तावों के लिए पर्यावरण मंजूरी (ईसी) पर विचार और अनुदान के लिए प्रत्यायोजित शक्तियों का प्रयोग करने हेतु राज्य स्तर पर ईआईए अधिसूचना, 2006 के कार्यान्वयन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन किया गया है;

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण ने पर्यावरण मंजूरी मूल्यांकन प्रक्रिया में पिछले पंद्रह वर्षों में पर्याप्त अनुभव प्राप्त किया है और राज्य स्तर पर पर्यावरण मंजूरी प्रस्तावों के कुशल और पारदर्शी निपटान के लिए परिवेश पोर्टल के माध्यम से पूरी तरह से ऑनलाइन कर दिया गया है;

और केंद्रीय सरकार राज्य स्तर पर मंजूरी की प्रसुविधा के लिए पर्यावरण मंजूरी प्रक्रिया को और विकेंद्रीकृत करना आवश्यक समझती है;

और आज की तारीख में, सुरक्षा भागीदारी के महत्वपूर्ण तत्वों के साथ राष्ट्रीय रक्षा और सामरिक महत्व से संबंधित प्रवर्ग ख की परियोजनाओं का राज्य स्तर पर भी मूल्यांकन किया जा रहा है, जिसे केंद्रीय सरकार राष्ट्रीय सुरक्षा चिंताओं को ध्यान में रखते हुए केंद्रीय रूप से मूल्यांकन करना आवश्यक समझती है;

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा को समाप्त करने के पश्चात्, लोकहित में भारत सरकार की तत्कालीन पर्यावरण एवं वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006, की अधिसूचना में निम्नलिखित और संशोधन करती है अर्थात्:-

उक्त अधिसूचना में-

(1) पैरा 4 में, उप-पैरा (iii) क) के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

(iii) क) राष्ट्रीय रक्षा या सामरिक या सुरक्षा महत्व से संबंधित हैं या जिन्हें केंद्रीय सरकार द्वारा संकटकाल जैसे महामारी, प्राकृतिक आपदाओं जैसी अत्यावश्यकताओं के कारण ऐसी प्रवर्ग 'ख' परियोजनाओं को अधिसूचित किया गया है या राष्ट्रीय कार्यक्रमों या स्कीमों या मिशन या ऐसी परियोजनाओं के अधीन पर्यावरण के अनुकूल क्रियाकलापों का संवर्धन करने के लिए जो इस अधिसूचना में यथा अधिकथित समय-सीमा से अधिक विलंबित हैं और समय-समय पर इस संबंध में यथा-अधिकथित मानदंडों को पूरा करती हैं, उन्हें केंद्रीय स्तर पर प्रवर्ग 'ख' परियोजनाओं के रूप में विचार किया जाएगा;

(2) अनुसूची में, -

(i) मद 1(क) के सामने, -

(क) स्तंभ (3) में, -

(क) गैर-कोयला खनन पट्टे के संबंध में "> 100 हेक्टेयर खनन पट्टा क्षेत्र" के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

"कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में >250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) ">150 हेक्टेयर" प्रतीक, अंक और अक्षर के स्थान पर, "> 500 हेक्टेयर" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) स्तंभ (4) में, -

(क) गैर-कोयला खनन के संबंध में <100 हेक्टेयर खनन पट्टा क्षेत्र के स्थान पर,

पट्टा", निम्नलिखित रखा जाएगा, अर्थात्: -

"लघु खनिज खनन पट्टों के संबंध में सभी खनन पट्टा क्षेत्र और कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में <250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) "<150 हेक्टेयर" के प्रतीकों, अंकों और अक्षरों के स्थान पर "<500 हेक्टेयर" के प्रतीक, अंक और अक्षर रखे जाएंगे;

(ii) मद 1(ग) के सामने, -

(क) स्तंभ (3) में, -

(क) क्रम संख्या (i) में, "> 50 मेगावाट, प्रतीकों, अंकों और अक्षरों के स्थान पर "> 100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, -

(क) क्रम संख्या (i) में, "<50 मेगावाट" प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) में, -

(I) "और <50,000 हेक्टेयर" शब्द, प्रतीक और अंक का लोप किया जाएगा;

(II) बिंदु (ग) में सारणी में, "से <50,000" शब्द, प्रतीक और अंक का लोप किया जाएगा; ।

(ग) स्तंभ (5) में, क्रम संख्या (ii) के पश्चात, निम्नलिखित क्रम संख्या अंतःस्थापित किया जाएगा, अर्थात् :-

"(iii) अंतर-राज्यीय मुद्दों से संबंधित सिंचाई परियोजनाओं का मूल्यांकन केंद्रीय स्तर पर श्रेणी में परिवर्तन के बिना किया जाएगा।";

(iii) मद 1(घ) के सामने,-

(क) स्तंभ (3) में, "> 50 मेगावाट" प्रतीकों, अंकों और अक्षरों के स्थान पर, "> 100 मेगावाट" प्रतीकों, अंकों और अक्षरों को रखा जाएगा;

(ख) स्तंभ (4) में, "<50 मेगावाट" प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(iv) मद 2(क) के सामने, -

(क) स्तंभ (3) में, ">1" प्रतीकों और अंक के स्थान पर, ">2.5" प्रतीकों और अंक को रखा जाएगा;

(ख) स्तंभ (4) में, "<1" प्रतीकों और अंक के स्थान पर, "< 2.5" प्रतीक और अंक रखे जाएंगे;

(ग) स्तंभ (5) में, विद्यमान पैरा के पश्चात, निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात्: -

"खनन पट्टा क्षेत्र के भीतर स्थित धुलाई मशीनों के साथ एकीकृत कोयला खनन परियोजनाओं को कोयला खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार केंद्रीय स्तर या राज्य स्तर पर, यथास्थिति, विचार किया जाना जारी रहेगा।";

(v) मद 2 (ख) के सामने, -

(क) स्तंभ (3) में, विद्यमान प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, "<0.5 मिलियन टीपीए का उत्पादन" प्रतीक, अंक, शब्द और अक्षर के स्थान पर, "सभी खनिज परिष्करण परियोजना, परिष्करण की प्रक्रिया पर ध्यान दिए बिना" शब्द रखे जाएंगे;

(ग) स्तंभ (5) में, विद्यमान पैरा के पश्चात, निम्नलिखित पैरा रखा जाएगा,

अर्थात्: -

"भीतर स्थित लाभकारी संयंत्रों के साथ एकीकृत खनन परियोजनाएं खनन पट्टा क्षेत्र पर केन्द्रीय स्तर पर विचार किया जाता रहेगा या यथास्थिति, राज्य स्तर, खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार।";

(vi) मद 7 (क) के सामने,-

(क) स्तंभ (3) में, "सभी परियोजनाओं" शब्दों के स्थान पर "सभी नई परियोजनाएं" शब्द रखे जाएंगे;

(ख) स्तंभ (4) में, निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात्: -

"सभी विस्तार परियोजनाएं, जिनमें हवाई पट्टियां भी सम्मिलित हैं, जो वाणिज्यिक उपयोग के लिए हैं।"

[फा. सं. आईए 3-22/10/2022-आईए. III]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड III, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 1807(अ), तारीख 12 अप्रैल, 2022 द्वारा अंतिम संशोधन किया गया था।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE****NOTIFICATION**

New Delhi, the 20th April, 2022

**S.O. 1886(E).**—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the EIA Notification, 2006), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, the State Environment Impact Assessment Authorities (SEIAAs) have been constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for implementation of the EIA Notification, 2006 at State level for exercising delegated powers to consider and grant Environmental Clearance (EC) for all proposals under Category B;

And whereas, the SEIAAs have gained substantial experience over the past fifteen years in the EC appraisal process and the process at the State level has also been made completely online through the PARIVESH portal for efficient and transparent disposal of EC proposals;

And whereas, the Central Government deems it necessary to further decentralise the EC process for facilitating clearances at State level;

And whereas, as on date, category 'B' projects, relating to national defence and strategic importance with significant element of security involvement are also being appraised at the State level which, the Central Government deems it necessary to be appraised centrally taking into account national security concerns;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(1) in paragraph 4, for sub-paragraph (iii a), the following shall be substituted, namely:-

*(iii a) Such Category 'B' projects, relating to the National defence or strategic or security importance or those as notified by the Central Government on account of exigencies such as pandemics, natural disasters or to promote environmentally friendly activities under National Programmes or Schemes or Missions or such projects which are inordinately delayed beyond the stipulated timeline as laid down in this notification and also meet the criteria as laid down in this regard from time to time, shall be considered at the Central level as Category 'B' projects;*

(2) in the Schedule,-

(i) against item 1(a),-

(a) in column (3),-

(A) for ">100 ha. of mining lease area in respect of non-coal mining lease", the following shall be substituted, namely:-

">250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbol, figures and letters "> 150 ha", the symbol, figures and letters "> 500 ha" shall be substituted;

(b) in column (4),-

(A) for "≤ 100 ha of mining lease area in respect of non-coal mine lease", the following shall be substituted, namely:-

"All mining lease area in respect of minor mineral mining leases and ≤ 250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbols, figures and letters “ $\leq 150$  ha”, the symbols, figures and letters “ $\leq 500$  ha” shall be substituted;

(ii) against item 1(c),—

(a) in column (3),—

(A) in serial number (i), for the symbols, figures and letters “ $\geq 50$  MW”, the symbols, figures and letters “ $\geq 100$  MW” shall be substituted;

(B) serial number (ii) and the entries relating thereto shall be omitted;

(b) in column (4),—

(A) in serial number (i), for the symbol, figures and letters “ $< 50$  MW”, the symbol, figures and letters “ $< 100$  MW” shall be substituted;

(B) in serial number (ii),—

(I) the word, symbol and figures “and  $< 50,000$  ha.” shall be omitted;

(II) in point (c) in the table, the word, symbol and figures “to  $< 50,000$ ” shall be omitted;

(c) in column (5), after serial number (ii), the following serial number shall be inserted, namely:—

“(iii) Irrigation projects involving Inter-State issues shall be appraised at Central level without change in category.”;

(iii) against item 1(d),—

(a) in column (3), for the symbols, figures and letters “ $\geq 50$  MW”, the symbols, figures and letters “ $\geq 100$  MW” shall be substituted;

(b) in column (4), for the symbol, figures and letters “ $< 50$  MW”, the symbol, figures and letters “ $< 100$  MW” shall be substituted;

(iv) against item 2(a),—

(a) in column (3), for the symbols and figure “ $\geq 1$ ”, the symbols and figures “ $\geq 2.5$ ” shall be substituted;

(b) in column (4), for the symbols and figure “ $< 1$ ”, the symbols and figures “ $< 2.5$ ” shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:—

“Integrated coal mining projects with washeries located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for coal mining projects.”;

(v) against item 2 (b),—

(a) in column (3), the existing entries shall be omitted;

(b) in column (4), for the symbol, figures, words and letters “ $< 0.5$  million TPA throughput”, the words “All mineral beneficiation projects irrespective of the procedure for beneficiation” shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:—

“Integrated mining projects with beneficiation plants located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for mining projects.”;

(vi) against item 7 (a),—

(a) in column (3), for the words “All projects”, the words “All new projects” shall be substituted;

(b) in column (4), the following shall be inserted, namely:—

“All expansions projects, including airstrips, which are for commercial use.”

[F. No. IA3-22/10/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

**Note :** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section III, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide, the notification number S.O. 1807(E), dated the 12th April, 2022.

**MINUTES OF THE 23<sup>RD</sup> MEETING OF THE EXPERT APPRAISAL COMMITTEE FOR RIVER VALLEY AND HYDROELECTRIC PROJECTS HELD ON 28<sup>TH</sup> JANUARY, 2022 FROM 10.30 AM – 2:00 PM THROUGH VIDEO CONFERENCE.**

The 23<sup>rd</sup> meeting of the re-constituted EAC for River Valley & Hydroelectric Projects organized by the Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi, was held on 28<sup>th</sup> January, 2022 through video conference, under the Chairmanship of Dr. K. Gopakumar. The list of Members present in the meeting is at **Annexure**.

**Agenda Item No. 23.1**

**Confirmation of the minutes of 22<sup>nd</sup> EAC meeting**

The minutes of the 22<sup>nd</sup> EAC (River Valley Hydroelectric Project) meeting held on 15<sup>th</sup> January were confirmed.

**Agenda Item No. 23.2:**

**Chinki Boras Barrage Combined Multipurpose Project (CCA 131925 ha & 50 MW) in an area of 513651 ha located at Tehsil Udaipura Bankhedi and Kareli, District Raisen, Hoshangabad, Narsinghpur (Madhya Pradesh) by M/s Rani Avanti Bai Lodhi Sagar Project – Terms of Reference (TOR) – reg.**

**[Proposal No. IA/MP/RIV/251284/2022; F. No. J-12011/02/2022-IA.I (R)]**

**23.2.1:** The proposal is for grant of Terms of Reference (ToR) to Chinki Boras Barrage Combined Multipurpose Project (CCA 131925 ha & 50 MW) in an area of 513651 ha located at Tehsil Udaipura Bankhedi and Kareli, District Raisen, Hoshangabad, Narsinghpur (Madhya Pradesh) by M/s Rani Avanti Bai Lodhi Sagar Project.

**23.2.2:** The details of the project submitted by project proponent and ascertained from the document submitted are mentioned below:

- i. Chinki Boras Barrage Combined Multipurpose Project comprises of two barrage located downstream of Bargi project on right flank of Narmada river. It comprises of two nos. of barrages i.e. Chinki Barrage of gross capacity 243 MCM (0.197 MAF) and Boras Barrage of gross capacity of 243 MCM (0.197 MAF), to provide irrigation facility through pressurized pipe system in total 131925 hectares of land.
- ii. In this scheme water will be lifted from river Narmada from five pumping locations and distributed through a network of pipelines comprising of Rising Main, Gravity Mains and distribution networks to serve a command of 1,31,925 hectare (CCA) spread over Narsinghpur, Raisen and Hoshangabad districts.
- iii. The project proposed to irrigate 41100 hectares in Kareli, Narsinghpur and Tendukheda tehsils of Narsinghpur district and 70635 hectares in Udaipur, Silwani and Bareilly tehsils of Raisen district

and 20190 hectares in Bankheri tehsil of Hoshangabad district. It is proposed to generate 25 MW (total 50 MW) power from each barrage of the combined scheme.

- iv. A barrage of 243 MCM capacity is to be constructed near village Chinki of tehsil Kareli of Narsinghpur district on river Narmada. The maximum height of the proposed barrage is 26 m and length is 340 m is proposed. Similarly, a barrage of 243 MCM water storage capacity is proposed to be built near village Bauras in Udaipura tehsil of Raisen district on river Narmada. The maximum height of the said barrage is 17.25 m and length is 645 m is proposed. With the joint project of both the barrage, water will be lifted from Narmada River from 5 different places. To lift about 96 meters of water, 62.41 MW of power would be required.
- v. The district wise details of the beneficiary villages are as follows-

District	Tehsil	No. of Beneficiary Villages	Proposed irrigated area hect.
Narsinghpur	Narsinghpur	26	6400
	Kareli	07	2100
	Tendukheda	69	32600
<b>Total District Narsinghpur</b>		<b>102</b>	<b>41100</b>
Raisen	Udaipur	95	34772
	Silvani	14	32863
	Bareilly	08	3000
<b>Total District Raisen</b>		<b>243</b>	<b>70635</b>
Hoshangabad	Bankhedi	51	20190
<b>Grant total</b>		<b>396</b>	<b>131925</b>

- vi. **Salient features of the project are given below:**

S. No	Particular	Details
1	Name of the Project	Chinki Boras Barrage Combined Multipurpose Project Distt- Narsinghpur- Raisen - Hoshangabad
2	Type of Project (Irrigation/ Multipurpose)	Lift Irrigation Project
3	Location	
i	State	Madhya Pradesh
ii	Supply Source	Between Narsinghpur District Narmada River Hoshangabad and in Raisen District Narmada River
iii	Command Area	District Narsinghpur - 41100 Ha
		Benefitted villages - 102
		District Raisen - 70635 Ha
		Benefitted villages - 243
		District Hoshangabad - 20190 Ha
		Benefitted villages - 51

S. No	Particular	Details
4	Lifting point	(1) Dharamपुरi
		(2) Jhiri
		(3) Richhawar
		(4) Bouras
		(5) Jhikoli (Bouras)
5	Irrigation (ha.)	
i	Gross command area	(GCA) 154425 ha.
ii	Culturable command area	(CCA) 131925 ha.
iii	Area under irrigation (break up)	(i) Rabi 131925 ha
6	<b>Chinki Barrage and 25 MW Hydel Power Station:</b>	
i	District	Narsinghpur
ii	River	Narmada
iii	Location	19 Km from Kareli on NH-26 and 15 Km from Narsinghpur
iv	Coordinates for Barrage, Power house	23°, 02', 00" N
		79°, 05', 24" E
v	Coordinates for PH 1	23°, 2', 54.19" N, 79°, 5', 50.38" E
vi	Coordinates for PH 2	23°, 3', 19.05" N
		78°, 53', 41.90" E
vii	Coordinates for PH 3	22° 10' 50.36"N
		74° 37' 16.47"E
7	<b>Boras Barrage and 25 MW Hydel Power Station:</b>	
i	District	Raisen
ii	River	Narmada
iii	Location	Near Village Boras
iv	Coordinates for Barrage, Power House	23°, 01' 00" N
		79° 05' 24" E
	Coordinates for PH 4	23°, 1', 2.78" N, 78°, 31', 37.23" E
v	Coordinates for PH 5	23°, 0' 25.10" N
		78° 31' 29.21" E
8	Length of Rising Main	86.365 km
9	Power requirement	62.41 MW
10	Cost of the project	Rs.5839.32 Crores
11	B.C. Ratio.	1.80
12	Cost per Ha. on C.C.A.	Rs.4.42Lacs /Hectare
13	Nearest Protected Area	All the components of the project are outside the Eco Sensitive Zone Boundary of Singhori WLS and its Eco-sensitive Zone; which is the nearest protected area.

- vii. **Land requirement:** The total land required for the project components and related works is about **2973.65** ha. Only Private/Govt. land will be acquired for the project, no forest land shall be required. Break-up of land requirement is given below:

Component	Chinki		Boras		Total (ha)
	Private Land	Govt. Land	Private Land	Govt. Land	
Submergence	518.00	1211.00	210.00	1005.00	2944.00
Pump Houses	5.00	-	5.00	-	10.00
Gravity Main	1.33	-	18.32	-	19.65
<b>Total (ha)</b>	<b>524.33</b>	<b>1211.00</b>	<b>233.32</b>	<b>1005.00</b>	<b>2973.65</b>

- viii. **Ecological Sensitive Area, if any within 10km of project site:** All the components of the project are outside the Eco Sensitive Zone Boundary of Singhori WLS and its Eco-sensitive Zone.
- ix. **Project Cost:** The estimated cost for the project at USR 2017 is Rs. 5839.32 crore (including GST).
- x. **Land Acquisition, Rehabilitation and Resettlement:** Under the project, after construction of Chinki barrage 1729 hectares of land on both banks of the river and 1215 hectares from both banks of the river will be affected by the construction of Boras barrage under the project. Total of 2944 hectares of land in Narsinghpur and Hoshangabad districts will be affected. No village will be affected by the submergence area. A provision has been made for the unirrigated land falling under the submergence of the project at 2.50 times of the collector guideline rate of the concerned village or Rs. 1 0.00 lakh per hectare, whichever is higher. The cost of land acquisition, rehabilitation and resettlement works of the project is Rs. 239.32 crore is estimated.

### 23.2.3: The EAC during deliberations noted the following:

The EAC in the present meeting (23<sup>rd</sup> meeting) deliberated on the information submitted (Form 1, PFR, etc.) and noted that the proposed project is Combined Multipurpose Project comprises of two barrage i.e. Chinki Barrage of gross capacity 243 MCM (0.197 MAF) and Boras Barrage of gross capacity of 243 MCM (0.197 MAF), to serve a command of 1,31,925 hectare (CCA) spread over Narsinghpur, Raisen and Hoshangabad districts.

The EAC also noted that water will be lifted from river Narmada from five pumping locations and distributed through a network of pipelines. It will require 65MW of electricity to lift the water from Narmada river and the scheme also proposes to generate 50 MW (25 MW power from each barrage).

The EAC observed that necessary approval from Narmada Control authority need to be obtained, and further hydrology need to approved form CWC and CEA.

The EAC observed from the kml file that the project cover area is very close to Sighori WLS, so it is important to assess the impact of the project on the water resources availability to the wild animals and recharging of wetlands in the WLS as well as in the surrounding region during non-monsoon season. PP should obtain necessary clarification from the Chief Wild Life Warden of the State

regarding distance of project cover area from the ESZ boundary of the WLS area. Impact on irrigation facilities to the villages coming inside of Sighori WLS may also be studied.

**23.2.4** *The EAC after detailed deliberation on the information submitted and as presented during the meeting recommended for grant of Standard ToR for conducting EIA study for construction of Chinki Boras Barrage Combined Multipurpose Project (CCA 131925 ha & 50 MW) in an area of 513651 ha located at Tehsil Udaipura Bankhedi and Kareli, District Raisen, Hoshangabad, Narsimhapur (Madhya Pradesh) by M/s Rani Avanti Bai Lodhi Sagar Project under the provisions of EIA Notification, 2006, as amended along with the following additional/specific ToR:*

**[A] Environmental Management and Biodiversity Conservation:**

- i. *Cumulative impact assessment of two barrage on the river ecology, water availability to sustain wildlife in region, Aquifers and livelihood of locals shall be done. Accordingly, Environment Management plan shall be prepared.*
- ii. *Impact zone decided prior to base line data generation and accordingly, sampling location shall be finalized. Baseline data as mentioned in Standard ToR shall be collected for preparation of EIA/EMP report along with soil characteristics which shall be studied at minimum 10 locations. The ground water level at 10 locations shall be measured in project area in all three seasons.*
- iii. *Sampling locations be located to cover villages situated near the barrages and around boundary of Sighori Wild life sanctuary for collection of baseline data and data to be incorporated in EIA/EMP report.*
- iv. *Identify the sand mining/quarrying sites in submergence area and downstream of barrage in Narmada river.*
- v. *Certificate and certified map from Chief Wildlife Warden shall be submitted mentioning that project boundary is located outside the Eco- sensitive Zone (ESZ) / Wild Life Sanctuary and no Tiger/elephant corridor/Critically polluted area falls within 10 km of Project site.*
- vi. *Impact on irrigation facilities to the villages coming inside of Sighori WLS shall be studied.*
- vii. *Explore the possibilities for development of recreational activity between two barrages.*
- viii. *River bank protection plan all along the submergence need to be prepared and incorporated in EIA/EMP.*
- ix. *Complete details of projects proposed /constructed on River Narmada with distances shall be provided to know the status of the longitudinal connectivity/Free flowing sketch of Narmada River.*
- x. *Detailed assessment of River course/habitat of both river banks of Narmada River within 10 km from submergence and downstream of river Narmada shall be done.*

- xi. *Scope of watershed development in the 10 km radius of the project shall be studied in consultation with Govt. institutions/ Indian Council of Agriculture Research (ICAR) and accordingly a detailed Water Shed Development Plan shall be prepared and incorporated in EIA/EMP report.*
- xii. *Identified Fish zone/occurrence of Fish species in River Narmada upstream and downstream of both barrage and accordingly, for fish movement fish passes shall be proposed in consultation of CIFRI. Accordingly, Fisheries Management Plan shall be prepared (specially conservation of mahseer fish species) during lean season along with other Environmental Safety Measures and shall be incorporated in the EIA/EMP report.*
- xiii. *Environmental Cost Benefit Analysis shall be done in terms of water availability, water uses for generation of hydro power and Ecological flows in the Narmada River.*
- xiv. *Water uses for the project shall be approved by concerned authority i.e Narmada Control Authority(NCA).*
- xv. *Environmental matrix during construction and operational phase needs to be submitted.*
- xvi. *Matrix formulated on the basis of detailed study and field survey of flora and Fauna methodology used shall be mentioned in the EIA report.*
- xvii. *Endemic plant and animal species found in the area concerned shall be provided instead listing entire endemic species found in the State.*
- xviii. *Details of Flora and Fauna reported in submergence area, Nos. of tree along with their density and nomenclature required to be cut for reservoir creation and other project component.*
- xix. *Project impact on avi-fauna shall be studied and incorporated in EIA/EMP report.*

**[B] Socio-economic Study**

- xx. *Declaration by the project proponent by way of affidavit that “No” Inter-state issue / policies issue is involved with any state in the project. Consent from other state for drawing of water from Narmada River, if required.*
- xxi. *All the tasks including conducting public hearing shall be done as per the provisions of EIA Notification, 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter.*
- xxii. *Statement on the commitments (activity-wise) made during public hearing to facilitate the discussion on the CER in compliance of the Ministry’s OM F.No.22-65/2017- IA.III dated 30th September, 2020 shall be submitted.*

xxiii. *Tentative no. of project affected families shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared.*

**[C] Muck Management / Disaster Management**

xxiv. *Details of quantity of muck generation component wise and disposal site along with transportation plan and its monitoring to be provided.*

xxv. *Details of Muck Management plan prepared along with estimated cost incorporated in EIA/EMP report.*

xxvi. *Techno-economic viability of the project must be recommended from CEA/CWC*

**[D] Miscellaneous.**

xxvii. *Pre-DPR Chapters viz., Hydrology, Layout Map and Power Potential Studies duly approved by CWC /CEA shall be submitted.*

xxviii. *Undertaking need to submitted regarding no activities has been yet on the project site and water allocated to this scheme shall not be diverted to other purpose.*

xxix. *Both capital and recurring expenditure under EMP shall be submitted*

xxx. *The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples.*

xxxi. *Arial view video of project site shall be recorded and to be submit.*

**Agenda Item No. 23.3:**

**Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW & CCA 2.73 Lakh Ha) in an area of 3122.38 Acres located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Government of Telangana – Terms of Reference (TOR) - reg.**

**[Proposal No. IA/TG/RIV/251367/2022; F. No. J-12011/03/2022-IA.I (R)]**

**23.3.1:** The proposal is for grant of Terms of Reference (ToR) to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW & CCA 2.73 Lakh Ha) in an area of 3122.38 Acres located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Government of Telangana.

**23.3.2:** The details of the project submitted by project proponent and ascertained from the document submitted are mentioned below:

- i. Sitamma Sagar Multi-Purpose Project (SSMPP) is proposed to be constructed a barrage across Godavari River at 200m downstream of the existing Dummugudem Anicut with pond level of El. 63.00 m and development of Hydroelectric project of 320 MW (8 Nos. x 40 MW) at Ammagaripalli Village, Aswapuram Mandal, Bhadradi Kothagudem District, Telangana State. The proposed project also supply irrigation water to the command area about 2.73 Lakh Ha under Sita Rama Lift Irrigation Projects on need basis. The Location of source for the scheme is Latitude 17° 52' 18" N and Longitude: 80° 53' 09" E.
- ii. Sitamma Sagar Multi-Purpose Hydro Electricity Project having an installed capacity of 8 Nos. x 40 MW will contribute 719.12 MU in a 90% dependable year, 765.04 MU in a 75% dependable year and 1016.88 MU in a 50% dependable year and around 999.48 MU per year on an average basis.
- iii. The turbines are designed for a rated discharge of 2400 cumecs. However, a trapezoidal, unlined power channel is designed to convey a discharge of 3048 Cumecs to accommodate for over load capacity, as also to create pondage in the intake during operation of the power house.
- iv. The project site (Head works) is approachable by land at distance of 2.0 km and State Highway (SH-12) from Bhadrachalam to Chandrapatla highway is at distance of 1.5 km, Minor roads are connected to the villages within the command area.
- v. The proposed Sitamma Sagar Multi-Purpose Project envisages following features:
  - The barrage is proposed with 65 numbers (53 numbers of Spillway Bay and 12 numbers of under sluice Bay) with crest level at El. 48.00 m & 47.00m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition. The spillway, sandwiched between concrete non-overflow sections is proposed to span for a length of 1263.00m (between the abutments) in the deepest course of the river.
  - It is proposed to construct the barrage 200 m downstream of the existing anicut. The barrage is proposed to be aligned parallel to the existing anicut axis.
  - The pond level in the reservoir is fixed at El. 63.00m to realize the benefit of maximum head for power generation with least impact to the general population.
  - Consequent to the proposal for construction of barrage, the storage capacity of the reservoir is computed to be 36.57 TMC.
  - The spillway sandwiched between concrete non-overflow sections is proposed to span for a length of 1263.00m between the abutments in the deepest course of the river.
  - The barrage is now proposed with 53 numbers of radial gates of size 15m X15m with crest level at El. 48.00 m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition.
  - Scour sluice is proposed with 12 number of radial gates of size 15m X 16m with crest level at El. 47.00 m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition.
  - A concrete non-overflow section is proposed for a length of 55m on the left bank starting from chainage 655.00m.

- An earthen embankment dam (Maximum section) is proposed for a length of 655m on the left flank starting from chainage 0.00m.
- The 320 MW (8 X 40 MW) power house spanning for a length of 172 m is proposed to be housed on the right flank between chainage 1.977 Km to 2.149 Km.
- The proposed 320 MW (8 X 40 MW) will generate 719 MU annually (90% dependable year) with a Plant Load Factor (PLF) of 25.65%.
- A tailrace channel is proposed to be excavated downstream of the powerhouse to maintain the normal tail water level at El. 46.50m.
- An earthen embankment dam (Maximum section) is proposed for a length of 750m on the right flank between chainage 2.20Km to 2.95Km.
- The Top Bund Level (TBL) of the afflux bund with reference to 1 in 500 year return period flood of 1,09,676 cumecs also works out to El. 68.800 m, considering free board as per relevant IS codes.
- The left bank earthen afflux bund with TBL at El. 68.800 m and top bund width of 12m is proposed in the initial reaches to accommodate a two-lane bituminous road.
- The balance left earthen afflux bund with top bund width of 6m is proposed.
- The right earthen embankment afflux bund with TBL at El. 68.800m and top bund width of 6m is proposed to connect the right concrete non-overflow section.
- For Parnasala flood protection, it is proposed to strengthen the existing plain cement concrete protection wall by raising the top level to match with the TBL of the earthen embankment afflux bund. It is proposed to align the 900 m long retaining wall along the existing ghat.
- A catch drain with suitable cross masonry & cross drainage works for diversion of flood water (between afflux bund & high ground) to downstream side of the barrage is proposed for a length of 20.048 Kms & designed for a discharge of 24 Cumecs on the left bank and for a length of 20.044 Kms & designed for a discharge of 38 Cumecs on the right bank.

vi. Significant salient features as under:

<b>S. No.</b>	<b>Particulars</b>	<b>Details</b>
1	Location	Latitude: 17° 52' 18" N Longitude: 80° 53' 09" N
2	Catchment Area	2,81,000 Sq. Km
3	MFD at Barrage location (Recommended)	88,614 Cumecs
4	MFD at Barrage location (500 Yrs)	1,09,676 Cumecs
5	Design Discharge (Through Main Barrage Bays)	72, 462 Cumecs
6	Design Discharge (Through under Sluice Bays)	17,486 Cumecs
7	Maximum Flood Observed (from 1965 to 2012)	65,905 Cumecs (During 1985-86)
8	No. of vents	65 Nos.
9	Size of vents	53 Nos. 15M x 15M 12 Nos. 15M x 16M
10	Type of Gate	Radial Gates
11	Length of spillway old	1550 M
12	Length of Power House	250 M

13	Length of barrage (As per GAD)	1293.75 M
14	Pond Level/ Max. Water level (Polavaram +45.720)	+ 63.000 M
15	Top Bund Level (for 1 in 100 Years flood return)	+ 68.800 M
16	Crest level old	+ 49.690 M
17	Crest level of spillway	+ 48.000 M
18	Crest level of Under Sluice	+ 47.000 M
19	Tail water level	+ 63.230 M
20	Thickness of Pier	4.500 M
21	Energy dissipation arrangement	Stilling basin
22	Storage capacity @ Pond level	36.576 TMC
23	Hydel Power (719 MU)	320 MW (8 Nos. x 40 MW)
24	LA Required	3122.38 Acres and 322.98 Acres Forest land
25	Benefit Cost ratio	1.2

- vii. **Land requirement:** The total of 3122.38 acres of non-forest land which includes Patta land – 2104.505 acres, Exgratia land – 115.625 acres & Govt. land – 902.25 acres and about 322.98 acres of forest land will be utilized for the purpose of construction. Application for Forest Clearance yet to be submitted.
- viii. **Ecological Sensitive Area, if any within 10km of project:** No environmental sensitivity areas are located within the acquired land.
- ix. **Alternative site:** The project is proposed 200m downstream of existing Dummugudem Anicut which was constructed 150 years back. In this location, the existing substrata is hard rock on which the foundation of barrage will be laid at lesser cost as well as with enough stability. Hence, alternative sites are not studied.
- x. **Estimated cost:** The Government of Telangana vide G.O.Ms. No. 5 Dated: 14.02.2020 has accorded administrative approval for the estimate of Sitamma Sagar Multi-Purpose Project construction of barrage with radial gates, hoisting arrangements including formation of guide bunds on either side of barrage with protection arrangements across Godavari river, downstream of existing Dummugudem anicut near Ammagaripalli (V), Aswapuram (M), Bhadradi Kothagudem District” for an amount of Rs. 3481.90 Crores with SSR of 2019-20.
- xi. **Employment Generation:** Indirect employment generation can be estimated to be 200, about 3500 temporary employment will be generated during construction of reservoirs, power houses and afflux bunds and around 60 Permanent employment will be generated during operation phase.
- xii. **Interstate issues:** Chhattisgarh State boundary is about 11 km away from the periphery of Sitamma Sagar Barrage.

### 23.3.3: The EAC during deliberation noted the following:

The EAC in the present meeting (23<sup>rd</sup> meeting) deliberated on the information submitted (Form 1, PFR, etc.) and noted that the proposed project to be constructed a barrage across Godavari River at 200m downstream of the existing Dummugudem Anicut and development of Hydro-electric project of 320 MW (8 Nos. x 40 MW) at Ammagaripalli Village, Aswapuram Mandal, Bhadradi Kothagudem District, Telangana State.

The EAC noted that the present proposal is being constructed at the beginning point of Sita Rama Lift Irrigation Project (SRLIP) for which Environmental Clearance was granted on 7<sup>th</sup> January, 2019 by MoEF&CC. The EAC also noted that there is a heavy water plant situated near the existing Sita Rama Lift Irrigation Project (SRLIP) and the present proposal.

It was observed by the EAC that for construction of canal of which earlier EC has been already granted construction is in process and now PP proposes to install a barrage across Godavari River to generate 320 MW of electricity. The PP has submitted that the proposed project will also supply irrigation water to the command area about 2.73 Lakh Ha under Sita Rama Lift Irrigation Project on need basis. However, it was noted that Environmental Clearance for Sita Rama Lift Irrigation Project has already been granted on 7<sup>th</sup> January, 2019 by MoEF&CC. It is not clear that whether the present proposal is the expansion of the Sita Rama Lift Irrigation Project or it is a fresh proposal for development of hydro power generation facility through construction of a new barrage with irrigation command area.

The EAC further noted that temporary muck disposal site proposed by the PP will get submerged in Flood season and muck can flow into Godavari River in flood season therefore, it was recommended to change to location of temporary muck disposal to avoid Environmental Hazard. It was also noted that Heavy water plant is also situated very close to the boundary of the project and the water for the plant is lifted from the Godavari River. The committee felt the need of verification of current status of project site by MoEF&CC regional office before consideration of the proposal.

**23.3.4:** The EAC after detailed deliberation on the information submitted and as presented during the meeting **deferred** the proposal seeking following information:

- i. *Clarify that proposal is fresh or amendment/modification of granted EC on 07.01.2019 for Sita Rama Lift irrigation water project.*
- ii. *Certificate form chief wild warden stating that no wild life sanctuary/ National park is situated within 10km radius of the proposed project and no Wild Life corridor is falling in submergence area.*
- iii. *A Comparative chart shall be prepared of earlier EC for Sita Rama Lift irrigation water project and present proposal for power generation & irrigation need to be submitted.*
- iv. *Tentative estimation of muck generation with their disposal sites along with protection measures need to be submitted.*
- v. *PP need to submit that how much the power will be required to lift the water in all schemes (previous proposal and present proposal) water lift for irrigation and Power Generation.*
- vi. *Factual status report of the project from regional office, MoEF&CC need to be submitted.*
- vii. *An undertaking shall be submitted by the PP on stamp paper that no components and construction under the present proposal has not been started.*
- viii. *Breakup of total land area, with its submergence area and its possession status need to submitted.*
- ix. *Necessary permission from DAE need to be submitted.*
- x. *Alternative of sites selection and justification of selecting location of Barrage to be mentioned. Sedimentation status of proposed two barrage needs to be asses /**Ground** water depth in project vicinity area to be collected.*

**Agenda Item No. 23.4:**

**Banda Major Irrigation Project (CCA 80,000 ha) in an area of 4699.08 ha located at Tehsil Banda, District Sagar (Madhya Pradesh) by M/s Madhya Pradesh Water Resources Department- Reconsideration of Environmental Clearance (EC) – reg.**

**[Proposal No. IA/MP/RIV/73548/2018, File No. J-12011/08/2018-IA-I (R)]**

**23.4.1:** The proposal is for Reconsideration of Environmental Clearance (EC) to Banda Major Irrigation Project (CCA 80,000 ha) in an area of 4699.08 ha located at Tehsil Banda, District Sagar (Madhya Pradesh) by M/s Madhya Pradesh Water Resources Department.

**23.4.2:** The details of the project submitted by project proponent and ascertained from the document submitted are mentioned below:

- i. The project site is situated about 45 km away from Sagar district headquarters and about 25 km away from Banda Page 13 of 21 Tehsil headquarter. Location at latitude 24°04'35.11" N and longitude 78°04'43" E.
- ii. It envisages construction of 23 m high composite dam having concrete gravity dam including earthen bund of 710 m across Dashan River (tributary of Betwa River) near village Uldan in Sagar District of Madhya Pradesh to store 301 MCM of water to irrigate 80,000 ha CCA.
- iii. The gross storage is 301 MCM and the live storage is 282.31 MCM of water with approximately 20% of post monsoon flow in river. The catchment area of the project is about 1490.70 km<sup>2</sup>.
- iv. Total submergence area is 4,699.08 ha (Forest land is 505.50 ha, private land is 3,645.13 ha and government land is 548.45 ha). A total of 28 villages consisting of 2,845 families are likely to be affected by this project.
- v. **Command Area:** A command area to be benefited from the project covers 318 villages. Out of the total 318 villages, 81 villages falls in Buxwaha tehsil of Chhatarpur district while the rest 237 villages falls in Banda, Malthon, Sagar and Shahgarh tehsils of Sagar district. The proposed Culturable Command Area (CCA) of 80,000 ha is irrigated by piped irrigation system. The proposed command area is divided into 4 commands namely Malthon, Banda, Shahgarh and Buxwaha. A total 155.00 km network of gravity main and rising main for DC1 (Delivery Channel-1), DC2 and DC3 to irrigate an area of 28,400 ha, 15,600 ha and 36,000 ha, respectively. The total power required for the project is 28.23 MW.
- vi. **Terms of reference:** ToR was accorded by MoEF&CC vide letter No. J-12011/8/2018-IA-I (R) dated May 14, 2018 to Banda Major Irrigation project. Subsequently, Amendment in scoping clearance was issued by MoEF&CC vide letter No. J-12011/8/2018-IA-I (R) dated March 11, 2019 regarding changes in project parameters like CCA, submergence area, capacity of reservoir etc.
- vii. **Land requirement:** The total land requirement for proposed project is 4699.08 ha (Forest land is 505.50 ha (revised to 530.85 ha due to encroachment on forest land), private land is 3645.13 ha (got revised to 3619.78 ha due to removal of forest land) and government land is 548.45 ha),
- viii. **Stage-I Forest Clearance:** Proposal for Stage-I clearance for diversion of forest land submitted to MoEF&CC vide Proposal No. FP/MP/IRRIG/33882/2018 dated 26/09/2018. The entire forest proposed to be diverted falls under Sagar North (T) Forest Division. Stage I forest clearance has been issued vide MoEF&CC letter dated 28/07/2021 for 530.85 ha of forest land.

- ix. **Project Cost:** The total cost of the project is about Rs. 2,610.54 Crores and proposed to be completed in 5 years.
- x. **Cost of EMP:** The total expenditure on Environmental Management Plan and Corporate Environment Responsibility Plan will be about Rs. 38596.445 lakh.
- xi. **Public Hearing (PH):** Public consultation process with two Public Hearing meetings held on 02.03.2019 at Village Uldan in Sagar District and at Village Bakswaha in Chhatarpur District, Madhya Pradesh.
- xii. **Baseline Data:** Three season baseline data was collected during field surveys conducted in three seasons Pre-monsoon (May 2018), monsoon (August 2018) and winter/lean (December 2018).

**23.4.3** The Member Secretary informed the EAC that EAC in its 26<sup>th</sup> meeting held on 20.08.2019 has recommended the Banda Major Irrigation Project (CCA 80,000 ha) in an area of 4699.08 ha located at Tehsil Banda, District Sagar (Madhya Pradesh) by M/s Madhya Pradesh Water Resources Department for grant of Environmental clearance subject to the submission of *Stage- I forest clearance* of proposed project. The MoEF&CC vide its letter dated 14<sup>th</sup> November, 2019 had intimated the PP regarding submission of Stage-I Forest Clearance within 12 months for grant of Environmental Clearance (EC) as per MOEF&CC Office Memorandum dated 19.06.2014. The PP has submitted the Stage-I FC accorded on 28.7.2021 on PARIVESH on 03.01.2022. Accordingly, the proposal is again referred to EAC in terms of the provisions of the O.M. dated 19.06.2014.

**23.4.4: The EAC during deliberation noted the following:**

EAC after examination of the details submitted by the PP observed that there is delay in submission of the Stage –I FC; consequently, baseline data submitted in EIA/EMP report become more than 3 years old. However, it was realized that the explanation of PP in this regard that substantial time was lost due to pandemic situation in country and hence, the PP could not submit the Stage -I forest clearance within the prescribed time limit, is justifiable. The EAC further asked the Project authorities to submit the details of persons engaged in team constituted for monitoring of environmental parameters. The project authorities submitted the names along with designation of environment management team vide letter dated 01.02.2022.

**23.4.5** *The EAC after detailed deliberation on the information submitted and as presented during the meeting retreated the recommendations **recommended** for grant of Environmental Clearance to Banda Major Irrigation Project (CCA 80,000 ha) in an area of 4699.08 ha located at Tehsil Banda, District Sagar (Madhya Pradesh) by M/s Madhya Pradesh Water Resources Department under the provisions of EIA Notification, 2006, as amended along with the following additional conditions:*

- i. *The dedicated team for monitoring the environmental parameters constituted by the project authorities vide order dated 0.1.02.2022 will ensure the compliance of all environmental safeguard conditions stipulated by the EAC.*
- ii. *Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics may be discouraged.*
- iii. *Under CER activities, preference should be given to strengthen the basic amenities in the project affected villages like maintaining drinking water supply, providing health care facilities, etc.*

- iv. *Preference to be given to the local villagers as per the requirements and suitability, in the job/ other opportunities in the project, etc.*
- v. *Measures to be taken to develop skills of the local villagers particularly with respect to the trades related to construction works such as electrician, welder, fitter, etc.*

**The meeting ended with vote of thanks to the Chair.**

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**ATTENDANCE LIST**

<b>Sr. No</b>	<b>Name &amp; Address</b>	<b>Role</b>	<b>Attendance</b>
1	Dr. K. Gopakumar	Chairman	P
2	Dr. N. Lakshman	Member	P
3	Dr. Mukesh Sharma	Member	P
4	Dr. Chandrahas Deshpande	Member	P
5	Dr. A. K. Malhotra	Member	P
6	Dr. Uday Kumar R.Y.	Member	P
7	Dr. Narayan Shenoy K	Member	P
8	Shri Sharvan Kumar	Member (Representative of CEA)	P
9	Shri A. K. Singh	Representative of CWC	P
10	Dr. J. A. Johnson	Representative of WII	P
11	Dr. A. K. Sahoo	Representative of CIFRI	P
12	Dr. Vijay Kumar	Representative of Ministry of Earth Sciences	P
13	Shri Yogendra Pal Singh	Member Secretary	P

**APPROVAL OF THE CHAIRMAN**

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**Fwd: Draft corrected Minutes of 23rd EAC meeting held on 28th January, 2022-reg**

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Yogendra Pal Singh <yogendra78@nic.in>  
To: geetdeepbisht <geetdeepbisht@gmail.com>

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From: [kgopa@iisc.ac.in](mailto:kgopa@iisc.ac.in)  
To: "Yogendra Pal Singh" <yogendra78@nic.in>  
Cc: "Munna Kumar Shah" <munna.shah@gov.in>  
Sent: Monday, February 21, 2022 11:47:24 AM  
Subject: Re: Draft corrected Minutes of 23rd EAC meeting held on 28th January, 2022-reg

Dear Sir  
Yes I approve it  
Gopakumar

Get [Outlook for iOS](#)

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From: Yogendra Pal Singh <yogendra78@nic.in>  
Sent: Monday, February 21, 2022 11:37:17 AM  
To: Gopakumar K <kgopa@iisc.ac.in>  
Cc: Munna Kumar Shah <munna.shah@gov.in>  
Subject: Draft corrected Minutes of 23rd EAC meeting held on 28th January, 2022-reg

External Email

Dear Sir,  
The corrections made by Shri Sharvan Kumar have been incorporated. Please find attached Draft corrected Minutes of 23rd EAC meeting held on 28th January, 2022 for approval.

With Regards,

Yogendra Pal Singh  
Scientist 'E'  
M/o Environment, Forest and Climate Change  
Room No. 236, 2nd Floor, Vayu Wing  
Indira Paryavaran Bhawan  
Jor Bagh, New Delhi-110003  
Tele-fax: 011-24695365

**MINUTES OF THE 28<sup>TH</sup> MEETING OF THE EXPERT APPRAISAL COMMITTEE FOR RIVER VALLEY AND HYDROELECTRIC PROJECTS HELD ON 31<sup>ST</sup> MAY, 2022 FROM 10:30 AM – 1:30 PM THROUGH VIDEO CONFERENCE.**

The 28<sup>th</sup> meeting of the re-constituted EAC for River Valley & Hydroelectric Projects organized by the Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi, was held on 31<sup>st</sup> May, 2022 through video conference, under the Chairmanship of Dr. K. Gopakumar. The list of Members present in the meeting is at Annexure.

**Agenda No. 28.1**

**Confirmation of the minutes of 27<sup>th</sup> EAC meeting**

The minutes of the 27<sup>th</sup> EAC (River Valley Hydroelectric Project) meeting held on 9<sup>th</sup> May, 2022 were confirmed.

**Agenda No. 28.2:**

**Channaka-Korata (Rudha) barrage on Penganga River-Interstate Irrigation Project (6677.00 Ha CCA), District Adilabad, Telangana by M/s Irrigation & CAD Department, Government of Telangana - Reconsideration of Environmental Clearance – reg.**

**[Proposal No. IA/TG/RIV/55126/2016; F. No. J-12011/17/2016-IA.I(R)]**

**28.2.1:** The proposal is for grant of Environmental Clearance (EC) to Channaka-Korata (Rudha) barrage on Penganga River-Interstate Irrigation Project (6677.00 Ha CCA), District Adilabad, Telangana by M/s Irrigation & CAD Department, Government of Telangana.

The proposal was earlier considered by the EAC (River Valley & Hydro-electric) in its 24<sup>th</sup> and 27<sup>th</sup> meetings held on 27.05.2019 and 23.09.2019, respectively. The EAC in its 27<sup>th</sup> meeting recommended the proposal for grant of Environmental clearance subject to submission of Stage I Forest Clearance.

**28.2.2** PP vide letter dated 29.02.2022 submitted following in response to the additional details sought by the EAC in its 27<sup>th</sup> meeting held on 23.09.2019:

<b>Sr.No.</b>	<b>Additional Detail Sought</b>	<b>Reply to ADS</b>
1.	From .kml file, it has been found that some forestland is involved in the state of Maharashtra. Therefore, Stage I Forest Clearance shall be submitted to the Ministry before the issuance	<ul style="list-style-type: none"> <li>• The above referred Stage I Forest Clearance (FC) for the forest land is in respect of proposed pressure mains for Lift Irrigation Scheme is in the State of Maharashtra.</li> <li>• The Superintending Engineer, Penganga</li> </ul>

	<p>of Environmental Clearance to the project.</p>	<p>Project Circle, Adilabad has addressed the Superintending Engineer, Yavatmal Irrigation Circle, Yavatmal, Maharashtra vide letter No. SE/PGPC/ADB/DEE/AEE/84/M Dated 15-11-2019 with a copy to the Executive Engineer, LPP division, Yavatmal to ascertain whether forest land is involved in the lift scheme proposed in the Maharashtra under Channaka-Korata barrage under whose jurisdiction the Channaka-Korata barrage falls in Maharashtra state.</p> <ul style="list-style-type: none"> <li>• The Executive Engineer, LPP Division, Yavatmal, Maharashtra under control of Superintending Engineer, Yavatmal Irrigation Circle, Yavatmal, Maharashtra has verified and informed that there is no involvement of forest land in the lift scheme proposed by them under Chanakha - Korata Barrage as the alignment of pressure main is passing through the fringe of private lands sandwiched between two forest blocks.</li> <li>• To obtain the certified copy from the concerned DFO, the Executive Engineer, LPP Division, Yavatmal, Maharashtra has addressed the Deputy Conservator of Forests (DFO), Panderkhawda, Yavatmal, Maharashtra for issue of NOC, as there is no forest involved in the lift scheme proposed by them under Chanakha - Korata Barrage vide Lr. No.45/LPP/TS-1/ Chanakha Korata/Forest/2020 Dated:-06-01-2020.</li> <li>• The staff of Deputy Conservator Forest (DFO), Panderkhawda and Deputy Executive Engineer of LPP Division, Yavatmal with Assistant Executive Engineers of Lower Penganga Division, Adilabad has jointly verified alignment of pressure main on dated:07-12-2020 prior to joint inspection of Deputy Conservator Forest (DFO), Panderkhawda.</li> <li>• During the joint verification it was found that</li> </ul>
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		<p>pressure main from Km 5.00 to Km 5.10 crosses the local stream near village Sunkadi. Further it was informed by the staff of Deputy Conservator Forest (DFO), Panderkhawda as per latest notification area around both flanks of the said local stream is a notified forest area and forest area involved is around 0.5 Ha.</p> <ul style="list-style-type: none"> <li>• The proposal of lift scheme proposed by Maharashtra under Channakha-Korata Barrage is at primitive stage and Maharashtra state Government has not yet accorded administrative sanction to the lift scheme in Maharashtra so far.</li> <li>• Hence proposal of lift scheme proposed by Maharashtra is incommensurable to the stage of work of Channakha-Korata Barrage in Telangana state.</li> <li>• It has been requested to the Executive Engineer, LPP Division, Yavatmal, Maharashtra to expedite process of obtaining Stage-I clearance of the forest land involved in respect of proposed pressure main for Lift Irrigation Scheme in the State of Maharashtra and the process is going at snail pace due to covid lockdowns, etc.</li> <li>• Copies of the correspondence with Maharashtra WRD officials are herewith enclosed.</li> </ul>
2.	As the Tippeshwar wildlife Sanctuary is located within 10 km away from the project boundary, NBWL clearance shall be obtained.	The proposals of wild life clearance of Chanaka-Korata Barrage was discussed in the 65 <sup>th</sup> Meeting of the Standing Committee of National Board for Wild Life held on 24 <sup>th</sup> September 2021 through video conference under Chairmanship of Hon'ble Minister for Environment, Forest & Climate Change. After discussions, the Standing Committee of National Board for Wild Life decided to recommend the proposal for wild life clearance of Chanaka-Korata Barrage. (Copy of Letter of MoEF&CC, Wildlife Division, New Delhi is enclosed).

3.	Necessary permission to be obtained for quarrying construction materials for the project as per the EIA Notification, 2006 and subsequent amendments thereof.	Will be complied as desired.																						
4.	Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics may be discouraged.	Will be complied as desired.																						
5.	The project proponent shall comply with the provisions contained in this Ministry's OM No. 22-65/2017-IA.III dated 1 <sup>st</sup> May, 2018 regarding Corporate Environment Responsibility (CER). Under CER activities, preference should be given to strengthen the basic amenities in the project affected villages like maintaining drinking water supply, providing health care facilities, etc.	<p>An amount of Rs 6.00 Cr is earmarked in EMP towards Corporate Environment Responsibility (CER).</p> <table border="1" data-bbox="778 869 1430 1935"> <thead> <tr> <th data-bbox="778 869 884 954">S.No</th> <th data-bbox="884 869 1209 954">Item proposed in CER</th> <th data-bbox="1209 869 1430 954">Amount in Rs. Cr</th> </tr> </thead> <tbody> <tr> <td data-bbox="778 954 884 1039">1.</td> <td data-bbox="884 954 1209 1039">Training and Skill Development</td> <td data-bbox="1209 954 1430 1039">1.50</td> </tr> <tr> <td data-bbox="778 1039 884 1256">2.</td> <td data-bbox="884 1039 1209 1256">Drinking water supply, Sanitation, Drainage Development &amp; Solar electrification.</td> <td data-bbox="1209 1039 1430 1256">1.50</td> </tr> <tr> <td data-bbox="778 1256 884 1341">3.</td> <td data-bbox="884 1256 1209 1341">Public Health Care Centres.</td> <td data-bbox="1209 1256 1430 1341">0.75</td> </tr> <tr> <td data-bbox="778 1341 884 1464">4.</td> <td data-bbox="884 1341 1209 1464">Primary &amp; Higher School Development.</td> <td data-bbox="1209 1341 1430 1464">0.75</td> </tr> <tr> <td data-bbox="778 1464 884 1895">5.</td> <td data-bbox="884 1464 1209 1895">Ecological Development of the Tippeshwar Wildlife Sanctuary and other important water bodies in both States as per the suggestions of the local forest authorities.</td> <td data-bbox="1209 1464 1430 1895">1.520</td> </tr> <tr> <td data-bbox="778 1895 884 1935"></td> <td data-bbox="884 1895 1209 1935">Total</td> <td data-bbox="1209 1895 1430 1935">6.00</td> </tr> </tbody> </table>		S.No	Item proposed in CER	Amount in Rs. Cr	1.	Training and Skill Development	1.50	2.	Drinking water supply, Sanitation, Drainage Development & Solar electrification.	1.50	3.	Public Health Care Centres.	0.75	4.	Primary & Higher School Development.	0.75	5.	Ecological Development of the Tippeshwar Wildlife Sanctuary and other important water bodies in both States as per the suggestions of the local forest authorities.	1.520		Total	6.00
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	Total	6.00																						
6.	Preference to be given to the local	Will be complied as desired.																						

	villagers as per the requirements and suitability, in the job/ other opportunities in the project, etc.	
7.	Measures to be taken to develop skills of the local villagers particularly with respect to the trades related to construction works such as electrician, welder, fitter, etc	Will be complied as desired.
8.	Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.	Will be complied as desired.
9.	From the above, it is clear that PP had to submit the copy of Stage-I FC for the forest land involved in the project. The same is till awaited. The requisite document may be furnished at the earliest so as to process the matter in the Ministry.	The forest area involved in Maharashtra state for underground pressure main is around 0.5 Ha. Further in this connection it is submitted that under reference 3 cited, in case of Lower Penganga Interstate Project, the MoEF & CC has issued the Environmental Clearance to the Maharashtra portion of works in the 1 <sup>st</sup> instance and subsequently the Environmental Clearance of Telangana portion of works was accorded separately under reference 4 cited by the MoEF & CC for the same work. In view of the above, I once again request the Member Secretary, IA-I (RV & HEP) Ministry of Environment, Forest & Climate Change, Govt of India, New Delhi arrange to consider to issue proceedings of Environmental Clearance to Channakha Korata (Rudha) Barrage pertaining to common components of Barrage and canal works in Telangana state pending Environmental Clearance to canal work of Maharashtra portion of the project in the same analogy as it was done in respect of Lower Penganga Interstate Project, as the Standing Committee of National Board for

		Wild Life had already recommended the project under reference 7 <sup>th</sup> cited for Wild life clearance w.r.t Tippeshwer Wildlife Sanctuary. Copies of above references are enclosed along with this letter.
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**28.2.3:** The details of the project submitted by project proponent and ascertained from the document submitted are mentioned below:

- i. The Terms of Reference was accorded by MoEF&CC on 5<sup>th</sup> September, 2016 to Channaka-Korata (Rudha) barrage on Penganga River - Interstate Irrigation Project, Adilabad district of Telangana by Irrigation & CAD department, government of Telangana.
- ii. In the Interstate Board (ISB) meeting held at Mumbai on 23.08.2016, both Telangana and Maharashtra states have signed the interstate agreement of Channakha-Korata barrage and in this meeting construction of Channakha-Korata barrage by Telangana state has been signed. As per the agreement, 42.48 MCM (1.5 TMC) of water will be shared between Telangana and Maharashtra states in the ratio of 80:20 i.e., 1.2 TMC and 0.3 TMC respectively.
- iii. The Channaka-Korata Barrage Project (Rudha), is a joint project between the States of Maharashtra and Telangana on River Penganga and it is independent of the joint Lower Penganga Project, which envisages construction of a barrage across River Penganga on down stream of Lower Penganga Project to irrigate an of 6,677.00 ha (5,463.00 ha in Telangana and 1,214.00 ha in Maharashtra). Command area lies in 14 villages of three mandals viz., Tamsi, Adilabad and Jainad in Adilabad district of Telangana state and 9 villages in Kelapur tehsil of Yavatmal district in Maharashtra state. The Gross Command Area of the project is 10,442.913 ha.
- iv. Total land requirement is 228.08 ha which is entirely private land. Total submergence area is about 31.16 Acres in Telangana state. A total of 23 villages consisting of 283 persons are likely to be affected due to this project. The Government of Telangana has already acquired this private land with an estimated R&R budget of Rs. 17.8 Crores. The total cost of the project is about Rs. 399.16 Crores and is proposed to complete the construction work in 2 years.
- v. The staff of Deputy Conservator Forest (DFO), Panderkhawda and Deputy Executive Engineer of LPP Division, Yavatmal with Assistant Executive Engineers of Lower Penganga Division, Adilabad has jointly verified alignment of pressure main on dated: 07-12-2020 prior to joint inspection of Deputy Conservator Forest (DFO), Panderkhawda.
- vi. During the joint verification it was found that pressure main from Km 5.10 to Km 5.40 crosses the local stream near village Sunkadi. Further it was informed by the staff of Deputy Conservator Forest (DFO), Panderkhawda as per latest notification area around both flanks of

the said local stream is a notified forest area. The forest area involved in Maharashtra state for underground pressure main is around 0.5 Ha.

- vii. The proposal of lift scheme proposed by Maharashtra under Channakha-Korata Barrage is at primitive stage and Maharashtra state Government has not yet accorded administrative sanction to the lift scheme in Maharashtra so far.
- viii. Hence proposal of lift scheme proposed by Maharashtra is incommensurable to the stage of work of Channakha -Korata Barrage in Telangana state.
- ix. It has been requested to the Executive Engineer, LPP Division, Yavatmal, Maharashtra to expedite process of obtaining Stage-I clearance of the forest land involved in respect of proposed pressure main for Lift Irrigation Scheme in the State of Maharashtra and the process is going at snail pace due to covid lockdowns, etc.
- x. The Executive Engineer, LPP Division, Yavatmal vide their Lr. No. 1144/LPP/ T-1/Channakha-Korta/2022 Dated: 10-05-2022 has informed that as and when the Government of Maharashtra accords administrative sanction to the proposed Channakha Lift Irrigation scheme, the Stage-I forest proposal will be submitted to the Divisional Forest Officer, Pandharkawada, Dist Yavatmal.
- xi. A PIL No.105 of 2018 was filed by Sri Wasudeo S/O LaxmanraoVidhate of Maharashtra State before the Hon'ble High Court of Judicature at Bombay, Bench at Nagapur on various activities such as (1) Stone quarrying activity in ESZ, (2) Illegal construction of commercial resorts, (3) Inter State barrages, (4) National Highway passing through the ESZ and (5) Human-Animal Conflict. In the affidavit filed by the applicant, the Chief Engineer (Projects), Adilabad is the 16<sup>th</sup> respondent under whose jurisdiction the Chanka-Korata barrage is located. A counter affidavit was already filed by the Chief Engineer (Projects), Adilabad and the case had not come up for hearing before the bench till today.
- xii. In view of the above, PP vide letter dated 29.03.2022 requested to accord Environmental Clearance to Channakha – Korata (Rudha) Barrage pertaining to common components of Barrage and canal works in Telangana state pending Environmental Clearance to canal work of Maharashtra portion of the project in the same analogy as it was done in respect of Lower Penganga Interstate Project, as the Standing Committee of National Board for Wild Life had already recommended the project vide Letter F. No. 6-91/2021 WL Dated:- 22-10-2021 by the Wildlife Division of MoEF & CC, New Delhi for Wild life clearance w.r.t Tippeshwer Wildlife Sanctuary.

#### **28.2.4 The EAC during deliberations noted the following:**

The EAC noted that the EAC in its 27<sup>th</sup> meeting recommended the proposal for grant of Environmental clearance subject to submission of Stage I Forest Clearance. Further, Standing Committee of National board for wildlife recommended the proposal for wildlife clearance in the

65<sup>th</sup> meeting held on 24<sup>th</sup> September, 2021 and the same has been accorded by the Wildlife division, MoEF&CC vide letter no 6-91/2021 WL dated 22.10.2021.

It was also noted that entire submergence is in Telangana region, and forest area involve in Maharashtra state for underground pressure main is 0.5 ha.

However, it was further noted that MoEF&CC has issued the Environmental Clearance to the Maharashtra portion of works for Lower Penganga Interstate Project in the 1<sup>st</sup> instance vide J.12011/68/2006-IA.I Dated 17-05-2007 and subsequently the Environmental Clearance of Telangana portion of works was accorded separately vide LR. No. J-10211/28/2012-IA.I Dated:- 28-05-2015 by the MoEF&CC for the same work.

During Interstate Board (ISB) meeting held at Mumbai on 23.08.2016, both Telangana and Maharashtra states have signed the interstate agreement of Channakha-Korata barrage. As per the agreement, 42.48 MCM (1.5 TMC) of water will be shared between Telangana and Maharashtra states in the ratio of 80:20 i.e., 1.2 TMC and 0.3 TMC respectively. Total cost of this barrage will be 100% born by Telangana State. There is only procedural delay in getting Forest Clearance for the part of canal work in Maharashtra Region. During the meeting the PP made commitment that complete cost of implementation of Environmental Management Plan & Catchment Area Treatment Plan will also be borne by the State of Telangana.

The EAC was of the view that the proposed project is not only for improving the irrigation facilities but it will also provide drinking water to the 18 villages in the Command area. The Environmental issues involved in the project have already been deliberated in detail while recommending the project for grant of EC. No other part of project is falling in forest area except underground pressure main in Maharashtra State. So, the request of PP may be accepted for granting Environmental Clearance to Channakha Korata (Rudha) Barrage for construction of common components of Barrage and Canal works in Telangana State pending Environmental Clearance to canal work of Maharashtra portion of the project. Environmental Clearance to canal work of Maharashtra portion of the project may be considered after submission of necessary forest clearance.

**28.2.5** *The EAC after detailed deliberations on the information submitted and as presented during the meeting agreed for **recommending** Environmental Clearance to Channakha Korata (Rudha) Barrage for construction of common components of Barrage and canal works in Telangana State:*

- i. Necessary clearances/permissions shall be obtained before start of construction of the project in Maharashtra region.*
- ii. Cost of implementation of Environmental Management Plan & Catchment Area Treatment Plan for whole project shall be borne by the State of Telangana.*
- iii. The Environmental Management Plan (EMP) shall be strictly adhered to as submitted in the EIA/EMP report. The budgetary provisions for implementation of EMP, shall be fully*

*utilized and not to be diverted to any other purpose. In case of revision of the project cost or due to price level change, the cost of EMP shall also be updated proportionately.*

- iv. *After 5 years of the commissioning of the project, a study shall be undertaken regarding impact of the project on the environment. The study shall be undertaken by an independent agency.*
- v. *Necessary control measures such as water sprinkling arrangements, and construction of paved roads leading to muck disposal sites etc. shall be taken up on priority to arrest fugitive dust at all the construction sites.*
- vi. *Stabilization of muck disposal sites using biological and engineering measures shall be taken up immediately to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area. Report of the same to be submitted to Ministry and its Regional office.*
- vii. *The minimum Environmental flow for the project shall be maintained as per the direction given by the Hon'ble NGT vide its Order dated 09.08.2017 in the matter of Pushp Saini Versus Ministry of Environment, Forest & Climate Change.*
- viii. *The Multi-Disciplinary Committee needs to be reconstituted and the meeting needs to be held at regular interval.*
- ix. *PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environmental management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis.*
- x. *Necessary permission to be obtained for quarrying construction materials for the project as per the EIA Notification, 2006 and subsequent amendments thereof.*
- xi. *Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics may be discouraged.*
- xii. *Preference to be given to the local villagers as per the requirements and suitability, in the job/ other opportunities in the project, etc.*
- xiii. *Measures to be taken to develop skills of the local villagers particularly with respect to the trades related to construction works such as electrician, welder, fitter, etc*
- xiv. *Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.*
- xv. *Terms and conditions of the MoU signed between state of Telangana and Maharashtra regarding implementation of the Channakha Korata (Rudha) Barrage project shall be adhered with.*
- xvi. *Environmental Clearance to canal work of Maharashtra portion of the project shall be considered after submission of necessary forest clearance.*

**Agenda No. 28.3:**

**Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana-Reconsideration of Terms of Reference (TOR) - reg.**

**[Proposal No. IA/TG/RIV/251367/2022; F. No. J-12011/03/2022-IA.I (R)]**

**28.3.1:** The proposal is for grant of Terms of Reference (TOR) to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana.

**28.3.2** The proposal was earlier considered by reconstituted EAC in its 23<sup>rd</sup> EAC meeting held on 28<sup>th</sup> January, 2022 and the proposal was deferred seeking additional information from Project Proponent (PP) on following points:

- i. Clarify that proposal is fresh or amendment/modification of granted EC on 07.01.2019 for Sita Rama Lift irrigation water project.
- ii. Certificate from chief wild warden stating that no wild life sanctuary/ National park is situated within 10km radius of the proposed project and no Wild Life corridor is falling in submergence area.
- iii. A Comparative chart shall be prepared of earlier EC for Sita Rama Lift irrigation water project and present proposal for power generation & irrigation need to be submitted.
- iv. Tentative estimation of muck generation with their disposal sites along with protection measures need to be submitted.
- v. PP need to submit that how much the power will be required to lift the water in all schemes (previous proposal and present proposal) water lift for irrigation and Power Generation.
- vi. Factual status report of the project from regional office, MoEF&CC need to be submitted.
- vii. An undertaking shall be submitted by the PP on stamp paper that no components and construction under the present proposal has not been started.
- viii. Breakup of total land area, with its submergence area and its possession status need to be submitted.
- ix. Necessary permission from DAE need to be submitted.
- x. Alternative of sites selection and justification of selecting location of Barrage to be mentioned. Sedimentation status of proposed two barrage needs to be assessed /Ground water depth in project vicinity area to be collected.

**28.3.3** PP submitted Point-wise replies by the vide letter dated 7<sup>th</sup> May, 2022 in response to additional details sought (ADS) by EAC in its 23<sup>rd</sup> meeting are as follows:

**Query 1**

**Clarify that proposal is fresh or amendment/modification of granted EC on 07.01.2019 for Sita Rama Lift irrigation water project.**

**Reply:**

The earlier granted EC on 07.01.2019 was for Sita Rama Lift Irrigation Project which envisages construction of Head regulator on Upstream of Dummugudem Anicut to draw water from Godavari River through an approach canal with CBL at El +45m. to a quantum of water 65.25 TMC with a discharge at head is 9000 cusecs for an ayacut of 6.74 lakh acres (2.73 Lakh Ha.).

The proposed Sitamma Sagar Multi-Purpose Project is located just 200 m downstream of the existing Dummugudem anicut and the offtake of the ongoing Sita Rama Lift Irrigation Project located just 400 m upstream of the existing Dummugudem Anicut. The storage capacity of the barrage is 36.57 TMC with ponding level of El +63.000 m and thus enabling generation of Hydel Power of 320MW.

Due to construction of Sitamma Sagar Project Barrage the existing old Dummugudem Anicut will get submerged in the water and storage water will be utilized for the ongoing Sita Rama Lift Irrigation Project ayacut through existing approach canal situated upstream of the existing anicut. From this assured storage water the existing Heavy Water Plant will get water without interruption and existing Mission Bhagiradha drinking water supply schemes which serves entire Bhadradi Kothgudem district will get sufficient water in summer season also. The entire project head works are within the radius of 2 km only.

Hence the proposal is an amendment / modification to the EC given to the Sita Rama Lift Irrigation Project vide MoEF&CC Lr.No. No.J- 12011/16/2017-IA-I(R), Dt:07.01.2019.

**Query 2**

**Certificate form chief wild warden stating that no wild life sanctuary/ National park is situated within 10km radius of the proposed project and no Wild Life corridor is falling in submergence area.**

**Reply:** All the components of the project are outside the Eco Sensitive Zone Boundary of Kinnerasani Wild life sanctuary and it's Eco-sensitive Zone, which is the nearest protected area. The Chief Wild Warden has issued No Objection Certificate (NOC) vide its letter dated 08.04.2022.

**Query 3**

**A Comparative chart shall be prepared of earlier EC for Sita Rama Lift irrigation water project and present proposal for power generation & irrigation need to be submitted.**

**Reply:**

The earlier granted EC on 07.01.2019 was for Sita Rama Lift Irrigation Project which envisages construction of Head regulator at Dummugudem Anicut and to draw water from Godavari River through an approach canal with CBL at El +45.000m.	Sitamma Sagar Multi-Purpose Project is a amendment / modification which envisages the construction of Barrage across the Godavari River at 200m Downstream of Existing Dummugudem Anicut.
Quantum of water 65.25 TMC with discharge at head is 9000 cusecs to an ayacut of 6.74 lakh acres (2.73 Lakh Ha)	Quantum of water proposed to store is 36.57 TMC with ponding elevation +63.000m
The main components of the project are i. Construction of Head regulator on the upstream of existing Dummugudem Anicut. ii. Construction of Lined gravity canals for a length of 243.20 KM. iii. Construction of four pump houses and Delivery systems iv. Laying of Pumping mains and v. Construction of CM & CD works across Main Canal.	The main components of the project are i. Construction of barrage ii. Construction of Hydel power station generate Hydel power of 320 MW. iii. Supply of water to Sita Rama Lift Irrigation Project on needy base i.e., in draught situation in ayacut area and Nagarjuna Sagar Project ayacut.

**Query 4**

**Tentative estimation of muck generation with their disposal sites along with protection measures need to be submitted.**

**Reply:** It is estimated that about 11.20 Lakh cum of muck will be generated during construction of the Barrage and Power House. Further, based on the suitability and properties of the soil, it will be reused for formation of afflux bunds on either side all along the Godavari River in the project site and the boulders will be reused for slope protection as revetment to the Afflux bunds and also as coarse aggregate in concrete. It is estimated that about 9-10 Lakh Cum of soil, Rock can be reused. The rest is proposed to stack on Right side of the existing SRLIP Canal bank at an elevation of +61.500 m.

**Query 5**

**PP need to submit that how much the power will be required to lift the water in all schemes (previous proposal and present proposal) water lift for irrigation and Power Generation.**

**Reply:** There are 04 no.s of pump houses on the previous proposal of SRLIP for which EC was granted and total power requirement is 693.740 MW to lift the water from Canal for irrigation and the details of the pump houses are as below:

Sl No	Description of Pump House	Each Pump Discharge in Cumecs	Power Requirement in MW	Head in Mts

1	Pump House – 1 @Km.10.500 (B.G Kothuru, Aswapuram (M))	45.00	6 No.s x 25 = 150	+43.300 to +67.150 (23.85M)
2	Pump House – 2 @Km.45.075 (V.K Ramavaram, Mulakalapally (M))	42.48	6 No.s x 40 = 240	+62.200 to +110.000 (47.80M)
3	Pump House – 3 @Km. 57.075 (Kamalapuram, Mulakalapally (M))	42.00	5 No.s x 40 + 2 No.s x 30 = 260	+107.200 to +110.000 (52.580M)
		20.00		+107.200 to 200.00 (74.00M)
4	Pump House – 4 @km. 43.225 on Sathupally trunk Canal at Dibbagudem(V0, Dammapeta (M))	6.08	3 No.s x 10.5 + 2 No.s x 6.1 = 43.70	+192.000 to +266.000 (74.00M)
		5.60		+192.000 to +225.000 (33.00M)
<b>Total Power Requirement</b>			<b>693.70 MW</b>	

Whereas for the present proposal of Sitamma Sagar Multi-Purpose Project, no power is required for Power generation.

#### Query 6

**Factual status report of the project from regional office, MoEF&CC need to be submitted.**

#### Reply:

It was submitted that IRO, Hyderabad has monitored the project site on 24.02.2022 and monitoring report was submitted on 04.05.2022.

#### Query 7

**An undertaking shall be submitted by the PP on stamp paper that no components and construction under the present proposal has not been started.**

#### Reply:

An undertaking signed by Chief Engineer on 24.02.2022 was submitted on Non-Judicial Stamp stating that no components and construction of present proposal of Sitamma Sagar Multi Purpose Project which envisages Construction of Barrage with radial gates, hoisting arrangements including formation of guide bunds on either side of barrage with protection arrangements across Godavari river, downstream of existing Dummugudem anicut near Ammagaripalli (V). Aswapuram (M). Bhadradr Kothagudem District' is not yet started except geological

investigations like drilling of boreholes for foundation designs and formation of approach road to conduct the geological investigation is in progress.

#### **Query 8**

**Breakup of total land area, with its submergence area and its possession status need to submitted.**

#### **Reply:**

Protection Bunds are proposed on either side of River Godavari in order to restrict the submergence with in river boundary. An extent of 133.52 Sq.KM will be under submergence in river banks at FRL Condition in river on upstream of the proposed barrage. An extent of 3121.35 acres of Non-Forest land is to be acquired in which 1858.24 acres patta land, 1263.11 acres Government land in addition an extent of 316.30 acres forest land is to be diverted for the purpose of formation of Protection Bunds. Complete extent of Non-Forest land i.e., 3121.35 acres is acquired as on date. The DGPS co-ordinates of the Forest area were submitted PCCF, Hyderabad, Government of Telangana for verification & authentication vide Chief Engineer, Irrigation, Kothagudem Lr.No.CE(I)/ KTGM/DCE/DEE1/AE/DGPS/SSMPP/29M date 11.01.2022. In turn, PCCF, Hyderabad, Government of Telangana vide Lr.No.Rc.No.686/2022/FCA.4, Dt:03.03.2022 has instructed the conservator of Forest, the District Forest Officer, Bhadradi Kothagudem to verify absolute locations of Forest lands proposed for diversification with respect to Gazette notification. In respect of Compensatory Afforestation lands, the lands were identified by the District Collector, Bhadradi Kothagudem district and the DGPS survey is under progress and after completion, the proposals will be submitted to PCCF for authentication.

**Query 9 Necessary permission from DAE need to be submitted.**

#### **Reply:**

A letter was addressed to the General Manager, Heavy Water Plant, Manuguru requesting for No Objection Certificate from Chief Engineer, Irrigation, Kothagudem (Project Proponent) vide Lr. No. CE/ Irrigation/ KTDM/ DCE/ DEE(T)/ SSMPP/ 159/ M Dt: 28.02.2022. A joint meeting was also conducted with Heavy Water Plant, Manuguru authorities and the copy of the same is here with enclosed below. The Irrigation & CAD Department has agreed to take necessary steps to ensure the safety of the plant and the same was accepted by the Heavy Water Plant Authorities. Necessary permission will be obtained and submitted in due course.

#### **Query 10**

**Alternative of sites selection and justification of selecting location of Barrage to be mentioned. Sedimentation status of proposed two barrage needs to be asses /Ground water depth in project vicinity area to be collected.**

#### **Reply:**

No other alternative sites were proposed. This location was selected because of the following reasons.

1. This Proposed site is ideal location for construction of barrage and its storage capacity and further supply the water to ongoing Sita Rama Lift Irrigation Scheme which is just upstream i.e, 600 m of the proposed Sitamma Sagar Project barrage.
2. The foundation is met with rock (out cropped) which is economical for construction of barrage as per the report on Geological and Geotechnical investigations by the investigation team from the National Institute of Technology (NIT), Warangal vide their report no. NITW/CIVIL/GTED/SSMPP-4034/2021, Dt:17.03.2021 and inspection note of the Director, Engineering Geology Division, Geological Survey of India, Hyderabad, Dt:26.03.2021.
3. This location is suitable to supply the water to existing Heavy Water Plant and existing Mission Bhagiratha drinking water supply scheme.

#### **28.3.4 The EAC during deliberations noted the following:**

The EAC in the present meeting (28<sup>th</sup> meeting) deliberated on the information submitted (Form 1, PFR, etc.) and noted that the instant proposal for grant of terms of Terms of Reference (ToR) to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana.

It was noted that PP has requested for amending the Existing EC, but EAC was of the view that since 320 MW electricity generation component would be added in the existing project, detailed assessment of possible environmental and social concerns is required.

The IRO, Hyderabad has monitored the site on 24.02.2022 and observed the following:

- i. The proposed Sitamma Sagar Multi-Purpose (SSMPP) barrage is located D/S of the approach channel of Sita Rama Lift Irrigation canal Approach road for the proposed project has been made. Excavation works are observed at site.
- ii. Construction of canal works for Sita Rama Lift Irrigation project is in process.
- iii. There is existence of Dummugudem Anicut across the Godavari river which is situated 200mts U/S of the proposed SSMPP barrage.
- iv. There is existence of Heavy water plant at the distance of 2-2.5km from the project site.
- v. The project proponent is submitted that the proposed construction of a barrage is the expansion of the Sita Rama Lift Irrigation Project.

**28.3.5** *The EAC after detailed deliberation on the information submitted and as presented during the meeting recommended for grant of Standard ToR to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW & CCA 2.73 Lakh Ha) in an area of 3122.38 Acres located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana, under the provisions of EIA Notification, 2006 and as amended along with the following additional/specific ToR:*

**(A) Environmental Management and Biodiversity Conservation**

- i *The project involves diversion of 130.71 ha of forestland. Forest clearance shall be obtained as per the prevailing norms of Forest (Conservation) Act, 1980. Application to obtain prior approval of Central Government under the Forest (Conservation) Act, 1980, for diversion of forestland required, should be submitted as soon as the actual extent of forestland required for the project is known, and in any case, within six months of issuance of this letter.*
- ii *Environmental Cost Benefit Analysis shall be done in terms of loss of Forest ecosystem due to diversion of Forest land/loss of biodiversity, water availability, water uses for generation of hydro power and Ecological flows in the **Godavari River**.*
- iii *Impact of developmental activity/project on the wildlife habitat and wildlife corridors, if any along with mitigation measures within study area shall be studied.*
- iv *The longitudinal connectivity/Free flowing sketch be provided in the EIA/EMP report.*
- v *Environmental matrix during construction and operational phase needs to be submitted. Matrix formulated on the basis of detailed study and field survey of flora and Fauna methodology used shall be mentioned in the EIA report.*
- vi *Endemic plant and animal species found in the area concerned shall be provided instead listing entire endemic species found in the State.*
- vii *Details of Flora and Fauna reported in submergence area, Nos. of tree along with their density and nomenclature required to be cut for barrage creation and other project component.*
- viii *Fisheries Management Plan shall be prepared along with other Environmental Safety Measures for small stream/Nallah, Thandava Reservoir and Thandava River shall be incorporated in the EIA/EMP report.*

**(B) Socio-economic Study**

- ix *All the tasks including conducting public hearing shall be done as per the provisions of EIA Notification, 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter. Statement on the commitments (activity-wise) made during public hearing to facilitate the discussion on the CER in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30<sup>th</sup> September, 2020 shall be submitted.*

- x *Tentative no. of project affected families displaced due to acquiring of private land shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared.*
- xi *Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.*

**(C) Muck Management**

- xii *Details of quantity of muck generation component wise, types of muck (Excavation in tunnels, pressure shaft and powerhouse etc) and disposal site/ transportation to be provided.*
- xiii *Details of muck management such as dumping sites and its locations, transportation plan along with monitoring mechanism for muck transportation, detailing the road map of project construction site/ indicating the distances from HFL, river, project construction site along with types of road etc.*
- xiv *Details of water sprinkling arrangements for arresting the fugitive / dust, emission from transportation and other project activities in project construction area.*
- xv *Safety measures for avoiding spill over muck into the riverbed/streams and its flow into the river during the high discharge/ flood or monsoon period. Prepare plan for stabilization of muck disposal sites using biological and engineering measures to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area.*
- xvi *Restoration plan for construction area including dumping site of excavated materials by levelling, filling up of burrow pits, landscaping etc.*

**(D) Disaster Management**

- xvii *CAT plan, Dam break analysis, Disaster Management Plan and Fisheries Management Plan be prepared along with other EMPs and incorporated in the EIA/EMP report.*
- xviii *Impact of Project activities (specially blasting and drilling) on the aquatic and terrestrial ecosystem, within study area to be studied and be incorporated in EIA/EMP report.*
- xix *Pre-DPR Chapters viz., Hydrology, Layout Map and Power Potential Studies duly approved by CWC /CEA shall be submitted.*

**(E) Miscellaneous**

- xx Both capital and recurring expenditure under EMP shall be submitted.
- xxi DPR of the project power generation capacity of 320MW duly approved by the CWC and CEA be submitted.
- xxii The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples
- xxiii Necessary clearance from DAE shall be obtained.

**Agenda No. 28.4:**

**Idukki Hydro Electric Project (800 MW) in an area of 127 ha at Village -Arakulam, Tehsil Thodupuzha, District Idukki, Kerala by M/s Kerala State Electricity Board Limited– Terms of Reference (TOR) – reg.**

**[Proposal No. IA/KL/RIV/262627/2022; F. No. J-12011/06/2022-IA.I (R)]**

**28.4.1:** The proposal is for grant of Terms of Reference (TOR) to Idukki Hydro Electric Project (800 MW) in an area of 127 ha at Village -Arakulam, Tehsil Thodupuzha, District Idukki, Kerala by M/s Kerala State Electricity Board Limited.

**28.4.2** The details of the project submitted by project proponent and ascertained from the document submitted are mentioned below:

- i. Idukki Hydro Electric Project (780 MW) is located on Periyar River and the source of water for this scheme is water stored in existing Idukki reservoir. The proposed project will generate 800 MW of power by utilizing net design head of 654.57m.
- ii. The proposed Idukki Extension Project is located at Moolamattom of Idukki district of Kerala. The project falls in the Lat. N 9° 49' 42" and Long. E 76° 48' 12". It is located 20 KM towards south from District headquarters. The Power house is located at 550m away from the existing Idukki Hydro Electric Project.
- iii. The Idukki Hydroelectric Project is the biggest Hydroelectric Project on Periyar River Basin in Kerala. It comprises of three dams, namely Idukki, Cheruthony and Kulamavu with interconnecting reservoirs. The 169m high Idukki dam is the first arch dam in India and other two dams of Idukki reservoir system are concrete gravity dams. The water is drawn from Kulamavu Reservoir through the power intake of the existing HE project.

- iv. The scheme envisages construction of a power house to be located about 500 m from existing Moolamattom power house of Idukki Project together with an intake structure from existing Kulamavu reservoir, power tunnel, pressure shaft, tail race tunnel etc. the tail race tunnel would discharge its water through open channel into Thodupuzha River.
- v. The project is envisaged to be Conventional Hydro Electric Scheme utilising water from existing Idukki Reservoir in addition to the existing operational hydroelectric scheme. The water conductor system will connect the Idukki reservoir to tail race exit in Thodupuzha River through an underground power house.
- vi. The scope of work envisages preliminary studies for:
  - a) Collection of hydrological/meteorological data and assessment of water availability for the project.
  - b) Use of existing Idukki reservoir of gross capacity 1996.3 MCM created by three dams across periatr river.
  - c) Selection of an underground power house with numbers of pump-turbines of a particular capacity along with an auxiliary system. Working out the tentative orientation of the powerhouse on preliminary geotechnical, engineering and hydraulic aspects.
  - d) An underground Transformer Cavern with number of Power Transformers for each machine.
  - e) Preliminary geological, geotechnical and engineering appraisal of Head Race Tunnel (Concrete Lined), pressure shaft (steel lined) and Tail Race Tunnel for conveyance of water.
  - f) Power potential studies on the line of present power scenario and future demands.
  - g) Tentative projection of cost and benefits of the project.
- vii. The catchment area of Idukki dam is 675.89 sq.km. The average rainfall in Idukki catchment is 3549 mm. The average water availability inflow into reservoir in Idukki reservoir is 1687.23 MCM. The FRL of this reservoir is El. 732.43 m. Moreover, the proposed scheme do not envisage any change in existing operating levels of the reservoir. No structural modifications/interface are required in existing dam structure. The elevation area capacity curves as available are being recommended for utilization since the quantum of water being used for proposed hydroelectric project study is miniscule. The tail water from Idukki Extension scheme is also discharging to the same river as that of existing scheme.
- viii. The power potential studies have been carried out for power potential with idduki reservoir and can be optimized upto 1580 MW based on the 25 years of hydrological data. The carryover reservoirs simulation studies carried out for FRL at El. 732.43 m, MDDL at El. 694.94 m and maximum TWL ot El. 49.3 m.
- ix. Further, as existing Idukki Hydroelectric project is operating at 780 MW with 6 nos. of unit of 130 MW each. Therefore, Idduki Extension Scheme is proposed to have an Installed

Capacity of 800 MW wherein 4 nos. units is recommended with unit size of 200 MW each with Tecno-economic consideration. Based on the study, the key details of the scheme are summarized below:

Installed Capacity (MW)	800
No of units	4
Unit Size (MW)	200
Head (min) (m)	629.58
Net Rated Head (m)	654.57
Head (max) (m)	677.07
Daily (min) Peaking hours in lean flow (for simultaneour operation of both existing and proposed scheme)	4 Hours 8 minutes (4.13 Hours)
Annual Energy Generation (GWh) from proposed scheme	1301.27
Annual Energy Generation (GWh) from both schemes	2569.70

- x. **Land Requirement:** The total land to be acquired for the project is approximately 127 Ha. Based on the site visit, most of the land required lies in forest area. The various components of the land required is shown in Table below:

S. No.	Appurtenance	Area (Ha.)
1.	Project Component	101
2.	Roads	6
3.	Muck Disposal/ Quarry Site	15
4.	Contractor's facility	5
	<b>Total</b>	<b>127</b>

- xi. **Ecological Sensitive Area, if any within 10km of project:** The Idukki Wildlife Sanctuary is 4.5 km from the project. All the proposed project components are underground and outside ESZ except for intake well, which is approximately 150 m inside the Idukki Reservoir (near Kulamavu Dam). At present the draft notification for demarcation of ESZ boundary of Idukki WL sanctuary has been issued.
- xii. **Alternative site:** Two options i.e. Alternative-1A, Alternative-1B and Alternative-2 have been studied on the basis of site visit and available sources (Geological map, District Resource Map etc) techno-economic feasibility. Accordingly, two possible layouts are selected for further studies. Alternative-1A is as per the Layout proposed in Preliminary Report prepared by KSEB which is located northwards of the existing Idukki H. E. Project and involves approx. 7.9 km TRT Length. Considering 7.9 Km long TRT of Alternated-1A, it was found necessary to explore other possible alternatives. Accordingly, has shorter TRT

(2.0 km length) for Alt-1B & Alt-2 were identified which is proposed southwards of the existing Idukki H.E. Project proposing a small downstream balancing reservoir to stagger the discharge from extension scheme to avoid flooding in Thodupuza River thereby eliminating 7.9 km long TRT of Alt-1A.

Following is the Broad Comparison of all the Alternatives.

Particulars	Alternative: 1A	Alternative: 1B	Alternative: 2
<b>Design Head (m)</b>	648	654	570
<b>Installed Capacity (MW)</b>	780	800	800
<b>HRT (Length and Dia.)</b>	2440 m (L), 7.0 m (Dia.)	1900 m (L), 7.0 m (Dia.)	2440 m (L), 7.0 m (Dia.)
<b>Inclined Pressure shaft (No., Length, Dia.)</b>	2 No., 775 m (L), 3.8 m (Dia.)	2 No., 850 m (L), 3.8 m (Dia.)	2 No., 830 m (L), 3.8 m (Dia.)
<b>TRT (Length, Dia.)</b>	7890 m (L), 7.0 m (Dia.)	1465 m (L), 7.5 m (Dia.)	510 m (L), 7.0 (Dia.) TRT
<b>TRC (Length, Bed Width, Depth)</b>	350 m (L), 10.0 m (B), 4.0 m (H)	730 m (L), 10.0 m (B), 4.0 m (H)	-----
<b>Requirement of New Reservoir</b>	No	No	Yes

In the view of the above finding, a modified layout i.e Alternative-1B is finally proposed in the present study.

- xiii. **Estimated cost:** The estimated cost of the project is ₹ 2669.67 Crores at August, 2021 price levels and annual energy generation of 1301.27 GWh per year and is proposed to be completed in a period 5 years.
- xiv. **Project Benefits:** The scheme would afford energy generation of 1301.27 GWh annually. For assessing the tariff, design energy generation of 1236.21 GWh, calculated with 95% capacity availability in a normal dependable year, has been adopted. The project would provide 800 MW of 4 hours daily peaking capacity benefit.
- xv. **Employment Generation:** The peak labour strength likely to be employed during project construction phase is about 1500 workers and 500 technical staff.

#### 28.4.3 The EAC during deliberation noted the following:

The EAC deliberated on the information submitted and noted that the instant proposal is for grant of terms of Reference (ToR) for conducting EIA Study for construction of Idukki Hydro Electric Project (800 MW) in an area of 127 ha at Village -Arakulam, Tehsil Thodupuzha, District Idukki, Kerala by M/s Kerala State Electricity Board Limited. It was noted that the Idukki Wildlife Sanctuary is 4.5 km from the project. Project components such as intake well, which is approximately 150 m inside the Idukki Reservoir (near Kulamavu Dam). EAC decided for site visit of EAC sub-committee members before appraisal of EC for deciding specific safeguard measures in terms of habitat fragmentation & degradation, conservation of endemic wild species in Idukki Wildlife Sanctuary.

**28.4.4** *The EAC after detailed deliberation on the information submitted and as presented during the meeting recommended for grant of Standard ToR to for conducting EIA Study for construction of Idukki Hydro Electric Project (800 MW) in an area of 127 ha at Village - Arakulam, Tehsil Thodupuzha, District Idukki, Kerala by M/s Kerala State Electricity Board Limited, under the provisions of EIA Notification, 2006 and as amended along with the following additional/specific ToR:*

**(A) Environmental Management and Biodiversity Conservation**

- i Application for necessary clearance from NBWL shall be submitted along with wildlife conservation plan approved by PCCF.*
- ii The project involves diversion of 111 ha of forestland. Forest clearance shall be obtained as per the prevailing norms of Forest (Conservation) Act, 1980. Application to obtain prior approval of Central Government under the Forest (Conservation) Act, 1980, for diversion of forestland required, should be submitted as soon as the actual extent of forestland required for the project is known, and in any case, within six months of issuance of this letter.*
- iii Environmental Cost Benefit Analysis shall be done in terms of loss of Forest ecosystem due to diversion of Forest land/loss of biodiversity, water availability, water uses for generation of hydro power from the existing reservoir.*
- iv Impact of developmental activity/project on the wildlife habitat and wildlife corridors, if any along with mitigation measures within study area shall be studied.*
- v The longitudinal connectivity/Free flowing sketch be provided in the EIA/EMP report.*
- vi Environmental matrix during construction and operational phase needs to be submitted. Matrix formulated on the basis of detailed study and field survey of flora and Fauna methodology used shall be mentioned in the EIA report.*
- vii Endemic plant and animal species found in the area concerned shall be provided instead listing entire endemic species found in the State.*

- viii *Details of Flora and Fauna reported in submergence area, Nos. of tree along with their density and nomenclature required to be cut for barrage creation and other project component.*
- ix *Fisheries Management Plan shall be prepared along with other Environmental Safety Measures for small stream/Nallah, Thandava Reservoir and Thandava River shall be incorporated in the EIA/EMP report.*

**(B) Socio-economic Study**

- x *All the tasks including conducting public hearing shall be done as per the provisions of EIA Notification, 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter. Statement on the commitments (activity-wise) made during public hearing to facilitate the discussion on the CER in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30<sup>th</sup> September, 2020 shall be submitted.*
- xi *Tentative no. of project affected families displaced due to acquiring of private land shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared.*
- xii *Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.*

**(C) Muck Management**

- xiii *Details of quantity of muck generation component wise, types of muck (Excavation in tunnels, pressure shaft and powerhouse etc) and disposal site/ transportation to be provided.*
- xiv *Details of muck management such as dumping sites and its locations, transportation plan along with monitoring mechanism for muck transportation, detailing the road map of project construction site/ indicating the distances from HFL, river, project construction site along with types of road etc.*
- xv *Details of water sprinkling arrangements for arresting the fugitive / dust, emission from transportation and other project activities in project construction area.*
- xvi *Safety measures for avoiding spill over muck into the riverbed/streams and its flow into the river during the high discharge/ flood or monsoon period. Prepare plan for stabilization of*

*muck disposal sites using biological and engineering measures to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area.*

*xvii Restoration plan for construction area including dumping site of excavated materials by levelling, filling up of burrow pits, landscaping etc.*

***(D) Disaster Management***

*xviii CAT plan, Dam break analysis, Disaster Management Plan and Fisheries Management Plan be prepared along with other EMPs and incorporated in the EIA/EMP report.*

*xix Impact of Project activities (specially blasting and drilling) on the aquatic and terrestrial ecosystem, within study area to be studied and be incorporated in EIA/EMP report.*

*xx Pre-DPR Chapters viz., Hydrology, Layout Map and Power Potential Studies duly approved by CWC /CEA shall be submitted.*

***(E) Miscellaneous***

*xxi Both capital and recurring expenditure under EMP shall be submitted.*

*xxii DPR of the project for 800MW power generation capacity duly approved by the CWC and CEA be submitted.*

*xxiii The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples.*

*xxiv Arial view video of project site shall be recorded and to be submit.*

**Agenda No. 28.5:**

**Lower Orr Dam project under Ken-Betwa Link Project Phase II (90000 CCA) in an area of 3007.2 ha at Village Didoni, Tehsil Chanderi, District Ashoknagar, Madhya Pradesh by M/s National Water Development Agency – Reconsideration of Environmental Clearance – reg.**

**[Proposal No. IA/MP/RIV/255619/2013; F. No. J-12011/31/2011-IA.I]**

**28.5.1:** The proposal is for grant of Environmental Clearance to Lower Orr Dam project under Ken-Betwa Link Project Phase II (90000 CCA) in an area of 3007.2 ha at Village Didoni, Tehsil Chanderi, District Ashoknagar, Madhya Pradesh by M/s National Water Development Agency.

**28.5.2:** The proposal was earlier considered by reconstituted EAC in its 25<sup>th</sup> EAC meeting held on 14<sup>th</sup> March, 2022 and the proposal was deferred seeking additional information from Project Proponent (PP) on following points:

- i. Point wise reply to desired information sought by the EAC in its 3<sup>rd</sup> meeting held on 29<sup>th</sup> October, 2020.
- ii. Comparison chart showing significant changes observed during recently collected one season baseline data with 3 seasons baseline data that was previously collected. Trends may be correlated with possible environmental concerns after implementation of the project.
- iii. Comparison table showing changes done in earlier EIA and revised EIA in terms of project components and its description.

**28.5.3** PP submitted point-wise reply by the vide letter dated 18<sup>th</sup> May, 2022 in response to additional details sought (ADS) by EAC in its 25<sup>th</sup> meeting. The EAC noted that PP has started the construction work without getting Environmental clearance and some of the activities have been completed to the extent of 30% on ground. The status of construction work till June 2021 is given as below:

- Above foundation of dam - 20%
- Canal excavation and construction - 15%

**28.5.4** *The EAC after deliberations decided to conduct site visit by following EAC sub-committee members before making any recommendations on proposal:*

- i. *Dr. A. K. Malhotra*
- ii. *Dr. Uday Kumar R.Y.*
- iii. *Dr. M. K. Sinha*
- iv. *Dr. N. Lakshman*
- v. *Dr. Mukesh Sharma*
- vi. *Dr. J. A. Johnson*
- vii. *Dr. A. K. Sahoo*
- viii. *Representative from MoEF&CC*

*The Chairman, EAC coopted Shri K. Gowarappan, ex-member of the Violation Committee, MoEF&CC as a member of the committee who will conduct the site visit.*

*The EAC also recommended that the Ministry may initiate necessary action under E (P) Act, 1986 in view of the start of construction work without obtaining the Environmental Clearance.*

The proposal was **deferred** on the above lines.

\*\*\*\*\*

**ATTENDANCE LIST**

<b>Sr. No.</b>	<b>Name &amp; Address</b>	<b>Role</b>	<b>Attendance</b>
1.	Dr. K. Gopakumar	Chairman	P
2.	Dr. N. Lakshman	Member	P
3.	Dr. Uday Kumar R.Y.	Member	P
4.	Dr. N. Lakshman	Member	P
5.	Dr. A. K. Malhotra	Member	P
6.	Shri Sharvan Kumar	Representative of CEA	P
7.	Dr. A. K. Sahoo	Representative of CIFRI	P
8.	Dr. M. K. Sinha	Representative of CWC	P
9.	Shri Yogendra Pal Singh	Member Secretary	P
10.	Dr. Saurabh Upadhyay	Scientist C, MoEF&CC	P

**APPROVAL OF THE CHAIRMAN**

Fwd: Draft MOM of the EAC (RVHEP) meeting held on 31.05.2022 for perusal and comments-reg Inbox x



**Yogendra Pal Singh** via nic.in  
to me ▾

9:40 AM (38 minutes ago) ☆ ↶

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**From:** [kgopa@iisc.ac.in](mailto:kgopa@iisc.ac.in)

**To:** "Yogendra Pal Singh" <[yogendra78@nic.in](mailto:yogendra78@nic.in)>, [jaj@wii.gov.in](mailto:jaj@wii.gov.in), [ajitkumarmalhotra463@gmail.com](mailto:ajitkumarmalhotra463@gmail.com), "amiya saho" <[amiya.sahoo@icar.gov.in](mailto:amiya.sahoo@icar.gov.in)>, [amiya7@gmail.com](mailto:amiya7@gmail.com), "CE EMO" <[ceenvtmgmt@nic.in](mailto:ceenvtmgmt@nic.in)>, "bijayaketan panigrahi" <[bijayaketan.panigrahi@gmail.com](mailto:bijayaketan.panigrahi@gmail.com)>, "chandrahas deshpande" <[chandrahas.deshpande@welingkar.org](mailto:chandrahas.deshpande@welingkar.org)>, [dchandrahas@gmail.com](mailto:dchandrahas@gmail.com), [mukesh@iitk.ac.in](mailto:mukesh@iitk.ac.in), [lnand@rocketmail.com](mailto:lnand@rocketmail.com), "kn shenoy" <[kn.shenoy@manipal.edu](mailto:kn.shenoy@manipal.edu)>, [udaykumarry@yahoo.com](mailto:udaykumarry@yahoo.com), "Dr. Vijay Kumar" <[vijay.kumar66@nic.in](mailto:vijay.kumar66@nic.in)>, [Dirhpa3@gmail.com](mailto:Dirhpa3@gmail.com), "Mukesh Sinha" <[sinha.mukesh@nic.in](mailto:sinha.mukesh@nic.in)>

**Cc:** "Saurabh Upadhyay" <[saurabh.upadhyay85@gov.in](mailto:saurabh.upadhyay85@gov.in)>, [mkkd@rediffmail.com](mailto:mkkd@rediffmail.com), "Saurabh Kumar" <[sourabh.9@govcontractor.in](mailto:sourabh.9@govcontractor.in)>

**Sent:** Thursday, June 16, 2022 11:26:37 AM

**Subject:** Re: Draft MOM of the EAC (RVHEP) meeting held on 31.05.2022 for perusal and comments-reg

Dear Sir

Yes I approve it

Kindly take the opinion from the other members also

With regards

Gopakumar

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**F. No. J-12011/03/2022-IA.I (R)**  
**Government of India**  
**Ministry of Environment, Forest & Climate Change**  
**(Impact Assessment Division)**

Indira Paryavaran Bhavan  
 2<sup>nd</sup> Floor, Vayu Wing  
 Aliganj, Jor Bagh Road  
 New Delhi - 110 003

**Dated: 29<sup>th</sup> June, 2022**

To,

**M/s Irrigation and CAD Department**  
 Kothagudem, Government of Telangana,  
 Bhadradri, District Kothagudem (Telangana)

**Sub: Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradri Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana - Terms of Reference - reg.**

Sir,

This has reference to your online proposal no. IA/TG/RIV/251367/2022 dated 13<sup>th</sup> January, 2022 submitted to the Ministry for grant of terms of reference to the project cited in the subject.

2. The Ministry of Environment, Forest and Climate Change has considered the application. It is noted that the proposal is for Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradri Kothagudem (Telangana) by M/s Irrigation and CAD Department, Kothagudem, Government of Telangana.

3. The proposal was considered by the Expert Appraisal Committee (EAC) for River Valley and Hydroelectric projects in its 23<sup>th</sup> and 28<sup>th</sup> meeting held on 28<sup>th</sup> January, 2022 and 31<sup>th</sup> May, 2022 respectively.

4. The project/activity is covered under category A of item 1 (c) 'River Valley projects' of the Schedule to the Environmental Impact Assessment Notification, 2006 and requires appraisal at Central level by the sectoral EAC in the Ministry.

5. The proposed Sitamma Sagar Multi-Purpose Project envisages following features:

- i. Sitamma Sagar Multi-Purpose Project (SSMPP) is proposed to be constructed a barrage across Godavari River at 200m downstream of the existing Dummugudem Anicut with pond level of El. 63.00 m and development of Hydroelectric project of 320 MW (8 Nos. x 40 MW) at Ammagaripalli Village, Aswapuram Mandal, Bhadradri Kothagudem District, Telangana State. The proposed project also supply irrigation water to the command area about 2.73 Lakh Ha under Sita Rama Lift Irrigation Projects on need basis. The Location of source for the scheme is Latitude 17° 52' 18" N and Longitude: 80° 53' 09" E.



- ii. Sitamma Sagar Multi-Purpose Hydro Electricity Project having an installed capacity of 8 Nos. x 40 MW will contribute 719.12 MU in a 90% dependable year, 765.04 MU in a 75% dependable year and 1016.88 MU in a 50% dependable year and around 999.48 MU per year on an average basis.
- iii. The turbines are designed for a rated discharge of 2400 cumecs. However, a trapezoidal, unlined power channel is designed to convey a discharge of 3048 Cumecs to accommodate for over load capacity, as also to create pondage in the intake during operation of the power house.
- iv. The proposed Sitamma Sagar Multi-Purpose Project envisages following features:
- The barrage is proposed with 65 numbers (53 numbers of Spillway Bay and 12 numbers of under sluice Bay) with crest level at El. 48.00 m & 47.00m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition. The spillway, sandwiched between concrete non-overflow sections is proposed to span for a length of 1263.00m (between the abutments) in the deepest course of the river.
  - It is proposed to construct the barrage 200 m downstream of the existing anicut. The barrage is proposed to be aligned parallel to the existing anicut axis.
  - The pond level in the reservoir is fixed at El. 63.00m to realize the benefit of maximum head for power generation with least impact to the general population.
  - Consequent to the proposal for construction of barrage, the storage capacity of the reservoir is computed to be 36.57 TMC.
  - The spillway sandwiched between concrete non-overflow sections is proposed to span for a length of 1263.00m between the abutments in the deepest course of the river.
  - The barrage is now proposed with 53 numbers of radial gates of size 15m X15m with crest level at El. 48.00 m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition.
  - Scour sluice is proposed with 12 number of radial gates of size 15m X 16m with crest level at El. 47.00 m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition.
  - A concrete non-overflow section is proposed for a length of 55m on the left bank starting from chainage 655.00m.
  - An earthen embankment dam (Maximum section) is proposed for a length of 655m on the left flank starting from chainage 0.00m.
  - The 320 MW (8 X 40 MW) power house spanning for a length of 172 m is proposed to be housed on the right flank between chainage 1.977 Km to 2.149Km.
  - The proposed 320 MW (8 X 40 MW) will generate 719 MU annually (90%dependable year) with a Plant Load Factor (PLF) of 25.65%.
  - A tailrace channel is proposed to be excavated downstream of the power house to maintain the normal tail water level at El. 46.50m.
  - An earthen embankment dam (Maximum section) is proposed for a length of 750m on the right flank between chainage 2.20Km to 2.95Km.
  - The Top Bund Level (TBL) of the afflux bund with reference to 1 in 500 year return period flood of 1,09,676 cumecs also works out to El. 68.800 m, considering free board as per relevant IS codes.
  - The left bank earthen afflux bund with TBL at El. 68.800 m and top bund width of 12m is proposed in the initial reaches to accommodate a two-lane bituminous road.

- The balance left earthen afflux bund with top bund width of 6m is proposed.
- The right earthen embankment afflux bund with TBL at El. 68.800m and top bund width of 6m is proposed to connect the right concrete non-overflow section.
- For Parnasala flood protection, it is proposed to strengthen the existing plain cement concrete protection wall by raising the top level to match with the TBL of the earthen embankment afflux bund. It is proposed to align the 900 m long retaining wall along the existing ghat.
- A catch drain with suitable cross masonry & cross drainage works for diversion of flood water (between afflux bund & high ground) to downstream side of the barrage is proposed for a length of 20.048 Kms & designed for a discharge of 24 Cumecs on the left bank and for a length of 20.044 Km s& designed for a discharge of 38 Cumecs on the right bank.

v. Significant salient features as under:

S. No.	Particulars	Details
1	Location	Latitude:17°52' 18"N Longitude:80° 53' 09"N
2	Catchment Area	2,81,000 Sq.Km
3	MFD at Barrage location(Recommended)	88,614Cumecs
4	MFD at Barrage location(500Yrs)	1,09,676Cumecs
5	Design Discharge (Through Main Barrage Bays)	72,462Cumecs
6	Design Discharge (Through under Sluice Bays)	17,486Cumecs
7	Maximum Flood Observed (from1965to2012)	65,905 Cumecs (During 1985-86)
8	No. of vents	65Nos.
9	Size of vents	53Nos.15M x15M 12Nos.15M x16M
10	Type of Gate	Radial Gates
11	Length of spill way old	1550M
12	Length of Power House	250M
13	Length of barrage(As per GAD)	1293.75M
14	Pond Level/Max. Water level (Polavaram+45.720M)	+63.000M
15	Top Bund Level(for 1 in 100 Years flood return period)	+68.800M
16	Crest level old	+49.690M
17	Crest level of spillway	+48.000M
18	Crest level of Under Sluice	+47.000M
19	Tail water level	+63.230M
20	Thickness of Pier	4.500M
21	Energy dissipation arrangement	Stilling basin
22	Storage capacity @ Pond level	36.576TMC
23	Hydel Power (719MU)	320MW(8 Nos.x40MW)

24	LA Required	3122.38 Acres and 322.98 Acres Forestland
25	Benefit Cost ratio	1.2

- vi. **Land requirement:** The total of 3122.38 acres of non-forest land which includes Patta land – 2104.505 acres, Exgratia land – 115.625 acres & Govt. land – 902.25 acres and about 322.98 acres of forest land will be utilized for the purpose of construction. Application for Forest Clearance yet to be submitted.
- vii. **Ecological Sensitive Area, if any within 10km of project:** No environmental sensitivity areas are located within the acquired land.
- viii. **Estimated cost:** The Government of Telangana vide G.O.Ms. No. 5 Dated: 14.02.2020 has accorded administrative approval for the estimate of Sitamma Sagar Multi-Purpose Project construction of barrage with radial gates, hoisting arrangements including formation of guide bunds on either side of barrage with protection arrangements across Godavari river, downstream of existing Dummugudem anicut near Ammagaripalli (V), Aswapuram (M), Bhadradri Kothagudem District” for an amount of Rs. 3481.90 Crores with SSR of 2019-20.
- ix. **Employment Generation:** Indirect employment generation can be estimated to be 200, about 3500 temporary employment will be generated during construction of reservoirs, power houses and afflux bunds and around 60 Permanent employment will be generated during operation phase.
- x. **Interstate issues:** Chhattisgarh State boundary is about 11 km away from the periphery of Sitamma Sagar Barrage.

7. The sectoral Expert Appraisal Committee considered the proposal in its 23<sup>th</sup> and 28<sup>th</sup> meeting held on 28<sup>th</sup> January, 2022 and 31<sup>st</sup> May, 2022 respectively. The EAC after detailed deliberation on the information submitted and as presented during the meeting **recommended** for grant of Standard ToR for conducting EIA study for Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradri Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana, under the provisions of EIA Notification, 2006, as amended along with the certain additional/specific ToR.

8. Based on recommendation of EAC, the Ministry is hereby accords approval for Standard ToR for conducting EIA study for Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradri Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana, under the provisions of EIA Notification, 2006 and as amended along with the following additional/specific ToR:

**(A) Environmental Management and Biodiversity Conservation**

- i The project involves diversion of 130.71 ha of forestland. Forest clearance shall be obtained as per the prevailing norms of Forest (Conservation) Act, 1980. Application to obtain prior approval of Central Government under the Forest (Conservation) Act, 1980, for diversion of forestland required, should be submitted as soon as the actual extent of forestland required for the project is known, and in any case, within six months of issuance of this letter.
- ii Environmental Cost Benefit Analysis shall be done in terms of loss of Forest ecosystem due to diversion of Forest land/loss of biodiversity, water availability, water uses for generation of hydro power and Ecological flows in the **Godavari River**.
- iii Impact of developmental activity/project on the wildlife habitat and wildlife corridors, if any along with mitigation measures within study area shall be studied.
- iv The longitudinal connectivity/Free flowing sketch be provided in the EIA/EMP report.
- v Environmental matrix during construction and operational phase needs to be submitted. Matrix formulated on the basis of detailed study and field survey of flora and Fauna methodology used shall be mentioned in the EIA report.
- vi Endemic plant and animal species found in the area concerned shall be provided instead listing entire endemic species found in the State.
- vii Details of Flora and Fauna reported in submergence area, Nos. of tree along with their density and nomenclature required to be cut for barrage creation and other project component.
- viii Fisheries Management Plan shall be prepared along with other Environmental Safety Measures for small stream/ Nallah, and Godavari River shall be incorporated in the EIA/EMP report.

**(B) Socio-economic Study**

- ix All the tasks including conducting public hearing shall be done as per the provisions of EIA Notification, 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter. Statement on the commitments (activity-wise) made during public hearing to facilitate the discussion on the CER in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30<sup>th</sup> September, 2020 shall be submitted.
- x Tentative no. of project affected families displaced due to acquiring of private land shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared.
- xi Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

*R. J. D.*

**(C) Muck Management**

- xii *Details of quantity of muck generation component wise, types of muck (Excavation in tunnels, pressure shaft and powerhouse etc) and disposal site/ transportation to be provided.*
- xiii *Details of muck management such as dumping sites and its locations, transportation plan along with monitoring mechanism for muck transportation, detailing the road map of project construction site/ indicating the distances from HFL, river, project construction site along with types of road etc.*
- xiv *Details of water sprinkling arrangements for arresting the fugitive / dust, emission from transportation and other project activities in project construction area.*
- xv *Safety measures for avoiding spill over muck into the riverbed/ streams and its flow into the river during the high discharge/ flood or monsoon period. Prepare plan for stabilization of muck disposal sites using biological and engineering measures to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area.*
- xvi *Restoration plan for construction area including dumping site of excavated materials by levelling, filling up of burrow pits, landscaping etc.*

**(D) Disaster Management**

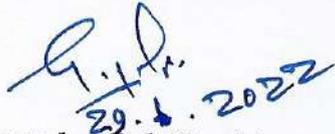
- xvii *CAT plan, Dam break analysis, Disaster Management Plan and Fisheries Management Plan be prepared along with other EMPs and incorporated in the EIA/EMP report.*
- xviii *Impact of Project activities (specially blasting and drilling) on the aquatic and terrestrial ecosystem, within study area to be studied and be incorporated in EIA/EMP report.*
- xix *Pre-DPR Chapters viz., Hydrology, Layout Map and Power Potential Studies duly approved by CWC /CEA shall be submitted.*

**(E) Miscellaneous**

- xx *Both capital and recurring expenditure under EMP shall be submitted.*
- xxi *DPR of the project power generation capacity of 320MW duly approved by the CWC and CEA be submitted.*
- xxii *The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples*
- xxiii *Necessary clearance from DAE shall be obtained.*

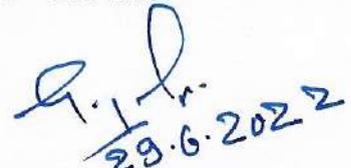
9. You are requested to kindly submit the final EIA/EMP prepared as per TORs to the Ministry for considering the proposal for environmental clearance within 5 years as per the extent rule of the Ministry notified time to time.

10. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/Laboratories including their status of approvals etc.

  
29.6.2022  
(Yogendra Pal Singh)  
Scientist 'E'

**Copy to:**

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110 001.
2. The Chairman, Central Electricity Authority, Sewa Bhawan, R. K. Puram, New Delhi - 110 066.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.
4. The Principal Secretary, Environment, Forests, Science and Technology Department, Telangana Government Secretariat, Room No. 327A, D-Block, 2<sup>nd</sup> Floor, Khairatabad, Hyderabad (Telangana).
5. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, Hyderabad 3<sup>rd</sup> Floor, Room No. 309, Aranya Bhawan, Opp. RBI, Safiabad Telangana District, Hyderabad - 500 004.
6. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - 500 018.
7. Guard file/Monitoring file
8. Website of MoEF&CC.

  
29.6.2022  
(Yogendra Pal Singh)  
Scientist 'E'



भारत सरकार/Government of India  
पर्यावरण वन और जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest & Climate Change  
उप कार्यालय (क्षेत्रीय कार्यालय, चेन्नई)/ Sub Office (Regional Office, Chennai)  
Aranya Bhavan, 3<sup>rd</sup> floor, Saifabad, Hyderabad-500004, Telangana  
E-mail: iro.hyderabad-mefcc@gov.in  
Tel: 040- 29390053

F. No: ENV/IRO-HYD/MR-58/2022/625

Dated: 11.08.2023

Sh. Yogendra Pal Singh  
Scientist 'E'  
Impact Assessment Division (Hydro)  
2<sup>nd</sup> Floor, Vayu Wing  
Indira Paryavaran Bhawan  
New Delhi – 110 003

Sub: Original Application No. 27 of 2023 in the matter of Tellam Naresh and Anr. Vs Union of India and Ors. Pending before the Hon'ble (NGT) SZ, Chennai – reg.

Dear Sh Yogendra Pal Singh ji,

With reference to your letter No. L-11011/05/2023-IA-I (RV) dated 04<sup>th</sup> August 2023 on the above subject, the undersigned has conducted field visit to Sitamma Sagar Multi-Purpose Project (SSMPP) at Ashwapuram on 9<sup>th</sup> August 2023 and enclosing herewith the field inspection report along with the annexures for your kind perusal and necessary action.

This issues with the approval of DDG (C)

Yours faithfully,

(Tarun Kathula)  
Director/Scientist 'F'  
Email: tk.kathula@gov.in  
Tel: 040-29390051

**Encl:** As above.

**Copy to:**

1. Director, Compliance and Monitoring Division, MoEFCC, New Delhi
2. DIG, ROHQ Division, MoEFCC



**SITE INSPECTION REPORT IN THE MATTER OF HON'BLE NATIONAL GREEN TRIBUNAL ORDER OF ORIGINAL APPLICATION NO.27 OF 2023 (SZ) AND I.A. NO.52 OF 2023 (SZ) DATED 12<sup>th</sup> JULY 2023.**

Shri Tellam Naresh resident of Seetha Nagaram Village Dummagudem (applicant) has filed a case in the Hon'ble National Green Tribunal vide Original Application No. 27 of 2023 (SZ) and I. A No. 52 of 2023 (SZ) stating that the project proponent (Irrigation and CAD Department), Government of Telangana has started construction of Sitamma Sagar Multi-Purpose Project (SSMPP) without obtaining requisite clearances, without conducting public hearing, without completion of EIA study. In this background, Hon'ble National Green Tribunal vide Order dated ...24.03.2023 has directed the Project Proponent to stop the project forthwith, as they do not have valid Environmental Clearance (EC). Further viewed that "...Even, on 26.04.2023, it was stated that the EC has been applied for, but they are yet to get the same. So, this Tribunal had specifically directed them not to proceed with any work without obtaining EC."

2. In this background, Hon'ble National Green Tribunal vide its Order dated 23<sup>rd</sup> May 2023 has given the following directions:

*"As there is still violation despite the restrained order of this Tribunal, we want to know the actual status of the same. As the Integrated Regional Office, MoEF&CC is situated at Hyderabad, let (i) the Regional Director – Integrated Regional Office, MoEF&CC, Hyderabad and (ii) the Senior Engineer not less than the rank of Superintending Engineer of the Respondent No.4 viz., Godavari River Management Board cause an inspection to the site and file a detailed report as to the construction made by them after the interim order passed by this Tribunal.*

*Let the applicant and the project proponent be put on notice before causing inspection."*

3. Accordingly, Shri Tarun Kathula, Director/Scientist 'F,' Integrated Regional Office, now renamed as Sub Office, MoEFCC, Hyderabad and Shri K. Prasad, Superintendent Engineer, Godavari River Management Board, Hyderabad along with the applicant Shri Tellam Naresh and the Project Proponent has conducted field inspection on 28<sup>th</sup> June 2023 and submitted the Joint Committee report to Hon'ble Tribunal, which was examined on 12.07.2023.

5. Thereafter, vide order dated 12.07.2023, the Hon'ble Tribunal has made the following observation with respect to the Joint Committee report, which are reproduced as below:

*....14. In the Joint Committee report, it is stated that the Project Proponent had performed only decommissioning/ demobilization/ deshuttering work in order to halt the construction activity. As the persons who visited the site are Scientist and the Superintending Engineer, they should be technically aware of the fact that whether it requires decommissioning/ demobilization/ deshuttering at that point of time to ensure the structure's stability.*

15. Even presuming that it requires further deshuttering work etc., they should seek permission from this Tribunal. Without seeking permission, when there is an order of stay, the act of the Project Proponent is in disobedience of the interim order passed by this Tribunal and they are liable of contempt.

16. However, we await the reports from the MoEF&CC and GRMB in this regard to be filed by the responsible officer and the action they have taken for the said violations.

17. The interim order passed already will continue until further orders.

6. In view of above, Sh Tarun Kathula, Sub-Office of MoEFCC at Hyderabad has been nominated for site inspection and the site visit was conducted on 09.08.2023. Sh. A. Srinivas Reddy, Chief Engineer, Bhadradi-Kothagudem District, Telangana was present during the inspection.

7. **The observations during site inspection held on 09.08.2023 in view of Hon'ble Tribunal Order dated 12.07.2023 are as below:**

- i. Godavari river water level at the project site has reached its peak at 49.6 meters on 29<sup>th</sup> and 30<sup>th</sup> July 2023 due to onset of monsoon and on the day of inspection (09.08.2023) the river level has receded to 39.50 meters (**Annexure I**). Therefore decommissioning /demobilization/deshuttering work such as removing of the iron plates/shields dangling the vertical pillars or bays and placement of horizontal cement bars or precast girders designed for road bridge above the vertical pillars or bays works is very much required, otherwise considering the water/flood level, the construction material/huge construction structures would have caused damage to the property in the nearby villages and would have incurred additional compensatory cost for the restoration of the damage caused after receding of the floods. A total number of 44 villages in three mandals were evacuated in the month of July 2023 and total evacuated families are 2070 and total persons evacuated are 6879. The details of the villages and families affected and evacuated due to monsoon floods of river Godavari are at **Annexure II**.
- ii. PP has done the much required decommission work, which is necessary to ensure structural stability like (i) to make the monolithic structures intact, smooth, and even; and (ii) to protect the structural material from monsoon/floods.
- iii. Upon examination of minutes of the Expert Appraisal Committee (EAC) meetings for appraisal of River Vally and Hydroelectric Projects, in its 23<sup>rd</sup> meeting held on 28<sup>th</sup> January 2022 (**Annexure III**) and 28<sup>th</sup> meeting held on 31<sup>st</sup> May 2022 (**Annexure IV**), the PP has informed the EAC that the project SSMPP is an expansion of Sita Rama Lift Irrigation Project (SRLIP), which has obtained EC vide letter No. dated 07.01.2019. Further, the Integrated Regional Office, MoEFCC Hyderabad's site inspection report dated 24.02.2022 (**Annexure V**) also mentioned that SSMPP is an expansion of the SRLIP.

iv. However, upon examination of ToR (terms of reference) granted by MoEFCC vide letter No. J-12011/03/2022-IA. I (R) dated 29<sup>th</sup> June 2022 (**Annexure VI**), SSMPP is an independent project.

8. In view of above, it is understood that the PP has got enlightened only through the Hon'ble Tribunal order dated 12.07.2023 that the EAC has not considered the SSMPP as an expansion project of SRLIP, and granted ToR vide letter dated letter No. J-12011/03/2022-IA. I (R) dated 29<sup>th</sup> June 2022 for fresh SSMPP.

9. PP informed that till date only 25 to 30% of construction work of SSMPP has been completed as an expansion of SRLIP in order to cater irrigation needs and the construction part relevant to hydro-power would be initiated only after granting of environmental clearance from MoEFCC. PP informed that till date an amount of Rs. 798 cr were spent for construction of SSMPP out of total Rs. 2711 crs tender value.

10. PP also informed that if any mention was there in the EAC 23<sup>rd</sup> meeting held on 28<sup>th</sup> January 2022 (**Annexure III**) and EAC 28<sup>th</sup> meeting held on 31<sup>st</sup> May 2022 (**Annexure IV**) which considered IRO Hyderabad report dated 24.02.2022 (**Annexure V**), that SSMPP was not considered an expansion of SRLIP, the Irrigation and CAD Department, Government of Telangana would not have taken up or initiated the construction of SSMPP as Government of Telangana has initiated the current work to benefit the irrigation needs of the State as early as possible to cater SRLIP, as presently the SRLIP is fed by 150 years old Dummugudam barrage, which is not sufficient and also to protect submergence of villages during the flood season.

11. In view of above facts, it is evident that PP has violated EIA Notification, 2006 and PP has completed 25-30% of work of SSMPP without obtaining Environment Clearance from MoEFCC. The photographs of the field visit are placed at **Annexure VII**.

12. MoEFCC is requested to take necessary action on the above violation of EIA Notification, 2006 and inform the same to Hon'ble National Green Tribunal as per Order dated 12<sup>th</sup> July 2023.



(Shri Tarun Kathula)  
Director/Scientist 'F'  
Sub-Office of MoEFCC  
Hyderabad, Telangana

Date	Time		At Dummugudem	At Bhadrachalam	
			Level in mts w.r.t MSL	Gauge (107 + ft)	Level in mts w.r.t MSL
29.07.2023	3.00	PM	56.28	55.30	49.47
29.07.2023	4.00	PM	56.40	55.40	49.50
29.07.2023	5.00	PM	56.42	55.50	49.53
29.07.2023	6.00	PM	56.44	55.60	49.56
29.07.2023	7.00	PM	56.45	55.70	49.59
29.07.2023	8.00	PM	56.47	55.80	49.62
29.07.2023	9.00	PM	56.60	55.90	49.65
29.07.2023	10.00	PM	56.62	56.00	49.68
29.07.2023	11.00	PM	56.62	56.10	49.71
30.07.2023	12.00	AM	56.62	56.10	49.71
30.07.2023	1.00	AM	56.50	56.10	49.71
30.07.2023	2.00	AM	56.50	56.00	49.68
30.07.2023	3.00	AM	56.48	55.90	49.65
30.07.2023	4.00	AM	56.48	55.80	49.62
30.07.2023	5.00	AM	56.35	55.70	49.59
30.07.2023	6.00	AM	56.34	55.40	49.50
09.08.2023	6.00	AM	50.95	22.80	39.56
09.08.2023	2.00	PM	50.80	22.00	39.32

**Godavari Floods 2023 - Affected Villages**

Sl.	Name of the Mandal	Average rainfall in mm	No. of revenue villages	Rainfall hourly Name of revenue village	Sl.	No. of villages effected	No. of families evacuated and rehabilitated	No. of persons evacuated and rehabilitated	No. of families evacuated and rehabilitated	No. of persons evacuated and rehabilitated	No. of rehabilitation centers	Name of the rehabilitation center	Total evacuated		Reports of damages/ casualties
													Families	persons	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1	Dummugudem	0.0	1	Sunnambati	1	Sunnambati	102	226	0	0	1	Ashram School, Mangudivaibaduv a	102	226	Nil
			2	M. Kashinagaram	2	M. Kashinagaram	70	240	0	0			70	240	Nil
			3	Pragallapalli	3	Pragallapalli	10	28	0	0			10	28	Nil
			4	Gangollu 2 BHK	4	Gangollu 2 BHK	35	105	0	0	2	AHS arlagudem	35	105	Nil
			5	Bairagulapadu	5	Bairagulapadu	10	35	0	0			10	35	Nil
			6	Dummugudem	6	Dummugudem	130	521	0	0			130	521	Nil
			7	K Reguballi	7	K Reguballi	15	46	0	0			15	46	Nil
			8	Turubaka	8	Turubaka	6	19	0	0	3	19	Nil		
			9	Reguballi	9	W.L.Reguballi	8	22	0	0	4	22	Nil		
			10	Parnasala	10	Parnasala	75	318	0	0	5	AHS Gowraram	75	318	Nil
			11	LN Raopeta	11	LN Raopeta	25	102	0	0			25	102	Nil
			12	Seetha nagaram	12	Seethanagaram	8	21	0	0			8	21	Nil
			13	Kasturba Gandhi girls school students, Laxminagaram	13	Kasturba Gandhi girls school students, Laxminagaram	0	50	0	0	6	50	Nil		
			14	Singavaram	14	Singavaram	15	32	0	0	7	32	Nil		
			15	B. Kothagudem	15	B. Kothagudem	15	38	0	0	8	38	Nil		
			16	White nagaram	16	White nagaram	10	32	0	0	9	32	Nil		
			17	Kannapuram	17	Kannapuram	10	29	0	0	-	went to relatives house	10	29	Nil
			18	Sangem	18	Sangem	10	35	0	0	-	went to relatives house	10	35	Nil
			19	Narsapuram	19	Narsapuram	10	32	0	0	-	went to relatives house	10	32	Nil
			20	Narayanarao peta	20	Narayanarao peta	8	17	0	0	-	went to relatives house	8	17	Nil
<b>Dummugudem Mandal Total</b>			<b>20</b>		<b>20</b>		<b>572</b>	<b>1948</b>	<b>0</b>	<b>0</b>	<b>9</b>		<b>572</b>	<b>1948</b>	

Sl.	Name of the Mandal	Average rainfall in mm	No. of revenue villages	Rainfall hourly Name of revenue village	Sl.	No. of villages effected	No. of families evacuated and rehabilitated	No. of persons evacuated and rehabilitated	No. of families evacuated and rehabilitated	No. of persons evacuated and rehabilitated	No. of rehabilitation centers	Name of the rehabilitation center	Total evacuated		Reports of damages/ casualties
													Families	persons	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
2	Charla	0.0	1	Dandupeta	1	Dandupeta	48	162	0	0	10	UPS School, Rallagudem	48	162	Nil
			2	Tegada	2	Tegada	2	10	0	0	11	Rythyuvedika, Kaliveru	2	10	Nil
					3	Medivai colony	100	360	0	0					
					4	Gandhinagaram	29	120	0	0					
			3	Peddipalli	5	Peddipalli	50	166	0	0	12	ZPSS school SN Puram	29	120	Nil
			4	Kudunuru	6	Kudunuru	2	9	0	0	13	UPS School, Kudunuru	50	166	Nil
			5	Devarapalli	7	Devarapalli	15	71	0	0	14	MPPS Devarapalli	2	9	Nil
			6	Subbampeta	8	Subbampeta	5	20	0	0	15	UPS Subbampeta	15	71	Nil
			7	Kothapalli	9	Kothapalli	172	842	0	0	16	Govt Jr. College Cherla	5	20	Nil
			8	Lingapuram	10	Lingapuram	168	778	0	0					
			9	Gompalli	11	Gompalli	17	96	0	0					
			10	Lingala	12	Kothagatla	20	61	0	0	17	Rthu vedika, Satyanarayanapuram	172	842	Nil
			11	Mamidigudem	13	Mamidigudem	24	116	0	0	18	MPPS Mamidigudem	168	778	Nil
12	Mogalapalli	14	Mogalapalli	42	176	0	0	19	MPPS Mogalapalli	17	96	Nil			
13	Veerapuram	15	Veerapuram	90	271	0	0	20	MPPS GP Palli	20	61	Nil			
<b>Charla Mandal Total</b>			<b>13</b>		<b>15</b>		<b>784</b>	<b>3258</b>	<b>0</b>	<b>0</b>	<b>11</b>		<b>784</b>	<b>3258</b>	
3	Aswapuram	0.0	1	Malleamadugu	1	Malleamadugu	3	12	0	0	21	KVR function hall Mondikunta	3	12	Nil
			2	Mittagudem	2	Mittagudem	195	465	0	0					
			3	Nellipaka	3	Nellipaka	38	105	0	0					
					4	Anandapuram	8	15	0	0					
			4	Chintiryala	5	Chintiryala	57	140	0	0	22	Omshakthi function hall, Aswapuram	8	15	Nil
			5	Aswapuram	6	Battumalliah Gumpu	44	107	0	0	23	ZPSS Mittagudem	44	107	Nil
					7	Kummarigudem Kindi Gumpu	71	160	0	0					
					8	Sundaraiah Gumpu	13	23	0	0					
					9	Ramnagar	74	174	0	0					
			6	Pamulapalli	10	Battila Gumpu	3	8	0	0	24	SKT Function Hall	3	8	Nil
			7	Ammagaripalli	11	Ammagaripalli Chintiryala	16	41	0	0					
<b>Aswapuram Mandal Total</b>			<b>7</b>		<b>11</b>		<b>522</b>	<b>1250</b>	<b>0</b>	<b>0</b>	<b>4</b>		<b>522</b>	<b>1250</b>	

Sl.	Name of the Mandal	Average rainfall in mm	No. of revenue villages	Rainfall hourly Name of revenue village	Sl.	No. of villages effected	No. of families evacuated and rehabilitated	No. of persons evacuated and rehabilitated	No. of families evacuated and rehabilitated	No. of persons evacuated and rehabilitated	No. of rehabilitation centers	Name of the rehabilitation center	Total evacuated		Reports of damages/casualities
													Families	persons	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
4	Manuguru	0.0	1	Samithi singaram	1	Samithisingaram	17	43	0	0	25	Govt Jr & degree college Manugur	17	43	Nil
					2	Ashok nagar	20	47	0	0			20	47	Nil
			2	Manuguru	3	Fish market (Manuguru)	15	35	0	0			15	35	Nil
					4	Seshagirinagar	55	136	0	0			55	136	Nil
					5	Gandhinagaram	1	1	0	0			1	1	Nil
			3	Chinnaravi gudem	6	Chinnaravigudem	56	125	0	0	56	125	Nil		
			4	Manuguru Muncipality	7	Kamalapuram	28	36	0	0	26	Govt Jr. College, Manuguru	28	36	Nil
<b>Manuguru Mandal Total</b>			<b>4</b>		<b>7</b>		<b>192</b>	<b>423</b>	<b>0</b>	<b>0</b>	<b>2</b>		<b>192</b>	<b>423</b>	
<b>Grand Total</b>			<b>44</b>		<b>53</b>		<b>2070</b>	<b>6879</b>	<b>0</b>	<b>0</b>	<b>26</b>		<b>2070</b>	<b>6879</b>	

xxiii. *Tentative no. of project affected families shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared.*

**[C] Muck Management / Disaster Management**

xxiv. *Details of quantity of muck generation component wise and disposal site along with transportation plan and its monitoring to be provided.*

xxv. *Details of Muck Management plan prepared along with estimated cost incorporated in EIA/EMP report.*

xxvi. *Techno-economic viability of the project must be recommended from CEA/CWC*

**[D] Miscellaneous.**

xxvii. *Pre-DPR Chapters viz., Hydrology, Layout Map and Power Potential Studies duly approved by CWC /CEA shall be submitted.*

xxviii. *Undertaking need to submitted regarding no activities has been yet on the project site and water allocated to this scheme shall not be diverted to other purpose.*

xxix. *Both capital and recurring expenditure under EMP shall be submitted*

xxx. *The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples.*

xxxi. *Arial view video of project site shall be recorded and to be submit.*

**Agenda Item No. 23.3:**

**Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW & CCA 2.73 Lakh Ha) in an area of 3122.38 Acres located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Government of Telangana – Terms of Reference (TOR) - reg.**

**[Proposal No. IA/TG/RIV/251367/2022; F. No. J-12011/03/2022-IA.I (R)]**

**23.3.1:** The proposal is for grant of Terms of Reference (ToR) to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW & CCA 2.73 Lakh Ha) in an area of 3122.38 Acres located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Government of Telangana.

**23.3.2:** The details of the project submitted by project proponent and ascertained from the document submitted are mentioned below:

- i. Sitamma Sagar Multi-Purpose Project (SSMPP) is proposed to be constructed a barrage across Godavari River at 200m downstream of the existing Dummugudem Anicut with pond level of El. 63.00 m and development of Hydroelectric project of 320 MW (8 Nos. x 40 MW) at Ammagaripalli Village, Aswapuram Mandal, Bhadradri Kothagudem District, Telangana State. The proposed project also supply irrigation water to the command area about 2.73 Lakh Ha under Sita Rama Lift Irrigation Projects on need basis. The Location of source for the scheme is Latitude 17° 52' 18" N and Longitude: 80° 53' 09" E.
- ii. Sitamma Sagar Multi-Purpose Hydro Electricity Project having an installed capacity of 8 Nos. x 40 MW will contribute 719.12 MU in a 90% dependable year, 765.04 MU in a 75% dependable year and 1016.88 MU in a 50% dependable year and around 999.48 MU per year on an average basis.
- iii. The turbines are designed for a rated discharge of 2400 cumecs. However, a trapezoidal, unlined power channel is designed to convey a discharge of 3048 Cumecs to accommodate for over load capacity, as also to create pondage in the intake during operation of the power house.
- iv. The project site (Head works) is approachable by land at distance of 2.0 km and State Highway (SH-12) from Bhadrachalam to Chandrapatla highway is at distance of 1.5 km, Minor roads are connected to the villages within the command area.
- v. The proposed Sitamma Sagar Multi-Purpose Project envisages following features:
  - The barrage is proposed with 65 numbers (53 numbers of Spillway Bay and 12 numbers of under sluice Bay) with crest level at El. 48.00 m & 47.00m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition. The spillway, sandwiched between concrete non-overflow sections is proposed to span for a length of 1263.00m (between the abutments) in the deepest course of the river.
  - It is proposed to construct the barrage 200 m downstream of the existing anicut. The barrage is proposed to be aligned parallel to the existing anicut axis.
  - The pond level in the reservoir is fixed at El. 63.00m to realize the benefit of maximum head for power generation with least impact to the general population.
  - Consequent to the proposal for construction of barrage, the storage capacity of the reservoir is computed to be 36.57 TMC.
  - The spillway sandwiched between concrete non-overflow sections is proposed to span for a length of 1263.00m between the abutments in the deepest course of the river.
  - The barrage is now proposed with 53 numbers of radial gates of size 15m X15m with crest level at El. 48.00 m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition.
  - Scour sluice is proposed with 12 number of radial gates of size 15m X 16m with crest level at El. 47.00 m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition.
  - A concrete non-overflow section is proposed for a length of 55m on the left bank starting from chainage 655.00m.

- An earthen embankment dam (Maximum section) is proposed for a length of 655m on the left flank starting from chainage 0.00m.
- The 320 MW (8 X 40 MW) power house spanning for a length of 172 m is proposed to be housed on the right flank between chainage 1.977 Km to 2.149 Km.
- The proposed 320 MW (8 X 40 MW) will generate 719 MU annually (90% dependable year) with a Plant Load Factor (PLF) of 25.65%.
- A tailrace channel is proposed to be excavated downstream of the powerhouse to maintain the normal tail water level at El. 46.50m.
- An earthen embankment dam (Maximum section) is proposed for a length of 750m on the right flank between chainage 2.20Km to 2.95Km.
- The Top Bund Level (TBL) of the afflux bund with reference to 1 in 500 year return period flood of 1,09,676 cumecs also works out to El. 68.800 m, considering free board as per relevant IS codes.
- The left bank earthen afflux bund with TBL at El. 68.800 m and top bund width of 12m is proposed in the initial reaches to accommodate a two-lane bituminous road.
- The balance left earthen afflux bund with top bund width of 6m is proposed.
- The right earthen embankment afflux bund with TBL at El. 68.800m and top bund width of 6m is proposed to connect the right concrete non-overflow section.
- For Parnasala flood protection, it is proposed to strengthen the existing plain cement concrete protection wall by raising the top level to match with the TBL of the earthen embankment afflux bund. It is proposed to align the 900 m long retaining wall along the existing ghat.
- A catch drain with suitable cross masonry & cross drainage works for diversion of flood water (between afflux bund & high ground) to downstream side of the barrage is proposed for a length of 20.048 Kms & designed for a discharge of 24 Cumecs on the left bank and for a length of 20.044 Kms & designed for a discharge of 38 Cumecs on the right bank.

vi. Significant salient features as under:

<b>S. No.</b>	<b>Particulars</b>	<b>Details</b>
1	Location	Latitude: 17° 52' 18" N Longitude: 80° 53' 09" N
2	Catchment Area	2,81,000 Sq. Km
3	MFD at Barrage location (Recommended)	88,614 Cumecs
4	MFD at Barrage location (500 Yrs)	1,09,676 Cumecs
5	Design Discharge (Through Main Barrage Bays)	72, 462 Cumecs
6	Design Discharge (Through under Sluice Bays)	17,486 Cumecs
7	Maximum Flood Observed (from 1965 to 2012)	65,905 Cumecs (During 1985-86)
8	No. of vents	65 Nos.
9	Size of vents	53 Nos. 15M x 15M 12 Nos. 15M x 16M
10	Type of Gate	Radial Gates
11	Length of spillway old	1550 M
12	Length of Power House	250 M

13	Length of barrage (As per GAD)	1293.75 M
14	Pond Level/ Max. Water level (Polavaram +45.720)	+ 63.000 M
15	Top Bund Level (for 1 in 100 Years flood return)	+ 68.800 M
16	Crest level old	+ 49.690 M
17	Crest level of spillway	+ 48.000 M
18	Crest level of Under Sluice	+ 47.000 M
19	Tail water level	+ 63.230 M
20	Thickness of Pier	4.500 M
21	Energy dissipation arrangement	Stilling basin
22	Storage capacity @ Pond level	36.576 TMC
23	Hydel Power (719 MU)	320 MW (8 Nos. x 40 MW)
24	LA Required	3122.38 Acres and 322.98 Acres Forest land
25	Benefit Cost ratio	1.2

- vii. **Land requirement:** The total of 3122.38 acres of non-forest land which includes Patta land – 2104.505 acres, Exgratia land – 115.625 acres & Govt. land – 902.25 acres and about 322.98 acres of forest land will be utilized for the purpose of construction. Application for Forest Clearance yet to be submitted.
- viii. **Ecological Sensitive Area, if any within 10km of project:** No environmental sensitivity areas are located within the acquired land.
- ix. **Alternative site:** The project is proposed 200m downstream of existing Dummugudem Anicut which was constructed 150 years back. In this location, the existing substrata is hard rock on which the foundation of barrage will be laid at lesser cost as well as with enough stability. Hence, alternative sites are not studied.
- x. **Estimated cost:** The Government of Telangana vide G.O.Ms. No. 5 Dated: 14.02.2020 has accorded administrative approval for the estimate of Sitamma Sagar Multi-Purpose Project construction of barrage with radial gates, hoisting arrangements including formation of guide bunds on either side of barrage with protection arrangements across Godavari river, downstream of existing Dummugudem anicut near Ammagaripalli (V), Aswapuram (M), Bhadradi Kothagudem District” for an amount of Rs. 3481.90 Crores with SSR of 2019-20.
- xi. **Employment Generation:** Indirect employment generation can be estimated to be 200, about 3500 temporary employment will be generated during construction of reservoirs, power houses and afflux bunds and around 60 Permanent employment will be generated during operation phase.
- xii. **Interstate issues:** Chhattisgarh State boundary is about 11 km away from the periphery of Sitamma Sagar Barrage.

### 23.3.3: The EAC during deliberation noted the following:

The EAC in the present meeting (23<sup>rd</sup> meeting) deliberated on the information submitted (Form 1, PFR, etc.) and noted that the proposed project to be constructed a barrage across Godavari River at 200m downstream of the existing Dummugudem Anicut and development of Hydro-electric project of 320 MW (8 Nos. x 40 MW) at Ammagaripalli Village, Aswapuram Mandal, Bhadradi Kothagudem District, Telangana State.

The EAC noted that the present proposal is being constructed at the beginning point of Sita Rama Lift Irrigation Project (SRLIP) for which Environmental Clearance was granted on 7<sup>th</sup> January, 2019 by MoEF&CC. The EAC also noted that there is a heavy water plant situated near the existing Sita Rama Lift Irrigation Project (SRLIP) and the present proposal.

It was observed by the EAC that for construction of canal of which earlier EC has been already granted construction is in process and now PP proposes to install a barrage across Godavari River to generate 320 MW of electricity. The PP has submitted that the proposed project will also supply irrigation water to the command area about 2.73 Lakh Ha under Sita Rama Lift Irrigation Project on need basis. However, it was noted that Environmental Clearance for Sita Rama Lift Irrigation Project has already been granted on 7<sup>th</sup> January, 2019 by MoEF&CC. **It is not clear that whether the present proposal is the expansion of the Sita Rama Lift Irrigation Project or it is a fresh proposal for development of hydro power generation facility through construction of a new barrage with irrigation command area.**

The EAC further noted that temporary muck disposal site proposed by the PP will get submerged in Flood season and muck can flow into Godavari River in flood season therefore, it was recommended to change to location of temporary muck disposal to avoid Environmental Hazard. It was also noted that Heavy water plant is also situated very close to the boundary of the project and the water for the plant is lifted from the Godavari River. The committee felt the need of verification of current status of project site by MoEF&CC regional office before consideration of the proposal.

**23.3.4:** The EAC after detailed deliberation on the information submitted and as presented during the meeting **deferred** the proposal seeking following information:

- i. *Clarify that proposal is fresh or amendment/modification of granted EC on 07.01.2019 for Sita Rama Lift irrigation water project.*
- ii. *Certificate form chief wild warden stating that no wild life sanctuary/ National park is situated within 10km radius of the proposed project and no Wild Life corridor is falling in submergence area.*
- iii. *A Comparative chart shall be prepared of earlier EC for Sita Rama Lift irrigation water project and present proposal for power generation & irrigation need to be submitted.*
- iv. *Tentative estimation of muck generation with their disposal sites along with protection measures need to be submitted.*
- v. *PP need to submit that how much the power will be required to lift the water in all schemes (previous proposal and present proposal) water lift for irrigation and Power Generation.*
- vi. *Factual status report of the project from regional office, MoEF&CC need to be submitted.*
- vii. *An undertaking shall be submitted by the PP on stamp paper that no components and construction under the present proposal has not been started.*
- viii. *Breakup of total land area, with its submergence area and its possession status need to submitted.*
- ix. *Necessary permission from DAE need to be submitted.*
- x. *Alternative of sites selection and justification of selecting location of Barrage to be mentioned. Sedimentation status of proposed two barrage needs to be asses /**Ground** water depth in project vicinity area to be collected.*

**MINUTES OF THE 28<sup>TH</sup> MEETING OF THE EXPERT APPRAISAL COMMITTEE FOR RIVER VALLEY AND HYDROELECTRIC PROJECTS HELD ON 31<sup>ST</sup> MAY, 2022 FROM 10:30 AM – 1:30 PM THROUGH VIDEO CONFERENCE.**

The 28<sup>th</sup> meeting of the re-constituted EAC for River Valley & Hydroelectric Projects organized by the Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi, was held on 31<sup>st</sup> May, 2022 through video conference, under the Chairmanship of Dr. K. Gopakumar. The list of Members present in the meeting is at Annexure.

**Agenda No. 28.1**

**Confirmation of the minutes of 27<sup>th</sup> EAC meeting**

The minutes of the 27<sup>th</sup> EAC (River Valley Hydroelectric Project) meeting held on 9<sup>th</sup> May, 2022 were confirmed.

**Agenda No. 28.2:**

**Channaka-Korata (Rudha) barrage on Penganga River-Interstate Irrigation Project (6677.00 Ha CCA), District Adilabad, Telangana by M/s Irrigation & CAD Department, Government of Telangana - Reconsideration of Environmental Clearance – reg.**

**[Proposal No. IA/TG/RIV/55126/2016; F. No. J-12011/17/2016-IA.I(R)]**

**28.2.1:** The proposal is for grant of Environmental Clearance (EC) to Channaka-Korata (Rudha) barrage on Penganga River-Interstate Irrigation Project (6677.00 Ha CCA), District Adilabad, Telangana by M/s Irrigation & CAD Department, Government of Telangana.

The proposal was earlier considered by the EAC (River Valley & Hydro-electric) in its 24<sup>th</sup> and 27<sup>th</sup> meetings held on 27.05.2019 and 23.09.2019, respectively. The EAC in its 27<sup>th</sup> meeting recommended the proposal for grant of Environmental clearance subject to submission of Stage I Forest Clearance.

**28.2.2** PP vide letter dated 29.02.2022 submitted following in response to the additional details sought by the EAC in its 27<sup>th</sup> meeting held on 23.09.2019:

<b>Sr.No.</b>	<b>Additional Detail Sought</b>	<b>Reply to ADS</b>
1.	From .kml file, it has been found that some forestland is involved in the state of Maharashtra. Therefore, Stage I Forest Clearance shall be submitted to the Ministry before the issuance	<ul style="list-style-type: none"> <li>• The above referred Stage I Forest Clearance (FC) for the forest land is in respect of proposed pressure mains for Lift Irrigation Scheme is in the State of Maharashtra.</li> <li>• The Superintending Engineer, Penganga</li> </ul>

	<p>of Environmental Clearance to the project.</p>	<p>Project Circle, Adilabad has addressed the Superintending Engineer, Yavatmal Irrigation Circle, Yavatmal, Maharashtra vide letter No. SE/PGPC/ADB/DEE/AEE/84/M Dated 15-11-2019 with a copy to the Executive Engineer, LPP division, Yavatmal to ascertain whether forest land is involved in the lift scheme proposed in the Maharashtra under Channaka-Korata barrage under whose jurisdiction the Channaka-Korata barrage falls in Maharashtra state.</p> <ul style="list-style-type: none"> <li>• The Executive Engineer, LPP Division, Yavatmal, Maharashtra under control of Superintending Engineer, Yavatmal Irrigation Circle, Yavatmal, Maharashtra has verified and informed that there is no involvement of forest land in the lift scheme proposed by them under Chanakha - Korata Barrage as the alignment of pressure main is passing through the fringe of private lands sandwiched between two forest blocks.</li> <li>• To obtain the certified copy from the concerned DFO, the Executive Engineer, LPP Division, Yavatmal, Maharashtra has addressed the Deputy Conservator of Forests (DFO), Panderkhawda, Yavatmal, Maharashtra for issue of NOC, as there is no forest involved in the lift scheme proposed by them under Chanakha - Korata Barrage vide Lr. No.45/LPP/TS-1/ Chanakha Korata/Forest/2020 Dated:-06-01-2020.</li> <li>• The staff of Deputy Conservator Forest (DFO), Panderkhawda and Deputy Executive Engineer of LPP Division, Yavatmal with Assistant Executive Engineers of Lower Penganga Division, Adilabad has jointly verified alignment of pressure main on dated:07-12-2020 prior to joint inspection of Deputy Conservator Forest (DFO), Panderkhawda.</li> <li>• During the joint verification it was found that</li> </ul>
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		<p>pressure main from Km 5.00 to Km 5.10 crosses the local stream near village Sunkadi. Further it was informed by the staff of Deputy Conservator Forest (DFO), Panderkhawda as per latest notification area around both flanks of the said local stream is a notified forest area and forest area involved is around 0.5 Ha.</p> <ul style="list-style-type: none"> <li>• The proposal of lift scheme proposed by Maharashtra under Channakha-Korata Barrage is at primitive stage and Maharashtra state Government has not yet accorded administrative sanction to the lift scheme in Maharashtra so far.</li> <li>• Hence proposal of lift scheme proposed by Maharashtra is incommensurable to the stage of work of Channakha-Korata Barrage in Telangana state.</li> <li>• It has been requested to the Executive Engineer, LPP Division, Yavatmal, Maharashtra to expedite process of obtaining Stage-I clearance of the forest land involved in respect of proposed pressure main for Lift Irrigation Scheme in the State of Maharashtra and the process is going at snail pace due to covid lockdowns, etc.</li> <li>• Copies of the correspondence with Maharashtra WRD officials are herewith enclosed.</li> </ul>
2.	As the Tippeshwar wildlife Sanctuary is located within 10 km away from the project boundary, NBWL clearance shall be obtained.	The proposals of wild life clearance of Chanaka-Korata Barrage was discussed in the 65 <sup>th</sup> Meeting of the Standing Committee of National Board for Wild Life held on 24 <sup>th</sup> September 2021 through video conference under Chairmanship of Hon'ble Minister for Environment, Forest & Climate Change. After discussions, the Standing Committee of National Board for Wild Life decided to recommend the proposal for wild life clearance of Chanaka-Korata Barrage. (Copy of Letter of MoEF&CC, Wildlife Division, New Delhi is enclosed).

3.	Necessary permission to be obtained for quarrying construction materials for the project as per the EIA Notification, 2006 and subsequent amendments thereof.	Will be complied as desired.																						
4.	Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics may be discouraged.	Will be complied as desired.																						
5.	The project proponent shall comply with the provisions contained in this Ministry's OM No. 22-65/2017-IA.III dated 1 <sup>st</sup> May, 2018 regarding Corporate Environment Responsibility (CER). Under CER activities, preference should be given to strengthen the basic amenities in the project affected villages like maintaining drinking water supply, providing health care facilities, etc.	<p>An amount of Rs 6.00 Cr is earmarked in EMP towards Corporate Environment Responsibility (CER).</p> <table border="1" data-bbox="778 869 1426 1935"> <thead> <tr> <th data-bbox="778 869 884 954">S.No</th> <th data-bbox="884 869 1209 954">Item proposed in CER</th> <th data-bbox="1209 869 1426 954">Amount in Rs. Cr</th> </tr> </thead> <tbody> <tr> <td data-bbox="778 954 884 1039">1.</td> <td data-bbox="884 954 1209 1039">Training and Skill Development</td> <td data-bbox="1209 954 1426 1039">1.50</td> </tr> <tr> <td data-bbox="778 1039 884 1256">2.</td> <td data-bbox="884 1039 1209 1256">Drinking water supply, Sanitation, Drainage Development &amp; Solar electrification.</td> <td data-bbox="1209 1039 1426 1256">1.50</td> </tr> <tr> <td data-bbox="778 1256 884 1341">3.</td> <td data-bbox="884 1256 1209 1341">Public Health Care Centres.</td> <td data-bbox="1209 1256 1426 1341">0.75</td> </tr> <tr> <td data-bbox="778 1341 884 1464">4.</td> <td data-bbox="884 1341 1209 1464">Primary &amp; Higher School Development.</td> <td data-bbox="1209 1341 1426 1464">0.75</td> </tr> <tr> <td data-bbox="778 1464 884 1890">5.</td> <td data-bbox="884 1464 1209 1890">Ecological Development of the Tippeshwar Wildlife Sanctuary and other important water bodies in both States as per the suggestions of the local forest authorities.</td> <td data-bbox="1209 1464 1426 1890">1.520</td> </tr> <tr> <td data-bbox="778 1890 884 1935"></td> <td data-bbox="884 1890 1209 1935">Total</td> <td data-bbox="1209 1890 1426 1935">6.00</td> </tr> </tbody> </table>		S.No	Item proposed in CER	Amount in Rs. Cr	1.	Training and Skill Development	1.50	2.	Drinking water supply, Sanitation, Drainage Development & Solar electrification.	1.50	3.	Public Health Care Centres.	0.75	4.	Primary & Higher School Development.	0.75	5.	Ecological Development of the Tippeshwar Wildlife Sanctuary and other important water bodies in both States as per the suggestions of the local forest authorities.	1.520		Total	6.00
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6.	Preference to be given to the local	Will be complied as desired.																						

	villagers as per the requirements and suitability, in the job/ other opportunities in the project, etc.	
7.	Measures to be taken to develop skills of the local villagers particularly with respect to the trades related to construction works such as electrician, welder, fitter, etc	Will be complied as desired.
8.	Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.	Will be complied as desired.
9.	From the above, it is clear that PP had to submit the copy of Stage-I FC for the forest land involved in the project. The same is till awaited. The requisite document may be furnished at the earliest so as to process the matter in the Ministry.	The forest area involved in Maharashtra state for underground pressure main is around 0.5 Ha. Further in this connection it is submitted that under reference 3 cited, in case of Lower Penganga Interstate Project, the MoEF & CC has issued the Environmental Clearance to the Maharashtra portion of works in the 1 <sup>st</sup> instance and subsequently the Environmental Clearance of Telangana portion of works was accorded separately under reference 4 cited by the MoEF & CC for the same work. In view of the above, I once again request the Member Secretary, IA-I (RV & HEP) Ministry of Environment, Forest & Climate Change, Govt of India, New Delhi arrange to consider to issue proceedings of Environmental Clearance to Channakha Korata (Rudha) Barrage pertaining to common components of Barrage and canal works in Telangana state pending Environmental Clearance to canal work of Maharashtra portion of the project in the same analogy as it was done in respect of Lower Penganga Interstate Project, as the Standing Committee of National Board for

		Wild Life had already recommended the project under reference 7 <sup>th</sup> cited for Wild life clearance w.r.t Tippeshwer Wildlife Sanctuary. Copies of above references are enclosed along with this letter.
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**28.2.3:** The details of the project submitted by project proponent and ascertained from the document submitted are mentioned below:

- i. The Terms of Reference was accorded by MoEF&CC on 5<sup>th</sup> September, 2016 to Channaka-Korata (Rudha) barrage on Penganga River - Interstate Irrigation Project, Adilabad district of Telangana by Irrigation & CAD department, government of Telangana.
- ii. In the Interstate Board (ISB) meeting held at Mumbai on 23.08.2016, both Telangana and Maharashtra states have signed the interstate agreement of Channakha-Korata barrage and in this meeting construction of Channakha-Korata barrage by Telangana state has been signed. As per the agreement, 42.48 MCM (1.5 TMC) of water will be shared between Telangana and Maharashtra states in the ratio of 80:20 i.e., 1.2 TMC and 0.3 TMC respectively.
- iii. The Channaka-Korata Barrage Project (Rudha), is a joint project between the States of Maharashtra and Telangana on River Penganga and it is independent of the joint Lower Penganga Project, which envisages construction of a barrage across River Penganga on down stream of Lower Penganga Project to irrigate an of 6,677.00 ha (5,463.00 ha in Telangana and 1,214.00 ha in Maharashtra). Command area lies in 14 villages of three mandals viz., Tamsi, Adilabad and Jainad in Adilabad district of Telangana state and 9 villages in Kelapur tehsil of Yavatmal district in Maharashtra state. The Gross Command Area of the project is 10,442.913 ha.
- iv. Total land requirement is 228.08 ha which is entirely private land. Total submergence area is about 31.16 Acres in Telangana state. A total of 23 villages consisting of 283 persons are likely to be affected due to this project. The Government of Telangana has already acquired this private land with an estimated R&R budget of Rs. 17.8 Crores. The total cost of the project is about Rs. 399.16 Crores and is proposed to complete the construction work in 2 years.
- v. The staff of Deputy Conservator Forest (DFO), Panderkhawda and Deputy Executive Engineer of LPP Division, Yavatmal with Assistant Executive Engineers of Lower Penganga Division, Adilabad has jointly verified alignment of pressure main on dated: 07-12-2020 prior to joint inspection of Deputy Conservator Forest (DFO), Panderkhawda.
- vi. During the joint verification it was found that pressure main from Km 5.10 to Km 5.40 crosses the local stream near village Sunkadi. Further it was informed by the staff of Deputy Conservator Forest (DFO), Panderkhawda as per latest notification area around both flanks of

the said local stream is a notified forest area. The forest area involved in Maharashtra state for underground pressure main is around 0.5 Ha.

- vii. The proposal of lift scheme proposed by Maharashtra under Channakha-Korata Barrage is at primitive stage and Maharashtra state Government has not yet accorded administrative sanction to the lift scheme in Maharashtra so far.
- viii. Hence proposal of lift scheme proposed by Maharashtra is incommensurable to the stage of work of Channakha -Korata Barrage in Telangana state.
- ix. It has been requested to the Executive Engineer, LPP Division, Yavatmal, Maharashtra to expedite process of obtaining Stage-I clearance of the forest land involved in respect of proposed pressure main for Lift Irrigation Scheme in the State of Maharashtra and the process is going at snail pace due to covid lockdowns, etc.
- x. The Executive Engineer, LPP Division, Yavatmal vide their Lr. No. 1144/LPP/ T-1/Channakha-Korta/2022 Dated: 10-05-2022 has informed that as and when the Government of Maharashtra accords administrative sanction to the proposed Channakha Lift Irrigation scheme, the Stage-I forest proposal will be submitted to the Divisional Forest Officer, Pandharkawada, Dist Yavatmal.
- xi. A PIL No.105 of 2018 was filed by Sri Wasudeo S/O LaxmanraoVidhate of Maharashtra State before the Hon'ble High Court of Judicature at Bombay, Bench at Nagapur on various activities such as (1) Stone quarrying activity in ESZ, (2) Illegal construction of commercial resorts, (3) Inter State barrages, (4) National Highway passing through the ESZ and (5) Human-Animal Conflict. In the affidavit filed by the applicant, the Chief Engineer (Projects), Adilabad is the 16<sup>th</sup> respondent under whose jurisdiction the Chanka-Korata barrage is located. A counter affidavit was already filed by the Chief Engineer (Projects), Adilabad and the case had not come up for hearing before the bench till today.
- xii. In view of the above, PP vide letter dated 29.03.2022 requested to accord Environmental Clearance to Channakha – Korata (Rudha) Barrage pertaining to common components of Barrage and canal works in Telangana state pending Environmental Clearance to canal work of Maharashtra portion of the project in the same analogy as it was done in respect of Lower Penganga Interstate Project, as the Standing Committee of National Board for Wild Life had already recommended the project vide Letter F. No. 6-91/2021 WL Dated:- 22-10-2021 by the Wildlife Division of MoEF & CC, New Delhi for Wild life clearance w.r.t Tippeshwer Wildlife Sanctuary.

#### **28.2.4 The EAC during deliberations noted the following:**

The EAC noted that the EAC in its 27<sup>th</sup> meeting recommended the proposal for grant of Environmental clearance subject to submission of Stage I Forest Clearance. Further, Standing Committee of National board for wildlife recommended the proposal for wildlife clearance in the

65<sup>th</sup> meeting held on 24<sup>th</sup> September, 2021 and the same has been accorded by the Wildlife division, MoEF&CC vide letter no 6-91/2021 WL dated 22.10.2021.

It was also noted that entire submergence is in Telangana region, and forest area involve in Maharashtra state for underground pressure main is 0.5 ha.

However, it was further noted that MoEF&CC has issued the Environmental Clearance to the Maharashtra portion of works for Lower Penganga Interstate Project in the 1<sup>st</sup> instance vide J.12011/68/2006-IA.I Dated 17-05-2007 and subsequently the Environmental Clearance of Telangana portion of works was accorded separately vide LR. No. J-10211/28/2012-IA.I Dated:- 28-05-2015 by the MoEF&CC for the same work.

During Interstate Board (ISB) meeting held at Mumbai on 23.08.2016, both Telangana and Maharashtra states have signed the interstate agreement of Channakha-Korata barrage. As per the agreement, 42.48 MCM (1.5 TMC) of water will be shared between Telangana and Maharashtra states in the ratio of 80:20 i.e., 1.2 TMC and 0.3 TMC respectively. Total cost of this barrage will be 100% born by Telangana State. There is only procedural delay in getting Forest Clearance for the part of canal work in Maharashtra Region. During the meeting the PP made commitment that complete cost of implementation of Environmental Management Plan & Catchment Area Treatment Plan will also be borne by the State of Telangana.

The EAC was of the view that the proposed project is not only for improving the irrigation facilities but it will also provide drinking water to the 18 villages in the Command area. The Environmental issues involved in the project have already been deliberated in detail while recommending the project for grant of EC. No other part of project is falling in forest area except underground pressure main in Maharashtra State. So, the request of PP may be accepted for granting Environmental Clearance to Channakha Korata (Rudha) Barrage for construction of common components of Barrage and Canal works in Telangana State pending Environmental Clearance to canal work of Maharashtra portion of the project. Environmental Clearance to canal work of Maharashtra portion of the project may be considered after submission of necessary forest clearance.

**28.2.5** *The EAC after detailed deliberations on the information submitted and as presented during the meeting agreed for **recommending** Environmental Clearance to Channakha Korata (Rudha) Barrage for construction of common components of Barrage and canal works in Telangana State:*

- i. Necessary clearances/permissions shall be obtained before start of construction of the project in Maharashtra region.*
- ii. Cost of implementation of Environmental Management Plan & Catchment Area Treatment Plan for whole project shall be borne by the State of Telangana.*
- iii. The Environmental Management Plan (EMP) shall be strictly adhered to as submitted in the EIA/EMP report. The budgetary provisions for implementation of EMP, shall be fully*

*utilized and not to be diverted to any other purpose. In case of revision of the project cost or due to price level change, the cost of EMP shall also be updated proportionately.*

- iv. *After 5 years of the commissioning of the project, a study shall be undertaken regarding impact of the project on the environment. The study shall be undertaken by an independent agency.*
- v. *Necessary control measures such as water sprinkling arrangements, and construction of paved roads leading to muck disposal sites etc. shall be taken up on priority to arrest fugitive dust at all the construction sites.*
- vi. *Stabilization of muck disposal sites using biological and engineering measures shall be taken up immediately to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area. Report of the same to be submitted to Ministry and its Regional office.*
- vii. *The minimum Environmental flow for the project shall be maintained as per the direction given by the Hon'ble NGT vide its Order dated 09.08.2017 in the matter of Pushp Saini Versus Ministry of Environment, Forest & Climate Change.*
- viii. *The Multi-Disciplinary Committee needs to be reconstituted and the meeting needs to be held at regular interval.*
- ix. *PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environmental management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis.*
- x. *Necessary permission to be obtained for quarrying construction materials for the project as per the EIA Notification, 2006 and subsequent amendments thereof.*
- xi. *Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics may be discouraged.*
- xii. *Preference to be given to the local villagers as per the requirements and suitability, in the job/ other opportunities in the project, etc.*
- xiii. *Measures to be taken to develop skills of the local villagers particularly with respect to the trades related to construction works such as electrician, welder, fitter, etc*
- xiv. *Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.*
- xv. *Terms and conditions of the MoU signed between state of Telangana and Maharashtra regarding implementation of the Channakha Korata (Rudha) Barrage project shall be adhered with.*
- xvi. *Environmental Clearance to canal work of Maharashtra portion of the project shall be considered after submission of necessary forest clearance.*

**Agenda No. 28.3:**

**Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana-Reconsideration of Terms of Reference (TOR) - reg.**

**[Proposal No. IA/TG/RIV/251367/2022; F. No. J-12011/03/2022-IA.I (R)]**

**28.3.1:** The proposal is for grant of Terms of Reference (TOR) to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana.

**28.3.2** The proposal was earlier considered by reconstituted EAC in its 23<sup>rd</sup> EAC meeting held on 28<sup>th</sup> January, 2022 and the proposal was deferred seeking additional information from Project Proponent (PP) on following points:

- i. Clarify that proposal is fresh or amendment/modification of granted EC on 07.01.2019 for Sita Rama Lift irrigation water project.
- ii. Certificate from chief wild warden stating that no wild life sanctuary/ National park is situated within 10km radius of the proposed project and no Wild Life corridor is falling in submergence area.
- iii. A Comparative chart shall be prepared of earlier EC for Sita Rama Lift irrigation water project and present proposal for power generation & irrigation need to be submitted.
- iv. Tentative estimation of muck generation with their disposal sites along with protection measures need to be submitted.
- v. PP need to submit that how much the power will be required to lift the water in all schemes (previous proposal and present proposal) water lift for irrigation and Power Generation.
- vi. Factual status report of the project from regional office, MoEF&CC need to be submitted.
- vii. An undertaking shall be submitted by the PP on stamp paper that no components and construction under the present proposal has not been started.
- viii. Breakup of total land area, with its submergence area and its possession status need to be submitted.
- ix. Necessary permission from DAE need to be submitted.
- x. Alternative of sites selection and justification of selecting location of Barrage to be mentioned. Sedimentation status of proposed two barrage needs to be assessed /Ground water depth in project vicinity area to be collected.

**28.3.3** PP submitted Point-wise replies by the vide letter dated 7<sup>th</sup> May, 2022 in response to additional details sought (ADS) by EAC in its 23<sup>rd</sup> meeting are as follows:

**Query 1**

**Clarify that proposal is fresh or amendment/modification of granted EC on 07.01.2019 for Sita Rama Lift irrigation water project.**

**Reply:**

The earlier granted EC on 07.01.2019 was for Sita Rama Lift Irrigation Project which envisages construction of Head regulator on Upstream of Dummugudem Anicut to draw water from Godavari River through an approach canal with CBL at El +45m. to a quantum of water 65.25 TMC with a discharge at head is 9000 cusecs for an ayacut of 6.74 lakh acres (2.73 Lakh Ha.).

The proposed Sitamma Sagar Multi-Purpose Project is located just 200 m downstream of the existing Dummugudem anicut and the offtake of the ongoing Sita Rama Lift Irrigation Project located just 400 m upstream of the existing Dummugudem Anicut. The storage capacity of the barrage is 36.57 TMC with ponding level of El +63.000 m and thus enabling generation of Hydel Power of 320MW.

Due to construction of Sitamma Sagar Project Barrage the existing old Dummugudem Anicut will get submerged in the water and storage water will be utilized for the ongoing Sita Rama Lift Irrigation Project ayacut through existing approach canal situated upstream of the existing anicut. From this assured storage water the existing Heavy Water Plant will get water without interruption and existing Mission Bhagiradha drinking water supply schemes which serves entire Bhadradi Kothgudem district will get sufficient water in summer season also. The entire project head works are within the radius of 2 km only.

Hence the proposal is an amendment / modification to the EC given to the Sita Rama Lift Irrigation Project vide MoEF&CC Lr.No. No.J- 12011/16/2017-IA-I(R), Dt:07.01.2019.

**Query 2**

**Certificate form chief wild warden stating that no wild life sanctuary/ National park is situated within 10km radius of the proposed project and no Wild Life corridor is falling in submergence area.**

**Reply:** All the components of the project are outside the Eco Sensitive Zone Boundary of Kinnerasani Wild life sanctuary and it's Eco-sensitive Zone, which is the nearest protected area. The Chief Wild Warden has issued No Objection Certificate (NOC) vide its letter dated 08.04.2022.

**Query 3**

**A Comparative chart shall be prepared of earlier EC for Sita Rama Lift irrigation water project and present proposal for power generation & irrigation need to be submitted.**

**Reply:**

The earlier granted EC on 07.01.2019 was for Sita Rama Lift Irrigation Project which envisages construction of Head regulator at Dummugudem Anicut and to draw water from Godavari River through an approach canal with CBL at El +45.000m.	Sitamma Sagar Multi-Purpose Project is a amendment / modification which envisages the construction of Barrage across the Godavari River at 200m Downstream of Existing Dummugudem Anicut.
Quantum of water 65.25 TMC with discharge at head is 9000 cusecs to an ayacut of 6.74 lakh acres (2.73 Lakh Ha)	Quantum of water proposed to store is 36.57 TMC with ponding elevation +63.000m
The main components of the project are  i. Construction of Head regulator on the upstream of existing Dummugudem Anicut. ii. Construction of Lined gravity canals for a length of 243.20 KM. iii. Construction of four pump houses and Delivery systems iv. Laying of Pumping mains and v. Construction of CM & CD works across Main Canal.	The main components of the project are  i. Construction of barrage ii. Construction of Hydel power station generate Hydel power of 320 MW. iii. Supply of water to Sita Rama Lift Irrigation Project on needy base i.e., in draught situation in ayacut area and Nagarjuna Sagar Project ayacut.

**Query 4**

**Tentative estimation of muck generation with their disposal sites along with protection measures need to be submitted.**

**Reply:** It is estimated that about 11.20 Lakh cum of muck will be generated during construction of the Barrage and Power House. Further, based on the suitability and properties of the soil, it will be reused for formation of afflux bunds on either side all along the Godavari River in the project site and the boulders will be reused for slope protection as revetment to the Afflux bunds and also as coarse aggregate in concrete. It is estimated that about 9-10 Lakh Cum of soil, Rock can be reused. The rest is proposed to stack on Right side of the existing SRLIP Canal bank at an elevation of +61.500 m.

**Query 5**

**PP need to submit that how much the power will be required to lift the water in all schemes (previous proposal and present proposal) water lift for irrigation and Power Generation.**

**Reply:** There are 04 no.s of pump houses on the previous proposal of SRLIP for which EC was granted and total power requirement is 693.740 MW to lift the water from Canal for irrigation and the details of the pump houses are as below:

Sl No	Description of Pump House	Each Pump Discharge in Cumecs	Power Requirement in MW	Head in Mts

1	Pump House – 1 @Km.10.500 (B.G Kothuru, Aswapuram (M))	45.00	6 No.s x 25 = 150	+43.300 to +67.150 (23.85M)
2	Pump House – 2 @Km.45.075 (V.K Ramavaram, Mulakalapally (M))	42.48	6 No.s x 40 = 240	+62.200 to +110.000 (47.80M)
3	Pump House – 3 @Km. 57.075 (Kamalapuram, Mulakalapally (M))	42.00	5 No.s x 40 + 2 No.s x 30 = 260	+107.200 to +110.000 (52.580M)
		20.00		+107.200 to 200.00 (74.00M)
4	Pump House – 4 @km. 43.225 on Sathupally trunk Canal at Dibbagudem(V0, Dammapeta (M))	6.08	3 No.s x 10.5 + 2 No.s x 6.1 = 43.70	+192.000 to +266.000 (74.00M)
		5.60		+192.000 to +225.000 (33.00M)
<b>Total Power Requirement</b>			<b>693.70 MW</b>	

Whereas for the present proposal of Sitamma Sagar Multi-Purpose Project, no power is required for Power generation.

#### Query 6

**Factual status report of the project from regional office, MoEF&CC need to be submitted.**

#### Reply:

It was submitted that IRO, Hyderabad has monitored the project site on 24.02.2022 and monitoring report was submitted on 04.05.2022.

#### Query 7

**An undertaking shall be submitted by the PP on stamp paper that no components and construction under the present proposal has not been started.**

#### Reply:

An undertaking signed by Chief Engineer on 24.02.2022 was submitted on Non-Judicial Stamp stating that no components and construction of present proposal of Sitamma Sagar Multi Purpose Project which envisages Construction of Barrage with radial gates, hoisting arrangements including formation of guide bunds on either side of barrage with protection arrangements across Godavari river, downstream of existing Dummugudem anicut near Ammagaripalli (V). Aswapuram (M). Bhadradr Kothagudem District' is not yet started except geological

investigations like drilling of boreholes for foundation designs and formation of approach road to conduct the geological investigation is in progress.

#### **Query 8**

**Breakup of total land area, with its submergence area and its possession status need to submitted.**

#### **Reply:**

Protection Bunds are proposed on either side of River Godavari in order to restrict the submergence with in river boundary. An extent of 133.52 Sq.KM will be under submergence in river banks at FRL Condition in river on upstream of the proposed barrage. An extent of 3121.35 acres of Non-Forest land is to be acquired in which 1858.24 acres patta land, 1263.11 acres Government land in addition an extent of 316.30 acres forest land is to be diverted for the purpose of formation of Protection Bunds. Complete extent of Non-Forest land i.e., 3121.35 acres is acquired as on date. The DGPS co-ordinates of the Forest area were submitted PCCF, Hyderabad, Government of Telangana for verification & authentication vide Chief Engineer, Irrigation, Kothagudem Lr.No.CE(I)/ KTGM/DCE/DEE1/AE/DGPS/SSMPP/29M date 11.01.2022. In turn, PCCF, Hyderabad, Government of Telangana vide Lr.No.Rc.No.686/2022/FCA.4, Dt:03.03.2022 has instructed the conservator of Forest, the District Forest Officer, Bhadradi Kothagudem to verify absolute locations of Forest lands proposed for diversification with respect to Gazette notification. In respect of Compensatory Afforestation lands, the lands were identified by the District Collector, Bhadradi Kothagudem district and the DGPS survey is under progress and after completion, the proposals will be submitted to PCCF for authentication.

**Query 9 Necessary permission from DAE need to be submitted.**

#### **Reply:**

A letter was addressed to the General Manager, Heavy Water Plant, Manuguru requesting for No Objection Certificate from Chief Engineer, Irrigation, Kothagudem (Project Proponent) vide Lr. No. CE/ Irrigation/ KTDM/ DCE/ DEE(T)/ SSMPP/ 159/ M Dt: 28.02.2022. A joint meeting was also conducted with Heavy Water Plant, Manuguru authorities and the copy of the same is here with enclosed below. The Irrigation & CAD Department has agreed to take necessary steps to ensure the safety of the plant and the same was accepted by the Heavy Water Plant Authorities. Necessary permission will be obtained and submitted in due course.

#### **Query 10**

**Alternative of sites selection and justification of selecting location of Barrage to be mentioned. Sedimentation status of proposed two barrage needs to be asses /Ground water depth in project vicinity area to be collected.**

#### **Reply:**

No other alternative sites were proposed. This location was selected because of the following reasons.

1. This Proposed site is ideal location for construction of barrage and its storage capacity and further supply the water to ongoing Sita Rama Lift Irrigation Scheme which is just upstream i.e, 600 m of the proposed Sitamma Sagar Project barrage.
2. The foundation is met with rock (out cropped) which is economical for construction of barrage as per the report on Geological and Geotechnical investigations by the investigation team from the National Institute of Technology (NIT), Warangal vide their report no. NITW/CIVIL/GTED/SSMPP-4034/2021, Dt:17.03.2021 and inspection note of the Director, Engineering Geology Division, Geological Survey of India, Hyderabad, Dt:26.03.2021.
3. This location is suitable to supply the water to existing Heavy Water Plant and existing Mission Bhagiratha drinking water supply scheme.

#### **28.3.4 The EAC during deliberations noted the following:**

The EAC in the present meeting (28<sup>th</sup> meeting) deliberated on the information submitted (Form 1, PFR, etc.) and noted that the instant proposal for grant of terms of Terms of Reference (ToR) to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana.

It was noted that PP has requested for amending the Existing EC, but EAC was of the view that since 320 MW electricity generation component would be added in the existing project, detailed assessment of possible environmental and social concerns is required.

The IRO, Hyderabad has monitored the site on 24.02.2022 and observed the following:

- i. The proposed Sitamma Sagar Multi-Purpose (SSMPP) barrage is located D/S of the approach channel of Sita Rama Lift Irrigation canal Approach road for the proposed project has been made. Excavation works are observed at site.
- ii. Construction of canal works for Sita Rama Lift Irrigation project is in process.
- iii. There is existence of Dummugudem Anicut across the Godavari river which is situated 200mts U/S of the proposed SSMPP barrage.
- iv. There is existence of Heavy water plant at the distance of 2-2.5km from the project site.
- v. **The project proponent is submitted that the proposed construction of a barrage is the expansion of the Sita Rama Lift Irrigation Project.**

**28.3.5** *The EAC after detailed deliberation on the information submitted and as presented during the meeting recommended for grant of Standard ToR to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW & CCA 2.73 Lakh Ha) in an area of 3122.38 Acres located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana, under the provisions of EIA Notification, 2006 and as amended along with the following additional/specific ToR:*

**(A) Environmental Management and Biodiversity Conservation**

- i *The project involves diversion of 130.71 ha of forestland. Forest clearance shall be obtained as per the prevailing norms of Forest (Conservation) Act, 1980. Application to obtain prior approval of Central Government under the Forest (Conservation) Act, 1980, for diversion of forestland required, should be submitted as soon as the actual extent of forestland required for the project is known, and in any case, within six months of issuance of this letter.*
- ii *Environmental Cost Benefit Analysis shall be done in terms of loss of Forest ecosystem due to diversion of Forest land/loss of biodiversity, water availability, water uses for generation of hydro power and Ecological flows in the **Godavari River**.*
- iii *Impact of developmental activity/project on the wildlife habitat and wildlife corridors, if any along with mitigation measures within study area shall be studied.*
- iv *The longitudinal connectivity/Free flowing sketch be provided in the EIA/EMP report.*
- v *Environmental matrix during construction and operational phase needs to be submitted. Matrix formulated on the basis of detailed study and field survey of flora and Fauna methodology used shall be mentioned in the EIA report.*
- vi *Endemic plant and animal species found in the area concerned shall be provided instead listing entire endemic species found in the State.*
- vii *Details of Flora and Fauna reported in submergence area, Nos. of tree along with their density and nomenclature required to be cut for barrage creation and other project component.*
- viii *Fisheries Management Plan shall be prepared along with other Environmental Safety Measures for small stream/Nallah, Thandava Reservoir and Thandava River shall be incorporated in the EIA/EMP report.*

**(B) Socio-economic Study**

- ix *All the tasks including conducting public hearing shall be done as per the provisions of EIA Notification, 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter. Statement on the commitments (activity-wise) made during public hearing to facilitate the discussion on the CER in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30<sup>th</sup> September, 2020 shall be submitted.*

- x *Tentative no. of project affected families displaced due to acquiring of private land shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared.*
- xi *Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.*

**(C) Muck Management**

- xii *Details of quantity of muck generation component wise, types of muck (Excavation in tunnels, pressure shaft and powerhouse etc) and disposal site/ transportation to be provided.*
- xiii *Details of muck management such as dumping sites and its locations, transportation plan along with monitoring mechanism for muck transportation, detailing the road map of project construction site/ indicating the distances from HFL, river, project construction site along with types of road etc.*
- xiv *Details of water sprinkling arrangements for arresting the fugitive / dust, emission from transportation and other project activities in project construction area.*
- xv *Safety measures for avoiding spill over muck into the riverbed/streams and its flow into the river during the high discharge/ flood or monsoon period. Prepare plan for stabilization of muck disposal sites using biological and engineering measures to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area.*
- xvi *Restoration plan for construction area including dumping site of excavated materials by levelling, filling up of burrow pits, landscaping etc.*

**(D) Disaster Management**

- xvii *CAT plan, Dam break analysis, Disaster Management Plan and Fisheries Management Plan be prepared along with other EMPs and incorporated in the EIA/EMP report.*
- xviii *Impact of Project activities (specially blasting and drilling) on the aquatic and terrestrial ecosystem, within study area to be studied and be incorporated in EIA/EMP report.*
- xix *Pre-DPR Chapters viz., Hydrology, Layout Map and Power Potential Studies duly approved by CWC /CEA shall be submitted.*

**(E) Miscellaneous**

- xx Both capital and recurring expenditure under EMP shall be submitted.
- xxi DPR of the project power generation capacity of 320MW duly approved by the CWC and CEA be submitted.
- xxii The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples
- xxiii Necessary clearance from DAE shall be obtained.

**Agenda No. 28.4:**

**Idukki Hydro Electric Project (800 MW) in an area of 127 ha at Village -Arakulam, Tehsil Thodupuzha, District Idukki, Kerala by M/s Kerala State Electricity Board Limited– Terms of Reference (TOR) – reg.**

**[Proposal No. IA/KL/RIV/262627/2022; F. No. J-12011/06/2022-IA.I (R)]**

**28.4.1:** The proposal is for grant of Terms of Reference (TOR) to Idukki Hydro Electric Project (800 MW) in an area of 127 ha at Village -Arakulam, Tehsil Thodupuzha, District Idukki, Kerala by M/s Kerala State Electricity Board Limited.

**28.4.2** The details of the project submitted by project proponent and ascertained from the document submitted are mentioned below:

- i. Idukki Hydro Electric Project (780 MW) is located on Periyar River and the source of water for this scheme is water stored in existing Idukki reservoir. The proposed project will generate 800 MW of power by utilizing net design head of 654.57m.
- ii. The proposed Idukki Extension Project is located at Moolamattom of Idukki district of Kerala. The project falls in the Lat. N 9° 49' 42" and Long. E 76° 48' 12". It is located 20 KM towards south from District headquarters. The Power house is located at 550m away from the existing Idukki Hydro Electric Project.
- iii. The Idukki Hydroelectric Project is the biggest Hydroelectric Project on Periyar River Basin in Kerala. It comprises of three dams, namely Idukki, Cheruthony and Kulamavu with interconnecting reservoirs. The 169m high Idukki dam is the first arch dam in India and other two dams of Idukki reservoir system are concrete gravity dams. The water is drawn from Kulamavu Reservoir through the power intake of the existing HE project.

- iv. The scheme envisages construction of a power house to be located about 500 m from existing Moolamattom power house of Idukki Project together with an intake structure from existing Kulamavu reservoir, power tunnel, pressure shaft, tail race tunnel etc. the tail race tunnel would discharge its water through open channel into Thodupuzha River.
- v. The project is envisaged to be Conventional Hydro Electric Scheme utilising water from existing Idukki Reservoir in addition to the existing operational hydroelectric scheme. The water conductor system will connect the Idukki reservoir to tail race exit in Thodupuzha River through an underground power house.
- vi. The scope of work envisages preliminary studies for:
  - a) Collection of hydrological/meteorological data and assessment of water availability for the project.
  - b) Use of existing Idukki reservoir of gross capacity 1996.3 MCM created by three dams across periatr river.
  - c) Selection of an underground power house with numbers of pump-turbines of a particular capacity along with an auxiliary system. Working out the tentative orientation of the powerhouse on preliminary geotechnical, engineering and hydraulic aspects.
  - d) An underground Transformer Cavern with number of Power Transformers for each machine.
  - e) Preliminary geological, geotechnical and engineering appraisal of Head Race Tunnel (Concrete Lined), pressure shaft (steel lined) and Tail Race Tunnel for conveyance of water.
  - f) Power potential studies on the line of present power scenario and future demands.
  - g) Tentative projection of cost and benefits of the project.
- vii. The catchment area of Idukki dam is 675.89 sq.km. The average rainfall in Idukki catchment is 3549 mm. The average water availability inflow into reservoir in Idukki reservoir is 1687.23 MCM. The FRL of this reservoir is El. 732.43 m. Moreover, the proposed scheme do not envisage any change in existing operating levels of the reservoir. No structural modifications/interface are required in existing dam structure. The elevation area capacity curves as available are being recommended for utilization since the quantum of water being used for proposed hydroelectric project study is miniscule. The tail water from Idukki Extension scheme is also discharging to the same river as that of existing scheme.
- viii. The power potential studies have been carried out for power potential with idduki reservoir and can be optimized upto 1580 MW based on the 25 years of hydrological data. The carryover reservoirs simulation studies carried out for FRL at El. 732.43 m, MDDL at El. 694.94 m and maximum TWL ot El. 49.3 m.
- ix. Further, as existing Idukki Hydroelectric project is operating at 780 MW with 6 nos. of unit of 130 MW each. Therefore, Idduki Extension Scheme is proposed to have an Installed

Capacity of 800 MW wherein 4 nos. units is recommended with unit size of 200 MW each with Tecno-economic consideration. Based on the study, the key details of the scheme are summarized below:

Installed Capacity (MW)	800
No of units	4
Unit Size (MW)	200
Head (min) (m)	629.58
Net Rated Head (m)	654.57
Head (max) (m)	677.07
Daily (min) Peaking hours in lean flow (for simultaneour operation of both existing and proposed scheme)	4 Hours 8 minutes (4.13 Hours)
Annual Energy Generation (GWh) from proposed scheme	1301.27
Annual Energy Generation (GWh) from both schemes	2569.70

- x. **Land Requirement:** The total land to be acquired for the project is approximately 127 Ha. Based on the site visit, most of the land required lies in forest area. The various components of the land required is shown in Table below:

S. No.	Appurtenance	Area (Ha.)
1.	Project Component	101
2.	Roads	6
3.	Muck Disposal/ Quarry Site	15
4.	Contractor's facility	5
	<b>Total</b>	<b>127</b>

- xi. **Ecological Sensitive Area, if any within 10km of project:** The Idukki Wildlife Sanctuary is 4.5 km from the project. All the proposed project components are underground and outside ESZ except for intake well, which is approximately 150 m inside the Idukki Reservoir (near Kulamavu Dam). At present the draft notification for demarcation of ESZ boundary of Idukki WL sanctuary has been issued.
- xii. **Alternative site:** Two options i.e. Alternative-1A, Alternative-1B and Alternative-2 have been studied on the basis of site visit and available sources (Geological map, District Resource Map etc) techno-economic feasibility. Accordingly, two possible layouts are selected for further studies. Alternative-1A is as per the Layout proposed in Preliminary Report prepared by KSEB which is located northwards of the existing Idukki H. E. Project and involves approx. 7.9 km TRT Length. Considering 7.9 Km long TRT of Alternated-1A, it was found necessary to explore other possible alternatives. Accordingly, has shorter TRT

(2.0 km length) for Alt-1B & Alt-2 were identified which is proposed southwards of the existing Idukki H.E. Project proposing a small downstream balancing reservoir to stagger the discharge from extension scheme to avoid flooding in Thodupuza River thereby eliminating 7.9 km long TRT of Alt-1A.

Following is the Broad Comparison of all the Alternatives.

Particulars	Alternative: 1A	Alternative: 1B	Alternative: 2
<b>Design Head (m)</b>	648	654	570
<b>Installed Capacity (MW)</b>	780	800	800
<b>HRT (Length and Dia.)</b>	2440 m (L), 7.0 m (Dia.)	1900 m (L), 7.0 m (Dia.)	2440 m (L), 7.0 m (Dia.)
<b>Inclined Pressure shaft (No., Length, Dia.)</b>	2 No., 775 m (L), 3.8 m (Dia.)	2 No., 850 m (L), 3.8 m (Dia.)	2 No., 830 m (L), 3.8 m (Dia.)
<b>TRT (Length, Dia.)</b>	7890 m (L), 7.0 m (Dia.)	1465 m (L), 7.5 m (Dia.)	510 m (L), 7.0 (Dia.) TRT
<b>TRC (Length, Bed Width, Depth)</b>	350 m (L), 10.0 m (B), 4.0 m (H)	730 m (L), 10.0 m (B), 4.0 m (H)	-----
<b>Requirement of New Reservoir</b>	No	No	Yes

In the view of the above finding, a modified layout i.e Alternative-1B is finally proposed in the present study.

- xiii. **Estimated cost:** The estimated cost of the project is ₹ 2669.67 Crores at August, 2021 price levels and annual energy generation of 1301.27 GWh per year and is proposed to be completed in a period 5 years.
- xiv. **Project Benefits:** The scheme would afford energy generation of 1301.27 GWh annually. For assessing the tariff, design energy generation of 1236.21 GWh, calculated with 95% capacity availability in a normal dependable year, has been adopted. The project would provide 800 MW of 4 hours daily peaking capacity benefit.
- xv. **Employment Generation:** The peak labour strength likely to be employed during project construction phase is about 1500 workers and 500 technical staff.

#### 28.4.3 The EAC during deliberation noted the following:

The EAC deliberated on the information submitted and noted that the instant proposal is for grant of terms of Reference (ToR) for conducting EIA Study for construction of Idukki Hydro Electric Project (800 MW) in an area of 127 ha at Village -Arakulam, Tehsil Thodupuzha, District Idukki, Kerala by M/s Kerala State Electricity Board Limited. It was noted that the Idukki Wildlife Sanctuary is 4.5 km from the project. Project components such as intake well, which is approximately 150 m inside the Idukki Reservoir (near Kulamavu Dam). EAC decided for site visit of EAC sub-committee members before appraisal of EC for deciding specific safeguard measures in terms of habitat fragmentation & degradation, conservation of endemic wild species in Idukki Wildlife Sanctuary.

**28.4.4** *The EAC after detailed deliberation on the information submitted and as presented during the meeting recommended for grant of Standard ToR to for conducting EIA Study for construction of Idukki Hydro Electric Project (800 MW) in an area of 127 ha at Village - Arakulam, Tehsil Thodupuzha, District Idukki, Kerala by M/s Kerala State Electricity Board Limited, under the provisions of EIA Notification, 2006 and as amended along with the following additional/specific ToR:*

**(A) Environmental Management and Biodiversity Conservation**

- i Application for necessary clearance from NBWL shall be submitted along with wildlife conservation plan approved by PCCF.*
- ii The project involves diversion of 111 ha of forestland. Forest clearance shall be obtained as per the prevailing norms of Forest (Conservation) Act, 1980. Application to obtain prior approval of Central Government under the Forest (Conservation) Act, 1980, for diversion of forestland required, should be submitted as soon as the actual extent of forestland required for the project is known, and in any case, within six months of issuance of this letter.*
- iii Environmental Cost Benefit Analysis shall be done in terms of loss of Forest ecosystem due to diversion of Forest land/loss of biodiversity, water availability, water uses for generation of hydro power from the existing reservoir.*
- iv Impact of developmental activity/project on the wildlife habitat and wildlife corridors, if any along with mitigation measures within study area shall be studied.*
- v The longitudinal connectivity/Free flowing sketch be provided in the EIA/EMP report.*
- vi Environmental matrix during construction and operational phase needs to be submitted. Matrix formulated on the basis of detailed study and field survey of flora and Fauna methodology used shall be mentioned in the EIA report.*
- vii Endemic plant and animal species found in the area concerned shall be provided instead listing entire endemic species found in the State.*

- viii *Details of Flora and Fauna reported in submergence area, Nos. of tree along with their density and nomenclature required to be cut for barrage creation and other project component.*
- ix *Fisheries Management Plan shall be prepared along with other Environmental Safety Measures for small stream/Nallah, Thandava Reservoir and Thandava River shall be incorporated in the EIA/EMP report.*

**(B) Socio-economic Study**

- x *All the tasks including conducting public hearing shall be done as per the provisions of EIA Notification, 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter. Statement on the commitments (activity-wise) made during public hearing to facilitate the discussion on the CER in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30<sup>th</sup> September, 2020 shall be submitted.*
- xi *Tentative no. of project affected families displaced due to acquiring of private land shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared.*
- xii *Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.*

**(C) Muck Management**

- xiii *Details of quantity of muck generation component wise, types of muck (Excavation in tunnels, pressure shaft and powerhouse etc) and disposal site/ transportation to be provided.*
- xiv *Details of muck management such as dumping sites and its locations, transportation plan along with monitoring mechanism for muck transportation, detailing the road map of project construction site/ indicating the distances from HFL, river, project construction site along with types of road etc.*
- xv *Details of water sprinkling arrangements for arresting the fugitive / dust, emission from transportation and other project activities in project construction area.*
- xvi *Safety measures for avoiding spill over muck into the riverbed/streams and its flow into the river during the high discharge/ flood or monsoon period. Prepare plan for stabilization of*

*muck disposal sites using biological and engineering measures to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area.*

*xvii Restoration plan for construction area including dumping site of excavated materials by levelling, filling up of burrow pits, landscaping etc.*

***(D) Disaster Management***

*xviii CAT plan, Dam break analysis, Disaster Management Plan and Fisheries Management Plan be prepared along with other EMPs and incorporated in the EIA/EMP report.*

*xix Impact of Project activities (specially blasting and drilling) on the aquatic and terrestrial ecosystem, within study area to be studied and be incorporated in EIA/EMP report.*

*xx Pre-DPR Chapters viz., Hydrology, Layout Map and Power Potential Studies duly approved by CWC /CEA shall be submitted.*

***(E) Miscellaneous***

*xxi Both capital and recurring expenditure under EMP shall be submitted.*

*xxii DPR of the project for 800MW power generation capacity duly approved by the CWC and CEA be submitted.*

*xxiii The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples.*

*xxiv Arial view video of project site shall be recorded and to be submit.*

**Agenda No. 28.5:**

**Lower Orr Dam project under Ken-Betwa Link Project Phase II (90000 CCA) in an area of 3007.2 ha at Village Didoni, Tehsil Chanderi, District Ashoknagar, Madhya Pradesh by M/s National Water Development Agency – Reconsideration of Environmental Clearance – reg.**

**[Proposal No. IA/MP/RIV/255619/2013; F. No. J-12011/31/2011-IA.I]**

**28.5.1:** The proposal is for grant of Environmental Clearance to Lower Orr Dam project under Ken-Betwa Link Project Phase II (90000 CCA) in an area of 3007.2 ha at Village Didoni, Tehsil Chanderi, District Ashoknagar, Madhya Pradesh by M/s National Water Development Agency.

**28.5.2:** The proposal was earlier considered by reconstituted EAC in its 25<sup>th</sup> EAC meeting held on 14<sup>th</sup> March, 2022 and the proposal was deferred seeking additional information from Project Proponent (PP) on following points:

- i. Point wise reply to desired information sought by the EAC in its 3<sup>rd</sup> meeting held on 29<sup>th</sup> October, 2020.
- ii. Comparison chart showing significant changes observed during recently collected one season baseline data with 3 seasons baseline data that was previously collected. Trends may be correlated with possible environmental concerns after implementation of the project.
- iii. Comparison table showing changes done in earlier EIA and revised EIA in terms of project components and its description.

**28.5.3** PP submitted point-wise reply by the vide letter dated 18<sup>th</sup> May, 2022 in response to additional details sought (ADS) by EAC in its 25<sup>th</sup> meeting. The EAC noted that PP has started the construction work without getting Environmental clearance and some of the activities have been completed to the extent of 30% on ground. The status of construction work till June 2021 is given as below:

- Above foundation of dam - 20%
- Canal excavation and construction - 15%

**28.5.4** *The EAC after deliberations decided to conduct site visit by following EAC sub-committee members before making any recommendations on proposal:*

- i. *Dr. A. K. Malhotra*
- ii. *Dr. Uday Kumar R.Y.*
- iii. *Dr. M. K. Sinha*
- iv. *Dr. N. Lakshman*
- v. *Dr. Mukesh Sharma*
- vi. *Dr. J. A. Johnson*
- vii. *Dr. A. K. Sahoo*
- viii. *Representative from MoEF&CC*

*The Chairman, EAC coopted Shri K. Gowarappan, ex-member of the Violation Committee, MoEF&CC as a member of the committee who will conduct the site visit.*

*The EAC also recommended that the Ministry may initiate necessary action under E (P) Act, 1986 in view of the start of construction work without obtaining the Environmental Clearance.*

The proposal was **deferred** on the above lines.

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**ATTENDANCE LIST**

<b>Sr. No.</b>	<b>Name &amp; Address</b>	<b>Role</b>	<b>Attendance</b>
1.	Dr. K. Gopakumar	Chairman	P
2.	Dr. N. Lakshman	Member	P
3.	Dr. Uday Kumar R.Y.	Member	P
4.	Dr. N. Lakshman	Member	P
5.	Dr. A. K. Malhotra	Member	P
6.	Shri Sharvan Kumar	Representative of CEA	P
7.	Dr. A. K. Sahoo	Representative of CIFRI	P
8.	Dr. M. K. Sinha	Representative of CWC	P
9.	Shri Yogendra Pal Singh	Member Secretary	P
10.	Dr. Saurabh Upadhyay	Scientist C, MoEF&CC	P

**APPROVAL OF THE CHAIRMAN**

Fwd: Draft MOM of the EAC (RVHEP) meeting held on 31.05.2022 for perusal and comments-reg Inbox x



**Yogendra Pal Singh** via nic.in  
to me ▾

9:40 AM (38 minutes ago) ☆ ↶

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**From:** [kgopa@iisc.ac.in](mailto:kgopa@iisc.ac.in)

**To:** "Yogendra Pal Singh" <[yogendra78@nic.in](mailto:yogendra78@nic.in)>, [jaj@wii.gov.in](mailto:jaj@wii.gov.in), [ajitkumarmalhotra463@gmail.com](mailto:ajitkumarmalhotra463@gmail.com), "amiya saho" <[amiya.sahoo@icar.gov.in](mailto:amiya.sahoo@icar.gov.in)>, [amiya7@gmail.com](mailto:amiya7@gmail.com), "CE EMO" <[ceenvtmgmt@nic.in](mailto:ceenvtmgmt@nic.in)>, "bijayaketan panigrahi" <[bijayaketan\\_panigrahi@gmail.com](mailto:bijayaketan_panigrahi@gmail.com)>, "chandrahas deshpane" <[chandrahas\\_deshpande@welingkar.org](mailto:chandrahas_deshpande@welingkar.org)>, [dchandrahas@gmail.com](mailto:dchandrahas@gmail.com), [mukesh@iitk.ac.in](mailto:mukesh@iitk.ac.in), [lnand@rocketmail.com](mailto:lnand@rocketmail.com), "kn shenoy" <[kn.shenoy@manipal.edu](mailto:kn.shenoy@manipal.edu)>, [udaykumarry@yahoo.com](mailto:udaykumarry@yahoo.com), "Dr. Vijay Kumar" <[vijay.kumar66@nic.in](mailto:vijay.kumar66@nic.in)>, [Dirhpa3@gmail.com](mailto:Dirhpa3@gmail.com), "Mukesh Sinha" <[sinha\\_mukesh@nic.in](mailto:sinha_mukesh@nic.in)>

**Cc:** "Saurabh Upadhyay" <[saurabh.upadhyay85@gov.in](mailto:saurabh.upadhyay85@gov.in)>, [mkkd@rediffmail.com](mailto:mkkd@rediffmail.com), "Saurabh Kumar" <[sourabh.9@govcontractor.in](mailto:sourabh.9@govcontractor.in)>

**Sent:** Thursday, June 16, 2022 11:26:37 AM

**Subject:** Re: Draft MOM of the EAC (RVHEP) meeting held on 31.05.2022 for perusal and comments-reg

Dear Sir

Yes I approve it

Kindly take the opinion from the other members also

With regards

Gopakumar

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भारत सरकार  
Government of India  
पर्यावरण वन और जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forests & Climate Change  
एकीकृत क्षेत्रीय कार्यालय/Integrated Regional Office  
Aranya Bhavan, 3rd floor, Saifabad, Hyderabad-500004, Telangana  
E-mail: [iro.hyderabad-mefcc@gov.in](mailto:iro.hyderabad-mefcc@gov.in)



E-File No: ENV/IRO-HYD/MR-46/2022

30.04.2022

**To**

The Member Secretary,  
Ministry of Environment, Forest and Climate Change,  
IA Division-I,  
Indira Paryavaran Bhavan,  
3<sup>rd</sup> Floor, Vayu Wing,  
Jor Bagh Road, New Delhi-110 003.

**Sub:** Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW & CCA 2.73 Lakh Ha) in an area of 3122.38 Acres located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s. Irrigation and CAD department, Government of Telangana-Terms of Reference (TOR)-reg.

**Ref:** 1. Minutes of the 23<sup>rd</sup> meeting of the Expert Appraisal Committee for River Valley and Hydroelectric projects held on 28<sup>th</sup>, January 2022 received on 21.02.2022.

2. Chief Engineer (FAC), Irrigation, & CAD Dept, Government of Telangana letter no. CE(I)/KTDM/DCE/DEE 1/AE/SSMPP/21-22/136/m dated 22.02.2022

**Sir,**

Chief Engineer (FAC) vide above referred letter informed that the Expert Appraisal Committee (EAC) for River Valley and Hydro Electric Projects of MoEF&CC in the 23<sup>rd</sup> meeting held on 28.01.2022 examined the proposal for grant of TOR to Sitamma Sagar Multi Purpose Project (SSMPP) and sought a factual status report on the project from the IRO, Hyderabad. As per the above request, the undersigned has carried out the site inspection on 24.02.2022 and submitted site inspection report which is enclosed herewith for kind information please.

This issue with the approval of Competent Authority.

**Yours faithfully**

**(Dr. E. Arockia Lenin)**  
Scientist C

**Copy to**

1. Additional Director, Monitoring Cell, Ministry of Environment Forest and Climate Change, Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi-110003
2. Shri. A.Srinivas Reddy, Chief Engineer, Irrigation, Vidya Nagar Colony, Road No.10, Near Saibaba Temple, Kothagudem.
3. Guard file.

**(Dr. E. Arockia Lenin)**  
**Scientist C**

### **Site Inspection Report**

**Sub:** Sitamma Sagar Multi-Purpose (SSMPP) (320 MW & CCA 2.73 Lakh Ha) in an area of 3122.38 Acres located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s. Irrigation and CAD department, Government of Telangana -Terms of Reference (TOR)-reg.

#### **Project Background**

M/s. Irrigation and CAD department, Government of Telangana has submitted proposal to Ministry of Environment, forest and Climate Change for grant of Terms of Reference (ToR) [Proposal no. IA/TG/RIV/251367/2022-IA.I (R)] to Sittamma Sagar Multi-Purpose Project (SSMPP) (320 MW (8 Nos x 40 MW) & CCA 2.73 Lakh Ha) in an area of 3122.38 Acres. The proposed project is construction of barrage across Godavari River at 200m downstream of the existing Dummugudem Anicut and development of Hydro-electric project of 320 MW at Ammagaripalli Village, Aswapuram Mandal, Bhadradi Kothagudem District, Telangana.

The proposed project is located at the beginning point of Sita Rama Lift Irrigation Project (SRLIP) for which Environmental Clearance was granted by Ministry vide dated 07.01.2019.

The proposed project is also aiming to supply irrigation water to the command area about 2.73 Lakh Ha under Sita Rama Lift Irrigation Projects on need basis. This project having an installed capacity of 8 Nos.x 40 MW will contribute 719.12 MU in a 90% dependable year, 765.04 MU in a 75% dependable year and 1016.88 MU in a 50% dependable year and around 999.48 MU per year on an average basis. The capacity of turbines @ rate of 2400 Cumecs discharge. However, unlined power channel is designed to convey a discharge of 3048 Cumecs to accommodate for over load capacity. The project site located at a distance of 2.0 km from State Highway (SH-12; Bhadrachalam to Chandrapatla highway) passes through a village. The storage capacity of the reservoir is to be 36.57 TMC

**Lad requirement:** The total of 3122.38 acres of non-forest land (which includes patta land-2104.505 acres, Exgratia land-115.625 acres & Govt. land-902.25 acres) and 322.98 acres of forest land. It was informed that DGPS co-ordinates of the forest area for verification & authentication was submitted to the PCCF, Hyderabad, Government of Telangna vide Chief Engineer Irrigation, Kothakudem letter no. CE(I)/KTGM/DCE/DEE1/AE/DGPS/SSMPP29M dated 11.01.2022

**Total cost of the project:** 3481.90 Crores.

**Interstate issues:** Chhattisgarh State boundary is located 11km away from the periphery of the project.

**Other:** There is a heavy water plant is located at the distance of about 2-2.5 km from the proposed location.

**Present status of the Project:**

1. The proposed Sittamma Sagar Multi Purpose Project(SSMPP) barrage is located at the beginning of Sitamma Sagar Lift Irrigation Project.
2. Approach road for the proposed project has been made. Excavation works are observed at site.
3. Construction of canal works for Sita Rama Lift Irrigation project is in process.
4. There is existence of Dummugudem Anicut across the Godavari river which is located upstream of the proposed project.
5. There is existence of Heavy water plant at the distance of 2-2.5km from the project site.
6. The project proponent is submitted that the proposed construction of a barrage is the expansion of the Sita Rama Lift Irrigation Project.



- a. Satellite view of Sitamma Sagar Multi purpose project-View of canal, existing Dummugudem Anicut, proposed area for SSMP project.



- b. Satellite view of Sitamma Sagar Multi purpose project-View of canal, existing Dummugudem Anicut, proposed area for SSMP project.



c. Existing Dummugudem Anicut.



d. Approach road on the river and excavation works at the proposed project



e. View of Downstream of Godavari River, approach road and excavation works done at site visit

**F. No. J-12011/03/2022-IA.I (R)**  
**Government of India**  
**Ministry of Environment, Forest & Climate Change**  
**(Impact Assessment Division)**

Indira Paryavaran Bhavan  
 2<sup>nd</sup> Floor, Vayu Wing  
 Aliganj, Jor Bagh Road  
 New Delhi - 110 003

**Dated: 29<sup>th</sup> June, 2022**

To,

**M/s Irrigation and CAD Department**  
 Kothagudem, Government of Telangana,  
 Bhadradi, District Kothagudem (Telangana)

**Sub: Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana - Terms of Reference - reg.**

Sir,

This has reference to your online proposal no. IA/TG/RIV/251367/2022 dated 13<sup>th</sup> January, 2022 submitted to the Ministry for grant of terms of reference to the project cited in the subject.

2. The Ministry of Environment, Forest and Climate Change has considered the application. It is noted that the proposal is for Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD Department, Kothagudem, Government of Telangana.

3. The proposal was considered by the Expert Appraisal Committee (EAC) for River Valley and Hydroelectric projects in its 23<sup>th</sup> and 28<sup>th</sup> meeting held on 28<sup>th</sup> January, 2022 and 31<sup>th</sup> May, 2022 respectively.

4. The project/activity is covered under category A of item 1 (c) 'River Valley projects' of the Schedule to the Environmental Impact Assessment Notification, 2006 and requires appraisal at Central level by the sectoral EAC in the Ministry.

5. The proposed Sitamma Sagar Multi-Purpose Project envisages following features:

- i. Sitamma Sagar Multi-Purpose Project (SSMPP) is proposed to be constructed a barrage across Godavari River at 200m downstream of the existing Dummugudem Anicut with pond level of El. 63.00 m and development of Hydroelectric project of 320 MW (8 Nos. x 40 MW) at Ammagaripalli Village, Aswapuram Mandal, Bhadradi Kothagudem District, Telangana State. The proposed project also supply irrigation water to the command area about 2.73 Lakh Ha under Sita Rama Lift Irrigation Projects on need basis. The Location of source for the scheme is Latitude 17° 52' 18" N and Longitude: 80° 53' 09" E.



- ii. Sitamma Sagar Multi-Purpose Hydro Electricity Project having an installed capacity of 8 Nos. x 40 MW will contribute 719.12 MU in a 90% dependable year, 765.04 MU in a 75% dependable year and 1016.88 MU in a 50% dependable year and around 999.48 MU per year on an average basis.
- iii. The turbines are designed for a rated discharge of 2400 cumecs. However, a trapezoidal, unlined power channel is designed to convey a discharge of 3048 Cumecs to accommodate for over load capacity, as also to create pondage in the intake during operation of the power house.
- iv. The proposed Sitamma Sagar Multi-Purpose Project envisages following features:
- The barrage is proposed with 65 numbers (53 numbers of Spillway Bay and 12 numbers of under sluice Bay) with crest level at El. 48.00 m & 47.00m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition. The spillway, sandwiched between concrete non-overflow sections is proposed to span for a length of 1263.00m (between the abutments) in the deepest course of the river.
  - It is proposed to construct the barrage 200 m downstream of the existing anicut. The barrage is proposed to be aligned parallel to the existing anicut axis.
  - The pond level in the reservoir is fixed at El. 63.00m to realize the benefit of maximum head for power generation with least impact to the general population.
  - Consequent to the proposal for construction of barrage, the storage capacity of the reservoir is computed to be 36.57 TMC.
  - The spillway sandwiched between concrete non-overflow sections is proposed to span for a length of 1263.00m between the abutments in the deepest course of the river.
  - The barrage is now proposed with 53 numbers of radial gates of size 15m X15m with crest level at El. 48.00 m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition.
  - Scour sluice is proposed with 12 number of radial gates of size 15m X 16m with crest level at El. 47.00 m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition.
  - A concrete non-overflow section is proposed for a length of 55m on the left bank starting from chainage 655.00m.
  - An earthen embankment dam (Maximum section) is proposed for a length of 655m on the left flank starting from chainage 0.00m.
  - The 320 MW (8 X 40 MW) power house spanning for a length of 172 m is proposed to be housed on the right flank between chainage 1.977 Km to 2.149Km.
  - The proposed 320 MW (8 X 40 MW) will generate 719 MU annually (90%dependable year) with a Plant Load Factor (PLF) of 25.65%.
  - A tailrace channel is proposed to be excavated downstream of the power house to maintain the normal tail water level at El. 46.50m.
  - An earthen embankment dam (Maximum section) is proposed for a length of 750m on the right flank between chainage 2.20Km to 2.95Km.
  - The Top Bund Level (TBL) of the afflux bund with reference to 1 in 500 year return period flood of 1,09,676 cumecs also works out to El. 68.800 m, considering free board as per relevant IS codes.
  - The left bank earthen afflux bund with TBL at El. 68.800 m and top bund width of 12m is proposed in the initial reaches to accommodate a two-lane bituminous road.

- The balance left earthen afflux bund with top bund width of 6m is proposed.
- The right earthen embankment afflux bund with TBL at El. 68.800m and top bund width of 6m is proposed to connect the right concrete non-overflow section.
- For Parnasala flood protection, it is proposed to strengthen the existing plain cement concrete protection wall by raising the top level to match with the TBL of the earthen embankment afflux bund. It is proposed to align the 900 m long retaining wall along the existing ghat.
- A catch drain with suitable cross masonry & cross drainage works for diversion of flood water (between afflux bund & high ground) to downstream side of the barrage is proposed for a length of 20.048 Kms & designed for a discharge of 24 Cumecs on the left bank and for a length of 20.044 Km s& designed for a discharge of 38 Cumecs on the right bank.

v. Significant salient features as under:

S. No.	Particulars	Details
1	Location	Latitude:17°52' 18"N Longitude:80° 53' 09"N
2	Catchment Area	2,81,000 Sq.Km
3	MFD at Barrage location(Recommended)	88,614Cumecs
4	MFD at Barrage location(500Yrs)	1,09,676Cumecs
5	Design Discharge (Through Main Barrage Bays)	72,462Cumecs
6	Design Discharge (Through under Sluice Bays)	17,486Cumecs
7	Maximum Flood Observed (from1965to2012)	65,905 Cumecs (During 1985-86)
8	No. of vents	65Nos.
9	Size of vents	53Nos.15M x15M 12Nos.15M x16M
10	Type of Gate	Radial Gates
11	Length of spill way old	1550M
12	Length of Power House	250M
13	Length of barrage(As per GAD)	1293.75M
14	Pond Level/Max. Water level (Polavaram+45.720M)	+63.000M
15	Top Bund Level(for 1 in 100 Years flood return period)	+68.800M
16	Crest level old	+49.690M
17	Crest level of spillway	+48.000M
18	Crest level of Under Sluice	+47.000M
19	Tail water level	+63.230M
20	Thickness of Pier	4.500M
21	Energy dissipation arrangement	Stilling basin
22	Storage capacity @ Pond level	36.576TMC
23	Hydel Power (719MU)	320MW(8 Nos.x40MW)

24	LA Required	3122.38 Acres and 322.98 Acres Forestland
25	Benefit Cost ratio	1.2

- vi. **Land requirement:** The total of 3122.38 acres of non-forest land which includes Patta land – 2104.505 acres, Exgratia land – 115.625 acres & Govt. land – 902.25 acres and about 322.98 acres of forest land will be utilized for the purpose of construction. Application for Forest Clearance yet to be submitted.
- vii. **Ecological Sensitive Area, if any within 10km of project:** No environmental sensitivity areas are located within the acquired land.
- viii. **Estimated cost:** The Government of Telangana vide G.O.Ms. No. 5 Dated: 14.02.2020 has accorded administrative approval for the estimate of Sitamma Sagar Multi-Purpose Project construction of barrage with radial gates, hoisting arrangements including formation of guide bunds on either side of barrage with protection arrangements across Godavari river, downstream of existing Dummugudem anicut near Ammagaripalli (V), Aswapuram (M), Bhadradri Kothagudem District” for an amount of Rs. 3481.90 Crores with SSR of 2019-20.
- ix. **Employment Generation:** Indirect employment generation can be estimated to be 200, about 3500 temporary employment will be generated during construction of reservoirs, power houses and afflux bunds and around 60 Permanent employment will be generated during operation phase.
- x. **Interstate issues:** Chhattisgarh State boundary is about 11 km away from the periphery of Sitamma Sagar Barrage.

7. The sectoral Expert Appraisal Committee considered the proposal in its 23<sup>th</sup> and 28<sup>th</sup> meeting held on 28<sup>th</sup> January, 2022 and 31<sup>st</sup> May, 2022 respectively. The EAC after detailed deliberation on the information submitted and as presented during the meeting **recommended** for grant of Standard ToR for conducting EIA study for Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradri Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana, under the provisions of EIA Notification, 2006, as amended along with the certain additional/specific ToR.

8. Based on recommendation of EAC, the Ministry is hereby accords approval for Standard ToR for conducting EIA study for Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradri Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana, under the provisions of EIA Notification, 2006 and as amended along with the following additional/specific ToR:

**(A) Environmental Management and Biodiversity Conservation**



- i The project involves diversion of 130.71 ha of forestland. Forest clearance shall be obtained as per the prevailing norms of Forest (Conservation) Act, 1980. Application to obtain prior approval of Central Government under the Forest (Conservation) Act, 1980, for diversion of forestland required, should be submitted as soon as the actual extent of forestland required for the project is known, and in any case, within six months of issuance of this letter.
- ii Environmental Cost Benefit Analysis shall be done in terms of loss of Forest ecosystem due to diversion of Forest land/loss of biodiversity, water availability, water uses for generation of hydro power and Ecological flows in the **Godavari River**.
- iii Impact of developmental activity/project on the wildlife habitat and wildlife corridors, if any along with mitigation measures within study area shall be studied.
- iv The longitudinal connectivity/Free flowing sketch be provided in the EIA/EMP report.
- v Environmental matrix during construction and operational phase needs to be submitted. Matrix formulated on the basis of detailed study and field survey of flora and Fauna methodology used shall be mentioned in the EIA report.
- vi Endemic plant and animal species found in the area concerned shall be provided instead listing entire endemic species found in the State.
- vii Details of Flora and Fauna reported in submergence area, Nos. of tree along with their density and nomenclature required to be cut for barrage creation and other project component.
- viii Fisheries Management Plan shall be prepared along with other Environmental Safety Measures for small stream/ Nallah, and Godavari River shall be incorporated in the EIA/EMP report.

**(B) Socio-economic Study**

- ix All the tasks including conducting public hearing shall be done as per the provisions of EIA Notification, 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter. Statement on the commitments (activity-wise) made during public hearing to facilitate the discussion on the CER in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30<sup>th</sup> September, 2020 shall be submitted.
- x Tentative no. of project affected families displaced due to acquiring of private land shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared.
- xi Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

*R. J. D.*

**(C) Muck Management**

- xii *Details of quantity of muck generation component wise, types of muck (Excavation in tunnels, pressure shaft and powerhouse etc) and disposal site/ transportation to be provided.*
- xiii *Details of muck management such as dumping sites and its locations, transportation plan along with monitoring mechanism for muck transportation, detailing the road map of project construction site/ indicating the distances from HFL, river, project construction site along with types of road etc.*
- xiv *Details of water sprinkling arrangements for arresting the fugitive / dust, emission from transportation and other project activities in project construction area.*
- xv *Safety measures for avoiding spill over muck into the riverbed/ streams and its flow into the river during the high discharge/ flood or monsoon period. Prepare plan for stabilization of muck disposal sites using biological and engineering measures to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area.*
- xvi *Restoration plan for construction area including dumping site of excavated materials by levelling, filling up of burrow pits, landscaping etc.*

**(D) Disaster Management**

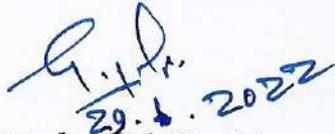
- xvii *CAT plan, Dam break analysis, Disaster Management Plan and Fisheries Management Plan be prepared along with other EMPs and incorporated in the EIA/EMP report.*
- xviii *Impact of Project activities (specially blasting and drilling) on the aquatic and terrestrial ecosystem, within study area to be studied and be incorporated in EIA/EMP report.*
- xix *Pre-DPR Chapters viz., Hydrology, Layout Map and Power Potential Studies duly approved by CWC /CEA shall be submitted.*

**(E) Miscellaneous**

- xx *Both capital and recurring expenditure under EMP shall be submitted.*
- xxi *DPR of the project power generation capacity of 320MW duly approved by the CWC and CEA be submitted.*
- xxii *The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples*
- xxiii *Necessary clearance from DAE shall be obtained.*

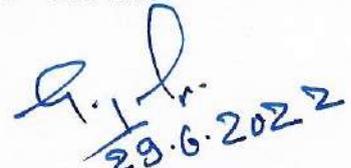
9. You are requested to kindly submit the final EIA/EMP prepared as per TORs to the Ministry for considering the proposal for environmental clearance within 5 years as per the extent rule of the Ministry notified time to time.

10. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/Laboratories including their status of approvals etc.

  
29.6.2022  
(Yogendra Pal Singh)  
Scientist 'E'

**Copy to:**

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110 001.
2. The Chairman, Central Electricity Authority, Sewa Bhawan, R. K. Puram, New Delhi - 110 066.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.
4. The Principal Secretary, Environment, Forests, Science and Technology Department, Telangana Government Secretariat, Room No. 327A, D-Block, 2<sup>nd</sup> Floor, Khairatabad, Hyderabad (Telangana).
5. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, Hyderabad 3<sup>rd</sup> Floor, Room No. 309, Aranya Bhawan, Opp. RBI, Safiabad Telangana District, Hyderabad - 500 004.
6. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - 500 018.
7. Guard file/Monitoring file
8. Website of MoEF&CC.

  
29.6.2022  
(Yogendra Pal Singh)  
Scientist 'E'

## Annexure VII

PHOTOGRAPHS OF FIELD VISIT TO SSMPP ON 9<sup>TH</sup> AUGUST 2023

Figure 1 At SSMPP Camp Office, Ashwapuram



Figure 2 Shredders of barrage kept away from flood level



Figure 3 Red flag showing the peak season of flood on 29 and 30th July 2023



Figure 4 Present river flow at SSMPP

**F. No. L-11011/05/2023-IA.I (RV)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Impact Assessment Division)**

Indira Paryavaran Bhavan  
2<sup>nd</sup> Floor, Vayu Wing,  
Aliganj, Jor Bagh Road,  
New Delhi - 110 003

**Dated: 5<sup>th</sup> September, 2023**

**Sub: Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986- for not taking prior Environmental Clearance regarding expansion work under Project titled Flood Flow Canal Project from Sri Rama Sagar project at Hyderabad District, Telangana – reg.**

Whereas, OA No. 27 of 2023 was filed before the Hon'ble NGT (SZ), Chennai stating that the Project Proponent (Irrigation and CAD Department), Government of Telangana has started construction of Sitamma Sagar Multi-Purpose Project (SSMPP) without obtaining requisite clearances, without conducting public hearing and without completion of EIA study.

Whereas, the Hon'ble National Green Tribunal (NGT) Southern Bench, Chennai vide order dated 23.05.2023 had constituted a Joint Committee comprising Integrated Regional Office, MoEF&CC is situated at Hyderabad and Superintendent Engineer, Godavari River Management Board, Hyderabad in order to ascertain if construction activities were continued despite the restraining order passed by this Tribunal.

Whereas, the Joint Committee conducted site visit on 28.06.2023 and filed its report before the Hon'ble Tribunal on 7.7.23. As per the findings of the Joint Committee Report, the Project Proponent had performed decommissioning/ demobilization/ deshuttering work in order to halt the construction activity. Thereafter, vide order dated 12.07.2023, the Hon'ble Tribunal has made the following observation with respect to the Joint Committee report, which are reproduced as below:

*"...15. Even presuming that it requires further deshuttering work etc., they should seek permission from this Tribunal. Without seeking permission, when there is an order of stay, the act of the Project Proponent is in disobedience of the interim order passed by this Tribunal and they are liable of contempt.*

*16. However, we await the reports from the MoEF&CC and GRMB in this regard to be filed by the responsible officer and the action they have taken for the said violations.*

*17. The interim order passed already will continue until further orders."*

Whereas, to ensure compliance of the order dated 12.07.2023, the MoEF&CC requested its Regional Office situated at Hyderabad to conduct a Site Inspection forthwith in order to ascertain, if EIA Notification, 2006 has been violated and submit a report in this regard. Accordingly, the site visit was conducted on 09.08.2023 and the report was submitted to the MoEF&CC on 11.08.2023. As per the findings of the Site Inspection Report it is

observed that the 25 to 30% of project related construction work has been completed without obtaining Environment Clearance from MoEF&CC, amounting to violation of EIA Notification, 2006. (Copy of order dated 12.07.2023 and Site Inspection Report is enclosed).

Whereas, after considering the findings of the Site Inspection Report, the matter was examined in the Ministry and it was observed that the Sitamma Sagar Multi-Purpose Project (SSMPP) was reported under construction without prior environmental clearance. Hence, the EIA Notification, 2006 (as amended from time to time) has been violated as the said construction was carried out without prior environmental clearance.

Now, therefore, in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986, you are hereby directed to show cause within 15 days of receipt of this notice as to why this Ministry shall not take action against you under the provision of Environment (Protection) Act, 1986 for the aforementioned violation of EIA Notification, 2006. In your response, clarification w.r.t the said violation may also be clearly stated. It may also be noted that if no response is received within 15 days, appropriate orders as may be deemed fit will be passed and issued under the circumstances of the case without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

This issues with the approval of the Competent Authority.

To,

**Irrigation & GAD Department, Telangana**

Rep. by its Principle Secretary

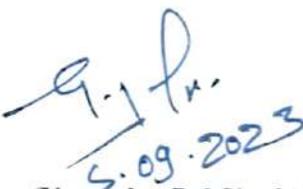
J-Block, 6<sup>th</sup> Floor, Room No.:-623,

Secretariat Road, Opp. BRKR Building,

Hyderabad, Telangana – 500 022

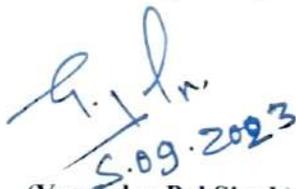
Mail: [enc\\_major@yahoo.co.in](mailto:enc_major@yahoo.co.in)

Phone: 040-23452620

  
5.09.2023  
(Yogendra Pal Singh)  
Scientist 'E'

**Copy to: -**

1. The Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, Hyderabad 3rd Floor, Room No. 309, Aranya Bhawan, Opp. RBI, Safiabab – 500 004, Hyderabad, Telangana.
2. Central Water Commission (CWC), Rep. by its Chairman, Sewa Bhavan, R. K. Puram, New Delhi – 110 606.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

  
5.09.2023  
(Yogendra Pal Singh)  
Scientist 'E'